BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A.No.208 of 2021

Srikanth Madhyastha,
S/o.Shankaranarayana Madhyastha,
No.1-61-(2), Srimatt Road,
Balekudru Village,
Hungarcutta, Balkudru,
Udupi, Karnataka – 576 218. … Applicant

Vs.

The Deputy Commissioner,
Udupi District, Rajathadri, Manipal
Karnataka State
and 13 others. … Respondents

INDEX

Sl. No.	PARTICULARS	PAGE NO.
1.	Counter Affidavit in O.A.No.208 of 2021	01
2.	**ANNEXURE-A** License for Industries and Trades issued in favour of Respondent No.11 dated 07-11-2006.	15
3.	**ANNEXURE-B** 'No Objection' certificate issued by the Regional Director of Environment. dated 27/07/2012 with English Translation	16
4.	**ANNEXURE-C** Certificate of consent granted by Karnataka State Pollution Control Board favour of Respondent No.11 dated 27-06-2013.	20
5.	**ANNEXURE-D** Affidavit of Respondent No.12, asking for conversion of land bearing Sy.No.71/3, Balkudru, Udupi dated 20-12-2013 with English Translation	21
6.	**ANNEXURE-E** Endorsement and license of conversion issued in favor of Respondent No.12 dated 01-02-2014 for the purpose of establishing an **ice plant** by the Tahsildar, Udupi with English Translation	25

7.	**ANNEXURE-F** Letter of consent issued by the Karnataka State Pollution Control Board dated 23-07-2012 consenting the establishment of new activity for production of fish waste powder.	30
8.	**ANNEXURE-G** Order dated 24-09-2016 passed at the proceedings before the Executive Officer, Taluk Panchayath, Udupi cancelling the license dated 11-11-2015 with English Translation	35
9.	**ANNEXURE-H** Report of inspection with respect to Yashaswini Fisheries Unit -II submitted by Karnataka State Pollution Control Board to the Regional Senior Environment Officer dated 03-01-2017.	42
10.	**ANNEXURE-I** Notice from the Special Tahsildar's Office, Udupi Taluk and District to Respondent No.12 dated 17-01-2017 with English Translation	46
11.	**ANNEXURE-J** Order by the Office of the Sub-divisional Magistrate, Kundapura, in the proceedings before the Sub Divisional Magistrate and Assistant Commissioner vide MAG PR 01/2016-17 dated 19-01-2017 to stop the unauthorized activities of the said units with English Translation	49
12.	**ANNEXURE-K** Notice from the Special Tahsildar's Office dated 01-02-2017 regarding the cancellation of the conversion order bearing reference number BDS/ALN/SR/329/13-14 granted to Respondent No.12 vide ALN/SR/ 238/2016-17 with English Translation	53
13.	**ANNEXURE-L** Order passed by the Assistant Commissioner, Kundapura dismissing the Appeal No. AAL/SSR/30/2016-17 dated 05-06-2017 with English Translation	57

14.	**ANNEXURE-M** Report from the Office of the Special Tahsildar, Brahmavara to the Sub-divisional officers, Udupi dated 19-08-2017 with English Translation	61
15.	**ANNEXURE-N** Letter from the Karnataka State Pollution Control Board to the Regional Senior Environmental Officer, KSPCB, Mangalore dated 02-11-2017	67
16.	**ANNEXURE-0** Letter from the Karnataka State Pollution Control Board to the Member Secretary, KSPCB, Bangalore dated 18-11-2017.	69
17.	**ANNEXURE-P** Notice issued by Karnataka State Pollution Control Board to the Occupier of M/s.Yashaswini Fisheries dated 27-02-2018 regarding non-compliances.	70
18.	**ANNEXURE-Q** Letter from the Environmental Officer to the Assistant Commissioner, Kundapura Sub-division, Kundapura dated 07-03-2018 stating that the offending units are in violation of the Coastal Regulation Zone Notification, 2011 with English Translation	71
19.	**ANNEXURE-R** Letter from the office of the Sub-Division Magistrate, Kundapura, Sub-division, Kundapura to the Joint directors, Zilla Industries Centre, Udupi, Principal Directors of Environment, Udupi, Senior Environmental officer, Assistant Executive Engineer, Fisheries Department, Executive officer, Taluk Panchayath, Tahsildar, Brahmavara and Panchayath Development Authority, Irody dated 09-03-2018 regarding functioning of the offending with English Translation	75

	industries despite the expiry of the documents granting permission.	
20.	**ANNEXURE-S** Letter from the Karnataka State Pollution Control Board to the Sub-division Magistrate, Kundapura Sub-division, Kundapura dated 12-03-2018 regarding the expiry of the license granted to the offending units with English Translation	78
21.	**ANNEXURE-T** Letter from the Tahsildar, Udupi Zilla to the Assistant Commissioner, Kundapura dated 20-03-2018 seeking information regarding the issue of permit and the functioning of the offending units with English Translation	82
22.	**ANNEXURE-U** Letter from the office of the Sub-Divisional Magistrate, Kundapura through the Assistant Commissioner to the Deputy Director, Fisheries Department dated 20-03-2018 with English Translation	84
23.	**ANNEXURE-V** Notice from the Tahsildar's Office, Brahmavara Taluk to the Port authority, Sri Thomas Rodriguez, Respondent No.12, Indira, Member of the panchayath, Baby, Vice-President of Grama Panchayath, Suresh Adiga, President of Grama Panchayath and Ravindra Suvarna, President of School Development Committee, Balkudru dated 10-07-2018 with English Translation	86
24.	**ANNEXURE-W** Letter from the Deputy officer of Port Conservation, Hangaratta to the Tahsildar, Brahmavara, Udupi dated 21-07-2018 regarding Respondents No.5 and 6 illegally occupying Sy. No.72/22 A and 72/21A with English Translation	88

25.	**ANNEXURE-X** Order passed by the Assistant Commisioner, Kundapura Sub-division dismissing the appeal filed by Respondent No.12 challenging the order dated 01-02-2017 passed by the Tahsildar, Brahmavara Taluk vide order No. CDS. RD0050000183340/RA 228/2018 dated 24-09-2018 with English Translation	90
26.	**ANNEXURE-Y** Order passed by the Tahsildar, Brahmavara dated 26-03-2019 confirming that 0.03 acres of Sy.No.72/22 A and 0.02 acres of Sy. No. 72/21 A is indeed government land belonging to the Port department with English Translation	94
27.	**ANNEXURE-Z** Notice from the Zilla Officer, Udupi Zilla to the Tahsildar, Brahmavara Taluk dated 03-07-2019 requesting the latter to personally conduct an investigation of the same and submit a report with English Translation	99
28.	**ANNEXURE-AA** Report submitted by the Tahsildar, Brahmavara to the Zilla Officer, Udupi Zilla on the investigation done with respect to said lands dated 10-07-2019 with English Translation	101
29.	**ANNEXURE-AB** Letter from the Zilla officer, Udupi Zilla, Udupi to the Regional officer of Environment, Udupi dated 23-07-2019 requesting for an investigation of the disputed lands with English Translation	105
30.	**ANNEXURE-AC** Report submitted by the Regional officer of Environment, Udupi to the Zilla Officer, Udupi with respect to Sy.No.71/3 0.31 acres, Balkudru, Udupi dated 05-08-2019 with English Translation	109

31.	**ANNEXURE-AD** Order passed by the Hon'ble High Court in CCCNo.2049 of 2018 and CCCNo.s 76-77 of 2019 (CIVIL) dated 21-08-2019.	116
32.	**ANNEXURE-AE** Order passed by the Zilla officer's Court, Udupi Zilla, Udupi, dated 02-12-2019 dismissing the order passed by the Assistant Commissioner, Kundapura and retaining the conversion order passed by the Tahsildar, Brahmavara dated 01-02-2014 with English Translation	122
33.	**Vakalath**	130

Dated at Chennai on this 25th November, 2021

Counsel for 14th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A.No.208 of 2021

Srikanth Madhyastha,
S/o.Shankaranarayana Madhyastha,
No.1-61-(2), Srimatt Road,
Balekudru Village,
Hungarcutta, Balkudru,
Udupi, Karnataka – 576 218. ... Applicant

Vs.

The Deputy Commissioner,
Udupi District, Rajathadri, Manipal
Karnataka State
and 13 others. ... Respondents

COUNTER AFFIDAVIT FILED BY THE 14TH RESPONDENT

I, Kusuma, President, School Development Monitoring Committee (SDMC), Udupi Zilla Panchayat Higher Primary School, Balkudru Village, Hungarcutta – 576 218, Udupi District, do hereby solemnly affirm and sincerely state as follows:-

1. I am the President School Development Monitoring Committee (SDMC), Udupi Zilla Panchayat Higher Primary School, Balkudru Village, Hungarcutta – 576 218, Udupi District, the 14th Respondent herein.

2. At the outset, it is submitted that Children who are studying in the Hungarcutta Government Higher Primary School, located in the adjoining compound are affected by the activities of the offending industrial Units located at land bearing Survey No.71/3, of Balakudru Village, within limits of Irodi Grama Panchayath, Udupi Taluk and District, hereinafter referred to as 'subject land', under the ownership and occupation of Respondent Nos.11 and 12.

3. Originally, Respondent No.12 had approached the Hon'ble Karnataka Court vide W.P. No. 53083/2016, inter-alia claiming to be the

NOTARY GOVT. OF INDIA Steevan Victor Lewis B.A.LL.B. UDUPI INDIA Reg.No.12318

SIGNED BEFORE ME
NOTARY, UDUPI

NO. OF CORRECTIONS Nil

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಜಿ.ಪ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಬಾಳಕುದ್ರು, ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 218

NOTARY
Steevan Victor Lewis
B.A. LL.B
UDUPI INDIA
Reg.No 12318
GOVT. OF INDIA

absolute owner of the subject land questioning the order dated 24th September, 2016, passed by the Executive Officer, Udupi Taluk Panchayath, whereby, Appeal No.2 of 2016-17 filed by certain individuals residing in the very same Balkudru Village, had been allowed, in effect setting aside the license dated 11th November, 2015 bearing number 34/2015-16 granted by the Irody Grama Panchayath, enabling the Respondent Nos.11 & 12 to construct a fish cutting/ fish waste powder unit on the subject land. The said writ petition was disposed off by the Hon'ble High Court, observing that the Respondents 11 and 12 would be disentitled to continue operations of their units, until they comply with the required formalities according to law and that it was proper for the said Respondents to shift their respective units beyond human habitat.

4. Challenging the said Order, Respondent No.12 filed Writ Appeal before the Division Bench of the Karnataka High Court in W.A.No. 1570/2017. It is submitted that the said Writ Appeal was allowed by the Hon'ble Division Bench, requesting the Learned Single to rehear the matter afresh. However, the when the Writ Petition was listed for hearing, the 12th Respondent for the reasons best known to her chose to withdraw the said Writ Petition submitting the same has become infructuous.

5. In the meanwhile, this Respondent has made a compliant to the Child Welfare Committee, Udupi. The said Committee, conducted its own fact finding exercise and gave a clear opinion that such activities of Respondent No.11 pose a clear and present danger to the health and lives of local villagers and more particularly, to those children who study in a school located in the adjoining compound. Thus, the Child Welfare Committee, Udupi, ordered for closure and vacating of the two

x [signature]

NO. OF CORRECTIONS Nil

SIGNED BEFORE ME
[signature]
NOTARY, UDUPI

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಹಿ.ಪ್ರಾ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಬಲ್ಕುದ್ರು, ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ, - 576 219

NOTARY
Steevan Victor Lewis
B.A. LL.B.
UDUPI INDIA
Reg.No.12318
GOVT. OF INDIA

offending industries. The said order was questioned by Respondent No.12 by way of an appeal before the Learned Principal Sessions Judge, Udupi District, Udupi in Criminal Appeal No.34/2017, which appeal was allowed. Challenging the said Order, this Respondent filed Criminal Revision Petition No. 1385/2018, before the Hon'ble Karnataka High Court challenging the said order. The same is pending disposal.

I. Conversion granted for the establishment of an ice-plant

i. Respondent No.12 had applied for the conversion of her said land for 'industrial purpose' vide Application dated 05th May, 2012, clearly mentioning that the said land would be used to establish an 'Ice Plant'. It was with reference to such application that the Regional Director (Environment), Udupi District, vide its 'No Objection Certificate' dated 27th July, 2012, had in fact, expressed its no objection for such project in addition to which a Certificate of consent was granted by Karnataka State Pollution Control Board in favour of M/s. Yashaswini Fisheries for discharge of effluents. A Copy of the License for Industries and Trades issued favour of Respondent No.5 dated 07-11-2006 and a 'No Objection' certificate dated 27/07/2012 and the Certificate of consent granted by Karnataka State Pollution Control Board dated 27-06-2013 are produced herewith as **ANNEXURES- A, B and C** respectively.

ii. That in the year 2013, Respondent No.12 had filed an affidavit asking for the land to be converted for 'residential purpose". However in the year 2014, the aforesaid land was in fact converted for 'industrial purpose' and the specific activity cited was that of establishing an 'Ice Plant'. The same is apparent from an endorsement dated 01st February, 2014, issued by the Office of the

x

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

Special Tahsildar, Brahmavar, condition no.2 whereof would clearly spell out the activity permitted on such land. Respondent No.11 is Fish Cutting Unit run by the Husband of Respondent No.12, in the land adjacent to the subject land and the said unit has also been in the eye of a storm for more than one reason. A Copy of the Affidavit dated 20-12-2013 and the Endorsement dated 01-02-2014 are produced herewith as **ANNEXURES- D and E.**

iii. It is submitted that in spite of such a clear conversion order, as is apparent from the aforementioned facts that, the subject land could have been used for the purposes mentioned in the official communications referred supra i.e., to establish an Ice Plant, the Respondent Nos.11 and 12 have been using the said land for the purposes of "FISH CUTTING AND FISH WASTE POWDER" plant and have continued with their acts of installing heavy plant and machinery in the lands in question, in preparation of a fully fledged operation and have also continued with the 'fish cutting' industry in the said land. The same has been admitted by the Respondent No.12 in her reply to the notice dated 17-1-2017 issued by the office of the Special Tahsildar, Brahmavara, Udupi District the same has been taken note of in the order issued by the same authority dated 01-02-2017. Prior to this in a proceeding before the Executive Officer, Taluk Panchayath, Udupi the license bearing No. Irody Grama Panchayath: 34/2015-16 issued to Responent No.12 on 11-11-2015 for the purpose of construction/ restructuring of the fish cutting and fish waste powder units in Survey No. 71/3 to the extent of 0.31 Acres was cancelled. A copy of the Letter of consent issued by the Karnataka State Pollution Control Board dated 23-07-2012 and the Order dated 24-09-2016 passed at the proceedings before the

NOTARY GOVT. OF INDIA UDUPI INDIA Reg.No.12318

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಸ.ಹಿ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 210

Executive Officer, Taluk Panchayath, Udupi cancelling the license dated 11-11-2015 are produced herewith as **ANNEXURES- F and G.**

iv. It is submitted that, despite the aforementioned effects of such activities undertaken by Respondents No.11 and 2 and the several notices issued to them regarding the same, the subject land is being used for such purposes, which is not only taking a toll on the health and well-being of the villagers but is also in clear contravention of the order of conversion specifically issued for the purpose of establishment of an 'ice-plant' only goes to prove the sheer audacity and nil regards the said Respondents have for the prevailing law. Report of inspection with respect to Yashaswini Fisheries Unit -II submitted by Karnataka State Pollution Control Board to the Regional Senior Environment Officer dated 03-01-2017 is produced herewith as **ANNEXURES- H.**

v. It is essential to bring to the knowledge of this Hon'ble Tribunal that, the office of the Special Tahsildar, Bhrahmavara, Udupi in its proceedings vide order dated 01-02-2017 cancelled the order of conversion, passed by itself for the purpose of establishment of an ice plant on the grounds summarized supra and as mentioned in the order copy. A Copy of the Notice from the Special Tahsildar's Office to Respondent No.12 warning her of cancellation of license, dated 17-01-2017, Order by the Office of the Sub-divisional Magistrate, Kundapura, vide MAG PR 01/2016-17 to stop the unauthorized activities of the fish powder unit as it is causing nuisance and poses as a health hazard to the public dated 19-01-2017, the Order passed by the Special Tahsildar's Office dated 01-02-2017 cancelling the conversion order and the Order passed by the Assistant

NOTARY * Steevan Victor Lewis B.A.LL.B. UDUPI INDIA Reg.No.12318 * GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಗ್ರಾಮಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 5?3 71?

Commissioner, Kundapura dated 05-06-2017 dismissing the Appeal No. AAL/SSR/30/2016-17 are produced herewith as **ANNEXURES- I, J, K and L.**

II. Poses a health hazard to the students studying in the school located in the adjoining compound

i. It is woeful to state that, having thrown every statutory check and balance to the wind, the Offending Units of Respondents Nos.11 & 12 commenced operations and with it, turned the lives of the people living in near proximity into a living hell. The stench and foul smell emanating from this plant proved to be unbearable and the discharge of effluents, solid, semi-solid and liquid, wreaked havoc on the natural attributes of this area, including the 'Seetha River' located at a distance of 90 meters and wells with potable water located within a radius of 100 meters from this offending unit. Devotees visiting revered 'SHREE DURGA PARAMESHWARI TEMPLE', 'ANEKALLU BABBARYA TEMPLE' and 'HANGARKATTE JUMMA MASJID' were forced to inhale the stench of rotting fish entrails thrown out of this unit. This act of extreme nuisance continued unabated in spite of frequent protests by villagers and visiting devotees.

ii. However, most importantly this has come at a great cost particularly, for the children who study in the Government Senior Primary School located right adjacent to the 'fish cutting' unit. The fish cutting unit is located at a distance of 2 meters from the school premises.

iii. Education is the backbone of every society. It is the most important tool for social, economic and political transformation and a key instrument for building an equitable society. The Constitution

NOTARY GOVT. OF INDIA Steevan Victor Lewis B.A. LL.B. UDUPI INDIA Reg.No.12318

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಸ.ಹಿ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ನಾಳಕುದ್ರು, ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 218

enshrines the Right to Education under the Directive Principles of State policy under Articles 41, 45 and 46. Having stated thus, it is evident that the students of the Hungarcutta Government Higher Primary School are being deprived of this basic and fundamental rights via the illegal activities of Respondents 11 and 12.

iv. It is submitted that the said School has been in existence for the past 92 years and caters to children from class 1 to 8. A structure in close vicinity houses an 'Anganwadi' centre. There are approximately 30-35 children in the 'Anganwadi' centre and around 50 students studying in the school. The windows of Offending Units are facing towards the windows of the School and the stench of rotting fish meat is nauseating. The Students experience headaches, nausea, vomiting and other complications in health owing to which it is a daily routine for staff and faculty of such Government School to tend for young children who fall sick on account of such horrid odor and other ill effects of these industries. The students are unable to even have their lunch within the school premises. That apart, predatory birds such as Crows and Vultures drop fish entrails within the school premises affecting the daily operation of the school majorly. A copy of Report of the Office of the Special Tahsildar, Brahmavara regarding the decisions taken by both the Hon'ble High Court and the Child Welfare and Development Committee dated 19-08-2017, the Letters from the Karnataka State Pollution Control Board dated 02-11-2017 and 18-11-2017 stating the objections received by it from the President, School Development Committee, Govt. Higher Primary School, Balkudru with respect to the issuing of consent to the concerned industry are produced herewith as **ANNEXURES-M, N and O.**

NOTARY
Steven Victor Lewis
B.A.LL.B
UDUPI INDIA
Reg.No.12318
GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಸ.ಕ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಬಾಳ್ಕುದ್ರು, ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 210

v. It submitted that a spot inspection carried out by the Karnataka State integrated Child Protection Society, on the 19th of January, 2017 and the report prepared in pursuance to such inspection stands testimony to the facts mentioned supra. The report has made scathing remarks against the operations being carried out by Respondent Nos. 11 and 12 and inter-alia speaks of the clear and present danger being posed by such operations to villagers and more particularly, to children who study in a school located adjacent to such offending industries.

vi. Despite such developments and non compliance, the Respondents 11 and 12 have continued with their acts of installing heavy plant and machinery in the lands in question, in preparation of a fully fledged operation and have also continued with the 'fish cutting' industry in the said land. Thus, violating the previous orders of the Court passed in W.P.No.53083/2016 and W.A.No.1570/2017. These facts have prompted this Respondent and the fellow Villagers to lodge repeated complaints with the local authorities, which have unfortunately been placed in the back burners. A copy of Notice issued by Karnataka State Pollution Control Board to Respondent no.12 dated 27-02-2018 regarding the CFO application being returned due to non compliance is produced herewith as **ANNEXURE-P.**

<u>III. The said units located in the subject land are well within the Coastal Regulatory Zone</u>

i. That the said units are well within the Coastal Regulatory Zone therefore amounting to the violation of the Coastal Regulatory Zone Notification, 2011, as per which areas designated as sea shores,

NOTARY ★ Steevan Victor Lewis B.A. LL.B. UDUPI - INDIA Reg.No.12318 ★ GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಜಿ.ಪ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಗಾಳಕುದ್ರು ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 219

water line areas, including but not limited to gulfs, canals, backwaters, rivers and mangroves, falling within a distance of 500 meters from the water's edge in coastal areas and 100 meters from the water's edge in rivers having salinity of 1000/5 have been declared as 'Coastal Regulatory Zones'. The subject land is located within 90 meters from Seethanadi River and falling well within the 'coastal regulatory zone'. A copy of the Letter from the Environmental Officer to the Assistant Commissioner, Kundapura Sub-division, Kundapura dated 07-03-2018 stating that the offending units are in violation of the Coastal Regulation Zone has been produced herewith as **ANNEXURE-Q.**

ii. It is also pertinent to note that, the Department of Environment, through the Regional Director, issued a show cause notice dated 02nd November, 2016 upon Respondent Nos.11 and 12, informing the latter that a spot inspection was conducted on 01/12/2016 and it was found that Respondent No.11 has been operating a "Fish Cutting Unit" named YASHASWINI in Survey No.71/3 of Balkudru Village and also that he had dug soil in an adjoining land to lay concrete foundation for a new unit.

iii. In addition to the above, it was also found that apart from the land on which permission was granted, the Respondent No.12 have also commenced work in lands bearing Survey No.71/4 and 71/5 to lay concrete foundations. That such acts of laying concrete foundations in lands, other than the one for which the Respondent No.12 has secured a no-objection certificate, would clearly amount to violation of the 'Coastal Regulatory Zone Notification, 2011'. As such, the Respondent Nos.11 and 12 were called upon to show cause as to

NOTARY
Steevan Victor Lewis
B.A.LL.B.
UDUPI - INDIA
Reg.No.12318
GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY. UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಸ.ಹಿ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
[illegible] ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 21[illegible]

why the Authorities should refrain from recommending cancellation of the 'no objection certificate' issued towards the land bearing Survey No.71/3, measuring 31 cents of Balkudru Village, Udupi Taluk and as to why proceedings need not be initiated against them under the 'Coastal Regulatory Zone Notification, 2011. A copy of the Letter from the office of the Sub-division Magistrate, Kundapura, dated 09-03-2018 regarding the expiry of the documents and the renewal of the same to be produced within 3 days, Letter from the Karnataka State Pollution Control Board dated 12-03-2018 regarding the non-renewal of license, Letter from the Tahsildar, Udupi Zilla dated 20-03-2018 regarding the issue of permit and the functioning of the offending units and Letter from the office of the Sub-Divisional Magistrate, Kundapura dated 20-03-2018, reminding of the notice issued on 09-03-2018 are produced herewith as **ANNEXURES- R, S, T and U.**

<u>IV. There is no road to these units. The land shown as roads is a Government Land:</u>

i. It is also submitted before this Hon'ble Tribunal that, there are no approaching roads to the offending units and that this has been falsely stated by the Respondents No.11 & 12 and the declaration of the said Respondents are taken on face value by the Authorities. The lands shown as approaching roads are in reality Government lands. A copy of the Notice from the Tahsildar's office, Brahmavara Taluk dated 10-07-2018 with respect to Government land has been illegally occupied by Respondent No.11 and 12, Letter from the Deputy officer of Port Conservation dated 21-07-2018 regarding Respondents No.11 and 12 illegally occupying government lands and having built a compound wall around these said lands as well are produced herewith as **ANNEXURES- V and W.**

NOTARY ★ Steevan Victor Lewis B.A.,LL.B. UDUPI - INDIA Reg.No.12318 GOVT. OF INDIA ★

SIGNED BEFORE ME

NOTARY. UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಗ್ರಾಮಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಅಂಚೆ: - 576 210

ii. It is also submitted that, the Respondents No.11 and 12 have illegally occupied Sy. No. 72/22 A and 72/21 A, Balkudru, Udupi which are Government lands belonging to the Port Department and have built a compound wall around the said land. The same has been confirmed vide the order passed by the Tahsildar, Brahmavara, vide order No. SCR/CR/64/17-18 dated 26-03-2019. A copy of the Order passed by the Assistant Commisioner, Kundapura Sub-division dated 24-09-2018 dismissing the appeal filed by Respondent No.6 and the Order passed by the Tahsildar, Brahmavara, vide order No. SCR/CR/64/17-18 dated 26-03-2019 confirming that the lands are indeed government land belonging to the Port department are produced herewith as **ANNEXURES- X and Y.**

iii. It is to be brought to the notice of this Hon'ble Tribunal that, despite the orders of this Hon'ble Court the concerned Respondents have continued operations of the offending industries flouting the law and violating the orders of this Hon'ble Court. The same is evident from the letter issued by the office of the Sub-divisional Officer, Kundapur Sub-division, Kundapura, on the 7th of July, 2018 confirming the blatant acts of Respondent Nos.11 and 12.

6. It is reiterated that as per Coastal Regulatory Zone Notification, dated 15th of September, 2010, areas designated as sea shores, water line areas, including but not limited to gulfs, canals, backwaters, rivers and mangroves, falling within a distance of 500 meters from the water's edge in coastal areas and 100 meters from the water's edge in rivers having salinity of 1000/5 have been declared as 'Coastal Regulatory Zones'. The subject land is located within 90 meters from Seethanadi River and falling well within the 'Coastal Regulatory Zone'.

NOTARY
Steevan Victor Lewis B.A.,LL.B.
UDUPI - INDIA
Reg.No.12318
GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
ಸ.ಹಿ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
...ಕುದ್ರು, ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 578 218

7. That the said units are well within the Coastal Regulatory Zone therefore amounting to the violation of the Coastal Regulatory Zone Notification, 2011. In addition to the same the Department of Environment, through the Regional Director, issued a show cause notice dated 02nd November, 2016 upon Respondent No.12 and her husband, informing the latter that a spot inspection was conducted on 01/12/2016 and it was found that the Respondent No.12 and her husband have been operating a "Fish Cutting Unit" named YASHASWINI in Survey No.71/3 of Balkudru Village and also that he had dug soil in an adjoining land to lay concrete foundation for a new unit. It was also found that apart from the land on which permission was granted, the Respondent No.12 and her husband had also commenced work in lands bearing Survey No.71/4 and 71/5 to lay concrete foundations. That such acts of laying concrete foundations in lands, other than the one for which the Petitioner and her husband had secured a no-objection certificate, would clearly amount to violation of the 'Coastal Regulatory Zone Notification, 2011'. As such, Respondent No.12 and her husband were called upon to show cause as to why the Authorities should refrain from recommending cancellation of the 'no objection certificate' issued towards the land bearing Survey No.71/3, measuring 31 cents of Balkudru Village, Udupi Taluk and as to why proceedings need not be initiated against the Accused under the 'Coastal Regulatory Zone Notification, 2011. A copy of Notice from the Zilla Officer, Udupi Zilla to the Tahsildar, Brahmavara Taluk dated 03-07-2019 requesting the latter to personally conduct an investigation of the offending units, Report submitted by the Tahsildar, Brahmavara to the Zilla Officer, Udupi Zilla dated 10-07-2019 on the investigation done as per the letter dated 03-07-2019, Letter from the Zilla officer, Udupi Zilla, Udupi to the Regional officer of Environment, Udupi dated

NOTARY
Steevan Victor Lewis
B.A., LL.B.
UDUPI INDIA
Reg.No.12318
GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY, UDUPI

NO. OF CORRECTIONS Nil

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಗ್ರಾಮಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉತ್ಸುವಾರಿ ಸಮಿತಿ
ಕಿ.ಪ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಗಾಂಧಿನಗರ, ಅಂಚೆ: ಹೊಂಗಾರಕಟ್ಟೆ - 576 218

23-07-2019 requesting for an investigation into the disputed lands and Report submitted by the Regional officer of Environment, Udupi to the Zilla Officer, Udupi dated 05-08-2019 with respect to the disputed lands of are produced herewith as **ANNEXURES-Z, AA, AB and AC.**

8. It is also submitted that there is no road to the offending units and that the said land represented as roads are in reality government lands. The Respondents No. 5 and 6 have also illegally occupied Sy. No. 72/22 A and 72/21 A, Balkudru, Udupi which are Government lands belonging to the Port Department and have built a compound wall around the said land. A copy of the Order passed by the Hon'ble High Court in CCCNo.2049 of 2018 and CCCNo.s 76-77 of 2019 (CIVIL) dated 21-08-2019 and Order passed by the Zilla officer's Court, Udupi Zilla, Udupi, dated 02-12-2019 dismissing the order passed by the Assistant Commissioner, Kundapura and retaining the conversion order passed by the Tahsildar, Brahmavara are produced herewith as **ANNEXURES-AD and AE.**

9. In the above circumstances, this Respondent and others was constrained to move a Writ of Mandamus, directing the concerned authorities to take necessary and suitable steps in order to shut down or relocate the offending FISH CUTTING AND FISH WASTE POWDERING UNITS so as to not cause any inconvenience to the public, in the interest of justice in W.P.No.12005 of 2020, before the Hon'ble Karnataka High Court and the said Writ Petition is pending disposal. The said Writ Petition is now tagged alongwith W.P.No.27462 of 2018, earlier filed by the 12th Respondent challenging the notice issued by the 6th Respondent herein under Section 5 of the Environment (Protection) Act, 1986.

NOTARY
Steevan Victor Lewis B.A.LL.B.
UDUPI INDIA
Reg.No.12318
GOVT. OF INDIA

SIGNED BEFORE ME

NOTARY, UDUPI

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಗ್ರಾಮಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉದ್ಯಾನಾದಿ ಸಮಿತಿ
ಪಿ. ಪ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
ಬಾಳ್ಕುದ್ರು, ಅಂಚೆ: ಹಂಗಾರಕಟ್ಟೆ - 576 210

NO. OF CORRECTIONS 1

10. This Respondent does not deny or dispute the averments made in the present Application against Respondent Nos.11 & 12 by the Petitioner. The Units of Respondent No.11 ought not be allowed to run in the vicinity and liable to be closed without any further delay considering the environmental impact it has been causing.

It is humbly prayed that the above facts be taken on record and suitable Orders be passed and thus render justice.

x

ಅಧ್ಯಕ್ಷರು / ಕಾರ್ಯದರ್ಶಿ
ಶಾಲಾಭಿವೃದ್ಧಿ ಹಾಗೂ ಉಸ್ತುವಾರಿ ಸಮಿತಿ
[illegible] ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ
[illegible], ಅಂಚೆ ಹಂಗಾರಕಟ್ಟೆ - 576 21

Solemnly affirmed at Udupi on
this November, 2021 & signed
her name in my presence

Before Me,

IDENTIFIED BY ME:

SIGNED BEFORE ME

NOTARY. UDUPI

Advocate,

NOTARY
Steevan Victor Lewis B.A.LL.B
UDUPI - INDIA
Reg.No.12318
GOVT. OF INDIA

NOTORIAL STAMP IS NOT AVAILABLE IN KARNATAKA

STEEVAN VICTOR LEWIS
B.A.LL.B
ADVOCATE & NOTARY
C..unthar Village, PO:Brahmavara-57621,
..ahmavar T.. .. Udupi Dist, Karnataka India
M: 9448012356, 8197349654.

NO. OF CORRECTIONS 1

NOTORIAL REGISTER NO.
Page No. 06
Serial No. 663
Date: 22/11/2021

MY COMMISSION EXPIRES ON
DT: 29-12-2021

ANNEX - A

LICENCE FOR INDUSTRIES AND TRADES

ಉದ್ಯಮ ಮತ್ತು ವ್ಯಾಪಾರದ ಬಗ್ಗೆ ಲೈಸನ್ಸು

ಕರ್ನಾಟಕ ಜಿ. ಪಂ. ಗ್ರಾ. ಪಂ. ಅಧಿನಿಯಮ 1993 ಪ್ರಕರಣ 67ರಿಂದ 70

5ನೇ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಕಾರ್ಯಾಲಯ

72-/2006-07

Licence No. / ಲೈಸೆನ್ಸು ನಂಬ್ರ

Licencee / ಲೈಸೆನ್ಸುದಾರ :

Address / ವಿಳಾಸ :

Place of industry or Trade / ಉದ್ಯಮ ವ ವ್ಯಾಪಾರದ ಸ್ಥಳ :

Nature of Industry or Trade / ಉದ್ಯಮ ವ ವ್ಯಾಪಾರದ ಸ್ವಭಾವ : 1000=00 / 7-11-2006 / 05-06-06-07

Amount of Fee Collected / ವಸೂಲಾದ ರಸೂಮಿನ ಮೊತ್ತ :

Period of Licence / ಲೈಸೆನ್ಸಿನ ವಾಯಿದೆ : 31-8-2007

Date : 7-11-2006

Signature

Designation / ಹುದ್ದೆ

03/2018-19

CONDITIONS (ಷರತ್ತುಗಳು)

This Licence is issued subject to the conditions of by Laws formed the Grama Panchayath for the above industry or any Trade and any other conditions which may be imposed from time by time under the relevant provisions of Law when it will be found necessary.

ಮೇಲೆ ನಮೂದಿಸಿದ ವ್ಯಾಪಾರ ಅಥವಾ ಉದ್ಯಮಕ್ಕೆ ಕೊಡೋಣಾದ ಈ ಲೈಸೆನ್ಸು ಗ್ರಾಮ ಪಂಚಾಯತಿನಿಂದ ಪತ್ತಿ ವ್ಯಾಪಾರ ಅಥವಾ ಉದ್ಯಮಕ್ಕೆ ನಮೂದಿಸಿದ ಉಪನಿಬಂಧನೆಗಳಿಗನುಸಾರವಾಗಿಯೂ ಮತ್ತು ಕಾನೂನಿನಂತೆ ಇನ್ನು ಮುಂದೆ ಆಗತ್ಯವೆಂದು ಕಂಡುಬಂದಲ್ಲಿ ನಮೂದಿಸಲ್ಪಡುವ ಷರತ್ತುಗಳಿಗನುಸಾರವಾಗಿಯೂ ಕೊಡಲ್ಪಟ್ಟಿದೆ.

ANNEX-B.

16

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಇ-ಮೇಲ್ : udupi3crz@gmail.com

ದೂರವಾಣಿ /ಫ್ಯಾಕ್ಸ್ 0820-2574848

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ(ಪರಿಸರ) ಕಛೇರಿ, ಮೊದಲನೇ ಮಹಡಿ, 'ಸಿ'ಬ್ಲಾಕ್, "ರಜತಾದ್ರಿ", ಮಣಿಪಾಲ- 576104

ಪ್ರಾನಿಪ/ನಿಪ/67/2012-13

ದಿನಾಂಕ: 27/07/2012

ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ

ವಿಷಯ: ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಇವರು ಹಾಲಾಡಿ ಗ್ರಾಮದ ಸ.ನಂ. 71/3ರ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಭೂಪರಿವರ್ತನೆ ಮತ್ತು ಐಸ್ ಪ್ಲಾಂಟ್‌ನ್ನು ನಿರ್ಮಿಸಲು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ಕೇಂದ್ರ ಸರ್ಕಾರದ ಪರಿಸರ ಮತ್ತು ಅರಣ್ಯ ಮಂತ್ರಾಲಯದ ಪತ್ರ ಸಂಖ್ಯೆ: J-17011/41/95-IA-III ದಿನಾಂಕ 27-9-1996ರಂತೆ ಅನುಮೋದನೆಯಾದ ಕರ್ನಾಟಕ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಯೋಜನೆ (CZMP)

2) ಕೇಂದ್ರ ಸರ್ಕಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಎಸ್‌.ಒ: 19(ಇ) ದಿನಾಂಕ: 06-01-2011

3) ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಹಾಲಾಡಿ, ಹಂಗಾರಕಟ್ಟೆ, ಬಂದರು ಮತ್ತು ಅಂಚೆ, ಉಡುಪಿ ತಾಲೂಕು ಇವರ ಅರ್ಜಿ ದಿನಾಂಕ: 05/05/2012.

4) ಈ ಕಛೇರಿಯಿಂದ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಕಳುಹಿಸಿದ ಪತ್ರ ಸಮ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 22/05/2012

5) ಸರ್ಕಾರದ ಪತ್ರ ಸಂ. ಅಪಜೀ 149 ಸಿಆರ್‌ಜೆಡ್ 2012 ದಿನಾಂಕ: 03/07/2012.

6) ಈ ಕಛೇರಿ ಪತ್ರ ಸಮ ಸಂಖ್ಯೆ ಪ್ರಾನಿಪ/ನಿಪ/67/2012-13 ದಿನಾಂಕ: 05/07/2012

7) ಸರ್ಕಾರದ ಪತ್ರ ಸಂ. ಅಪಜೀ 149 ಸಿಆರ್‌ಜೆಡ್ 2012 ದಿನಾಂಕ: 17/07/2012

* * * * *

ಉಲ್ಲೇಖ(3)ರ ಅರ್ಜಿಯಲ್ಲಿ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಇವರು ಹಾಲಾಡಿ ಗ್ರಾಮದ ಸ. ನಂ. 71/3 ರಲ್ಲಿನ 0.31 ಎಕ್ರೆಯಲ್ಲಿ ಭೂಪರಿವರ್ತನೆ ಮತ್ತು ಐಸ್ ಪ್ಲಾಂಟ್‌ನ್ನು ನಿರ್ಮಿಸಲು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿರುತ್ತಾರೆ. ಉಲ್ಲೇಖ(1)ರ ಅನುಮೋದಿತ CZMP ಯಂತೆ ಇಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯವ್ಯಾಪ್ತಿಯು 150ಮೀ ಇರುತ್ತದೆ (CRZ-I). ಉಲ್ಲೇಖ(2)ರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ರಕಾರ ನದಿ, ಹೊಳೆ, ಹಿನ್ನೀರಿಗೆ ಗರಿಷ್ಠ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಮಿತಿಯನ್ನು 100 ಮೀ. ಎಂದು ನಿಗದಿಪಡಿಸಲಾಗಿದೆ ಹಾಗೂ ಸದ್ರಿ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವರ್ಗ-I ರಲ್ಲಿ ಇರುವುದರಿಂದ ಈ ಬಗ್ಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು [illegible] ದಾಖಲೆಗಳೊಂದಿಗೆ ಉಲ್ಲೇಖ (4)ರಂತೆ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿತ್ತು. ಈ ಪ್ರಸ್ತಾವನೆಗೆ [illegible] ಉಲ್ಲೇಖ(5)ರ ಸರ್ಕಾರ ಪತ್ರದಲ್ಲಿ ಕೋರಲಾದ ಮಾಹಿತಿಯನ್ನು ಉಲ್ಲೇಖ(6)ರ ಈ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ನೀಡಲಾಗಿದೆ. [illegible] ಸ್ಥಳವು ಜಿ. ಪಿ. ಎಸ್ ರೀಡಿಂಗ್ N 13° 26 .644', E 74° 42. 221' ರ ಅನುಸಾರ [illegible] ಹೊಳೆ/ಹಿನ್ನೀರಿನ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ [illegible]

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/332/2019

ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

TRUE COPY

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

NOTARY
M. Manohara Shetty B.A., LL.B.
Advocate
UDUPI DIST. INDIA
Reg No. 7792
GOVT. OF INDIA

17

ಆದ್ದರಿಂದ ಉಲ್ಲೇಖ(7)ರ ಪತ್ರದನುಸಾರ ಪ್ರಸ್ತಾವಿತ ಬಸ್ ಪ್ಲಾಂಟ್ ನಿರ್ಮಿಸಲು ಹಳ್ಳಿ ಗ್ರಾಮದ ಸ. ನಂ. 73/1 ರಲ್ಲಿನ 0.31 ಎಕ್ರೆ) ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವ್ಯಾಪ್ತಿಯ ಹೊರಗೆ ಇರುವುದಾಗಿ ದೃಢೀಕರಿಸಿದೆ. ಈ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರವನ್ನು ಕರ್ನಾಟಕ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಅನುಮೋದನೆಗೊಳಪಡುವ ಷರತ್ತಿನ ಮೇಲೆ ನೀಡಲಾಗಿದೆ

ANNEXURE-

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಉಡುಪಿ

ಗೆ,

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು, ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು

1. ದಾಖಲೆಗಳೊಂದಿಗೆ ವಿಶೇಷ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ ಕೋಶ) ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ. ಎಮ್ ಎಸ್. ಬಿಲ್ಡಿಂಗ್ ಬೆಂಗಳೂರು - ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸುತ್ತಾ ಈ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅನುಮೋದನೆ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಬೇಕಾಗಿ ಕೋರಲಾಗಿದೆ.

2. [illegible] ಅಭಿವೃದ್ಧಿ [illegible] ಗ್ರಾಮ ಪಂಚಾಯತ್ [illegible]

3. [illegible] ಪ್ರತಿ ಅವನಾದಿ ಕಡ [illegible] ಮತ್ತು ಅಂಚೆ, ಉಡುಪಿ [illegible]

NOTARY
M. Manohara Shetty
B.A., LL.B.
Advocate
UDUPI INDIA
Reg No. 7791

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/ 332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

NOTARY
M. Manohara Shetty
B.A., LL.B.
Advocate
UDUPI INDIA
Reg No. 7791

TRUE COPY
NOTARY

ANNEX-B (ENGLISH TRANSLATION)

GOVERNMENT OF KARNATAKA

OFFICE OF THE REGIONAL DIRECTOR (ENVIRONMENT), 1ST FLOOR, C BLOCK, RAJATADRI, MANIPAL-576104

PNP/NP/67/2012-13
DATE:27/07/2012

NO-OBJECTION CERTIFICATE

Sub: Permission sought by Smt. Umadevi to convert the land bearing Survey No.71/3 of Balkudru Village and to establish an Ice Plant over the said land.

Ref: (1) Coastal Zone Regulatory Project approved on 27/09/1996 as per the letter No. J-17011/41/95-IA-III issued by the Ministry of Environment and Forests, Government of India.

(2) The Coastal Government notification dated 06/01/2011 (No:O:19;E) for Coastal Zone Regulation.

(3) Application dated 05/05/2012 filed by Smt. Umadevi, Balkudru, Hangakatte Port and Post.

(4) Letter issued by this Office on 22/05/2012.

(5) Government letter dated 03/07/2012 APAGI/149/CRZ/2012.

(6) Letter issued by this Office on 05/07/2012, PRANIPRA/NIPA/67/2012-13.

(7) Government letter dated 17/07/2012

As per application under reference (3), Smt. Umadevi has sought conversion of the land bearing Survey No. 71/3 to an extent of 31 cents and so also for issuance of a no objection certificate to establish an 'ice plant' thereon. As per the approved CZMP under reference (2), the coastal regulation zone here would be 150 metres. As per CRZ-1 Coastal Zone Regulation Notification under reference (2), the maximum regulatory zone for any lake, river or backwater is

19

fixed at 100 metres and since the aforesaid land falls within Grade-I of the Coastal Regulatory Zone, a proposal in this context with all relevant records under reference (4) was dispatched to the Government. Further information sought by the Government vide letter under reference (5) were furnished by this office vide is letter under reference (6). That as per the GPS reading N13 26.644,E74 42 221, the aforesaid land falls beyond the regulatory limits as per the letter under reference (7) and as such, no objection is cited to construct an ice plant over the land bearing Survey No.71/3 of Balkudru, to an extent of 31 cents is hereby granted, subject to conditions imposed by the Coastal Zone Regulatory Authority.

Regional Director

Udupi

To,

Special Tahsildar, Brahmavara, Udupi.

Copies to:

20

ANNEX- C

Karnataka State Pollution Control Board
Regional Office — ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
'Parisara Bhavana' — 'ಪರಿಸರ ಭವನ'
Plot No : 36-C. Shivalli Ind.Area,
Manipal.Udupi - 576104 — ಮಣಿಪಾಲ,ಉಡುಪಿ - 576104
Phone : 0820 - 2572862 — ದೂರವಾಣಿ : 0820 - 2572892

//BY REGD.POST WITH ACK.DUE//
UIN: 2803033961

NO. 16 PCB/RO-UDU/EO/SR/REG.NO:47855 /2013-14/ 284 DATE: 27-06

Consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act 1974.

Ref: 1. Previous Consent Order No.131/PCB/RO-UDU/EO/2011-12/1208 dated: 21.12.2011.
2. Factory Consent application received on: 27.03.2013.
3. Proceedings of Consent committee meeting held on: 27.05.2013.

****

The validity of Consent is hereby extended under section 25/26 of Water (Prevention and Control of Pollution) Act 1974 and the Rules and Orders made there under and subject to the terms and conditions as detailed in the schedule annexed to the previous consent order cited under Ref (1) shall be binding

The validity of Consent is hereby extended to the **Occupier of M/s Yashaswi Fisheries,** authorizing him/her/it to operate their industrial plant and to make discharge of effluents and emissions from the premises as detailed below:

M/s Yashaswi Fisheries, Balekudru-Village, Hungarkatta, Udupi Tq & Dist.

The validity of Consent is extended on receipt of consent fee of Rs: **9,000/-** under Water Act against capital investment of Rs: **44.5 Lakhs.**

The consent is valid for the manufacture of:

Sl. No	Products & By-products	Maximum Capacity
1	**Fish Processing With Peeling**	**30 TPD**

The validity of Consent is extended up to **30th June 2017** and the Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of consent.

FOR AND ON BEHALF OF THE
KARNATAKA STATE POLLUTION CONTROL BOARD
Sd/-
ENVIRONMENTAL OFFICER
UDUPI

To
M/s Yashaswi Fisheries,
Balekudru-Village,
Hungarkatta,
Udupi Tq & Dist.

Copy To: 1. Master File
2. Case File

03/2018-19

ENVIRONMENTAL OFFICER
UDUPI

ANNEX- D

INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-KA94004577248878L
Certificate Issued Date	:	20-Dec-2018 11:02 AM
Account Reference	:	NONACC (FI)/ kaksfcl08/ UDUPI4/ KA-UD
Unique Doc. Reference	:	SUBIN-KAKAKSFCL0846677986052727L
Purchased by	:	KARUNAKARA ADVOCATE AND NOTARY UDUPI
Description of Document	:	Article 4 Affidavit
Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	KARUNAKARA ADVOCATE AND NOTARY UDUPI
Second Party	:	NA
Stamp Duty Paid By	:	KARUNAKARA ADVOCATE AND NOTARY UDUPI
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

ORIGINAL ORIGINAL ORIGINAL
ORIGINAL ORIGINAL ORIGINAL
ORIGINAL ORIGINAL ORIGINAL

Please write or type below this line

ಅಫಿಡವಿಟ್..

ಉಡುಪಿ ತಾಲೂಕು [illegible]
[illegible]
ಈ ಮೂಲಕ ಪ್ರಮಾಣ ಮಾಡಿ, [illegible]
[illegible],

Reg No. 7792

...ma Devi

[illegible] ONE [illegible]

[illegible] BEFORE ME

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

ಆರ್.ಐ.ಎ./ಜಿಲ್/ 332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

22

[illegible] ಗ್ರಾಮದ ಸ.ನಂ. 71-3 ನೇ 0.31
[illegible]ಕ್ಕೆ ಮೂಲಗೇಣಿ ದಸ್ತೈನ ಕ್ರಯಪತ್ರದ
ಕುರಿತು

ಈ ಜಮೀನಿಗೆ, ಈ ಹಿಂದೆ ಶ್ರೀ ಬಿ. ರಮಾನಾಥ ಶೆಟ್ಟಿಯವರು ಭೂ ಸುಧಾರಣಾ ಕಾಯ್ದೆಯನ್ವಯ ಡಿಕ್ಲರೇಶನ್ ಸಲ್ಲಿಸಿದ್ದು, ಈ ಜಮೀನು ಕೃಷಿ ಇತರ ಕೆಲಸದ ಜಮೀನು ಕೃಷಿ ಜಮೀನಾಗಿಲ್ಲ ಎಂಬ ಕಾರಣಕ್ಕೆ, ಆದೇಶ ನಂ. ಎಲ್.ಆರ್. ಸಿ. 11-246 - [illegible] ನಂ. 1047/78-79, ತಾ.15-10-1981 ರ ಪ್ರಕಾರ ತಿರಸ್ಕೃತಗೊಂಡಿರುತ್ತದೆ.

ಈ ಜಮೀನಿನಲ್ಲಿ ಆದೇಶದ ವಿರುದ್ಧ ಯಾರೂ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ರಿಟ್ ದಾಖಲಿಸಿರುವುದಿಲ್ಲ, ಯಾವುದೇ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಯಾವ ದಾವೆ ಬಾಕಿ ಇರುವುದಿಲ್ಲ.

ಈ 0-31 ಸೆಂಟ್ಸ್ ಜಮೀನನ್ನು ಯಾವ ಅಡ್ಡಿ ಆತಂಕವಿಲ್ಲದೆ ಕ್ರಯಪತ್ರದ ಆದೇಶ ಮಾಡಬಹುದು ನನ್ನ ಅಭಿಪ್ರಾಯ.

ಈ ಮೇಲಿನ ವಿವರಗಳು ಸತ್ಯವಾದದ್ದು.

NOTARY M. Manohar Shetty B.A., LL.B. Reg No. 7793 GOVT. OF INDIA

ATTESTED BEFORE ME
NOTARY
MANOHAR SHETTY
B.A. LL.B.
Advocate & Notary
Old Bus Stand
BRAHMAVAR 576 213

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

[illegible] ಕಛೇರಿ
[illegible] ಜಿಲ್ಲೆ, ಉಡುಪಿ

ENGLISH
ANNEX- D [TRANSLATION]

INDIA NON JUDICIAL

GOVERNMENT OF KARNATAKA

e-Stamp

Certificate No.	:IN-KA94004577248878L
Certificate Issued Date	:20-Dec-2013-11.02 AM
Account Reference	:NONACC(FI)/kaksfcl108/UDUPI14/KA-UD
Unique Doc. Reference	: SUBIN- KAKAKSFCL0846677986052727L
Purchased by NOTARY UDUPI	:KARUNAKARA ADVOCATE AND
Description of Document	: Article 4 Affidavit
Description	: AFFIDAVIT
Consideration Price (Rs.)	: 0 (Zero)
First Party UDUPI	: KARUNAKARA ADVOCATE AND NOTARY
Second Party	: NA
Stamp Duty Paid By UDUPI	: KARUNAKARAVADVOCATE AND NOTARY
Stamp Duty Amount(Rs.)	: 100 (One Hundred Only)

....

24

AFFIDAVIT

I, Uma Devi D/o Nagaveni, of Udupi Taluk, Balkudru Grama, hereby swear and testify that, 0.31 Acres of Sy No. 71/3, Balkudru Grama is owned by me by way of original right.

Previously, this land was belonged to D.T. Ramanath Kanniya and according to Land Development Act declaration this land along with few other lands does not fall under agricultural land. For this reason according to Order no. LRY 11-246-TRI. 1047/78-79, dated 15-10-1981 this land is self bought.

There is no Writ Petition filed before the Hon'ble High Court against the said order of this land. There is no dispute regarding the same in any of the courts.

With respect to No. 0-31, I request you to grant a conversion order for residential purpose.

The aforementioned facts are true.

25

ANNEX-E

ANNEXURE-E

ಅನುಬಂಧ - 2

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರವರ ಕಛೇರಿ ಬ್ರಹ್ಮಾವರ

ಆರ್.ಡಿ.ಸ್: ಎಎಲ್ ಎನ್/ಎಸ್‌ಆರ್. / 329 / 2013-14

ದಿನಾಂಕ: 01.02.2014

ಹಿಂಬರಹ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲೂಕು ಕೋಟ ಹೋಬಳಿ ಬ್ರಾಕ್ಕಿದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಕೋರಿ

ಶ್ರೀ/ಶ್ರೀಮತಿ ಉಮಾದೇವಿ

ಬಿನ್: ಕೋಂ: ನಾಗವೇಣಿ

ಬ್ರಾಕ್ಕಿದ್ರು ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು

ಇವರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿ ದಿನಾಂಕ: 18.01.2014

ಉಲ್ಲೇಖ 1) ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 6758.00 ಪೋಡಿ ಶುಲ್ಕ 100.00 ಹಾಗೂ ದಂಡನಾ ಶುಲ್ಕ ರೂ 713.00 ಒಟ್ಟು ರೂ 7571.00 ಗಳನ್ನು ಚಲನ್ ನಂಬ್ರ 58 ದಿನಾಂಕ 01.02.2014 ರಂದು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

2) ಆಯುಕ್ತರು ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ / ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆ ಉಡುಪಿ ಇವರ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ದಿನಾಂಕ —

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95(2), 95(4)ರ 95(7)ರ ಷರತ್ತುಗಳು ಹಾಗೂ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗೊಳಪಡಿಸಿ. ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994ರ ನಿಯಮ 107(1)ರಂತೆ ಎಕ್ರೆ ಒಂದಕ್ಕೆ — ರೂ(—) ಮಾತ್ರ ಗಳಂತೆ, ಅರ್ಜಿದಾರರು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ನಿಯಮ 1966 ರ ನಿಯಮ 106(ಎ) ರಲ್ಲಿ ತಿಳಿಸಿದಂತೆ, ನಮೂನೆ 21ಎ ರಲ್ಲಿ ನೀಡಿದ ಸೂಚನಾ ಪತ್ರ ಹಾಗೂ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಹಣವನ್ನು ಜಮಾ ಮಾಡಿದ ಮೇರೆಗೆ ಅರ್ಜಿದಾರರು

ಶ್ರೀ/ಶ್ರೀಮತಿ ಉಮಾದೇವಿ

ಬಿನ್: ಕೋಂ: ನಾಗವೇಣಿ ಕೋಟ ಹೋಬಳ ಬ್ರಾಕ್ಕಿದ್ರು ಗ್ರಾಮ ಇವರ ಕೋರಿಕೆಯನ್ನು ಪರಿಗಣಿಸಿ 0.31 ಎಕ್ರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ / ಬ್ರಾಕ್ಕಿದ್ರು ಗ್ರಾಮ 71/3 ಸ.ನಂಬ್ರರಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನನ್ನು / ~~ವಾಣಿಜ್ಯೇತರ~~ / ~~ವಾಸ್ತವ್ಯ~~ / ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂ / ಗ್ರಾಮ ಪಂಚಾಯತಿ / ಕರಾವ / ಸಿ.ಎಂ.ಸಿ / ಟಿ.ಎಂ.ಸಿ. / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳ ಅಂದರೆ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ / ಸಿ.ಎಂ.ಸಿ / ಟಿ.ಎಂ.ಸಿ. ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದ ನಿಯಂತ್ರಣ ವಲಯ ಕಚೇರಿಯಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.
2. ಈ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ (ಎಸ್ ಎಸ್ ಐ) ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರಾ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದಲ್ಲ.
3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರವಾನಿಗೆ ಇತ್ಯಾದಿಗಳನ್ನು ಭೂಮಿ ಇರುವ ಪ್ರದೇಶದ (ನಗರಾಭಿವ ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ / ಗ್ರಾಮ ಪಂಚಾಯತ್ / ಪುರಸಭೆ ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು ಆ ನಂ ಅನುಮೋದನಗೊಂಡು ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇ ಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋ ಪಡೆಯದೆ ಪರಭಾರೆ ಮಾಡಕೂಡದು.

(ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ / ನಗರ ಪಾಲಿ ...) ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಜಿನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ / ನಗರ ಪಾಲಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ / ಪುರಸಭೆ ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟ ಪಡಿ ನಿಯಮಗಳ ರೀತ್ಯ ಸದ್ರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

ಕ್.ಐ.ಎ.ಸಿಆರ್ 1332/2014ಕ್ಕೆ ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಮಾಹಿತಿಗಾಗಿ ಪ್ರತಿ ನೀಡಿದೆ.

ಸಹಾಯಕ ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ, ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿ, ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ತಾಲೂಕು

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

26

ಸಾರ್ವಜನಿಕ ಹಿತವೃಷ್ಟಿಯಿಂದ ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿನ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರೀಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ... ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲ... ಕಾನೂನು ರೀತ್ಯಾ ಒದಗಿಸಿಕೊಡುವುದು. ಅರ್ಜಿದಾರರ ಸರ್ಕಾರದ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು. ಹಾಗೂ ಪ್ರಸ್ತು... ಪರಿವರ್ತನೆಗೆ, ಒಳಪಟ್ಟಿರುವ ಸರ್ವೆ ನಂಬ್ರ ರಲ್ಲಿನ ಎ ಖರಾಬು ವಿಸ್ತೀರ್ಣ ಮಾರುಕಟ್ಟೆ ದರ ಮತ್ತು ಭೂ ಪರಿವರ್ತನೆ ಶುಲ್ಕ... ಪಾವತಿಸಿಕೊಳ್ಳಲಾಗಿದ್ದು, ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ಭೂ ಪರಿವರ್ತನೆ ನೀಡಿದೆ ಹಾಗೂ ವಿಸ್ತೀರ್ಣ ಬಿ ಖರಾಬಿನಲ್ಲಿ ಬರುವ ಕಾ... ಇದನ್ನು ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮೀಸಲಿರಿಸಲಾಗಿದೆ, ಈ ವಿಸ್ತೀರ್ಣದ ಮೇಲೆ ಅರ್ಜಿದಾರರಿಗೆ ಯಾವುದೇ ಹಕ್ಕು ಇರುವುದಿಲ್ಲ... ಈ ಬಿ ಖರಾಬಿನ ವಿಸ್ತೀರ್ಣದ ಹಕ್ಕು ಯಾವಾಗಲೂ ಸರಕಾರಕ್ಕೆ ಸೇರಿರುತ್ತದೆ. ತಹಶೀಲ್ದಾರವರು ಈ ಬಾಬ್ತು ಆರ್.ಟಿ.ಸಿ.ಯಲ್ಲಿ ಸ್ಪಷ್ಟವಾಗಿ ನಮೂದಿಸತಕ್ಕದ್ದು.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಪಿ.ಡಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಆರ್ ಮತ್ತು ಬಿ6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರದ ನಂ:ಪಿ:7(11)67 ದಿನಾಂಕ 01/01/1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗಳಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್‌ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯ ಭಾಗದಿಂದ 25 ಮೀಟರ್‌ಗಳ ಅಂತರವನ್ನು ಕಾದಿರಿಸಬೇಕು ಹಾಗೂ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಈ ಭೂ ಪರಿವರ್ತನ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಹೊರದೂಡುವ ಹೊಗೆ ಅನಿಲ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳ / ಪರಿಸರ ಇಲಾಖೆಗಳ / ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

8. ಈ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011 ರನ್ವಯ ಆಕ್ಷೇಪಾರ್ಹ ಮಿತಿಯಲ್ಲಿ ಇರುವುದಾದಲ್ಲಿ ಈ ಸಂಬಂಧ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯದ ವಿನಹ ಯಾವುದೇ ಹೊಸ ಕಟ್ಟಡ ಕಟ್ಟುವುದಾಗಲೀ / ಕಟ್ಟಡ ಪುನರ್ ರಚನೆ ಮಾಡುವುದಾಗಲೀ ನಡೆಸಕೂಡದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಅನುಮತಿ ಸಂಬಂಧದಲ್ಲಿ ಅರ್ಜಿದಾರರು ಹಾಜರುಪಡಿಸಿರುವ ಮಾಹಿತಿಯು ಸುಳ್ಳು ಅಥವಾ ಮೋಸದಿಂದ ಕೂಡಿದ್ದಲ್ಲಿ ಅಥವಾ ಯಾವುದೇ ರೀತಿಯ ಸಂಶಯಾಸ್ಪದ ಅಥವಾ ಕೃತಕ ದಾಖಲೆಗಳಿಂದ ಒಡಗೂಡಿದ್ದಲ್ಲಿ ನೀಡಲಾದ ಅನುಮತಿಯನ್ನು ಯಾವುದೇ ಪೂರ್ವ ಸೂಚನೆ ನೀಡದೆ ರದ್ದು ಪಡಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯಿದೆ 1964 ಕಲಂ 96ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೆ, ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೆ ಕೆಡವಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂ ಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಭೂ ಪರಿವರ್ತಿಸಿದ ಜಮೀನಿನ ಶೆಡ್ಯೂಲ್ ವಿವರ

ಜಿಲ್ಲೆ : ಉಡುಪಿ | ತಾಲೂಕು : ಉಡುಪಿ | ಹೋಬಳಿ: ಬ್ರಹ್ಮಾವರ/ಕೋಟ

ಗ್ರಾಮ	ಸ. ನಂಬ್ರ	ವಿಸ್ತೀರ್ಣ	ಕಿಸಂ	ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ
ಬಾಳ್ಕುದ್ರು	41/3 ರಲ್ಲಿ	0.31 ಎಕ್ರೆ	ಭಾಗಾಯ್ತು	ಸ.ಡಿ.ಲೈನಿಗಳು	ಅದೇ	ಸರ್ವೆಲೈನ್	ಸ.ಡಿ.ಲೈನ್

-.2.2014

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಪರವಾಗಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ.

1. ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ ಲಿಮಾದೇವಿ ಬಿ/ಂ ನಾಗವೇಣಿ ಬಾಳ್ಕುದ್ರು
2. ಸಂಬಂಧಿಸಿದ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ
3. ಭೂಮಿ ಕೇಂದ್ರಕ್ಕೆ - ಮೇಲ್ಕಾಣಿಸಿದ ಜಮೀನುಗಳ ಭೂ ಕಂದಾಯವನ್ನು ವಿಧಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಪಹಣಿಯಲ್ಲಿ ಸೂಕ್ತ ದಾಖಲೆಗಳನ್ನು ಮಾಡುವ ಬಗ್ಗೆ ಪೋಡಿ ಕಡಿತದ ಬಗ್ಗೆ.
   ಸಂಬಂಧಿಸಿದ ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಇವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
4. ಸಂಬಂಧಿಸಿದ ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಇವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
5. ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ......................ಗ್ರಾಮ ಪಂಚಾಯತ್

ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ

ANNEX-F [ENGLISH TRANSLATION]

FORM-2

BDS/ALN/SR/329/2013-14

OFFICE OF SPECIAL TAHSILDAR BRAHMAVARA

Dated: 01/02/2014

ENDORSEMENT

Subject: Application dated 18/01/2014 filed by Smt. Umadevi, Balkudru, Hangarkatte Port and Post seeking conversion of the land bearing Survey No.71/3 of Balkudru Village, to an extent of 31 cents and so also for issuance of a no objection certificate to establish an 'ice plant' thereon.

Reference: (1) The Applicant has deposited a sum of Rs 6578/- towards Conversion charges, Rs.100/- towards sub-division charges and penalty of Rs.713/, amounting to a total of Rs.7571/- vide challan dated 01/02/2014 bearing number 58.

(2) No objection issued by the Commissioner, Town Planning Authority, Udupi/ Assistant Director, Town and Country Planning Authority.

That subject to conditions imposed vide Sections 95(2), 95(4) and 95(7) of the Karnataka Land Revenue Act, 1964 and the conditions imposed hereunder and in terms of Rule 107(1) and 106(a) of the Karnataka Land Revenue (amendment) Rules, 1994 and as per notice issued vide Form-21-A, the application of

....

SMT. UMADEVI, D/o Nagaveni, Balkudru, has been considered and the land bearing Survey No. 71/3, to an extent of 31 cents of Balkudru Village, stands converted for non-residential/residential/industrial purposes, subject to the following conditions:

28

1. This order would not vest any right in the applicant until an appropriate permission is obtained from any of the jurisdictional authority viz., Town Planning Authority/ C.M.C/T.M.C/Pollution Control Board/ Gram Panchayath/ Coastal Zonal Regulatory Body is obtained to use the land for such purpose, for which the order of conversion is accorded.

2. This land is to be used solely for INDUSTRIAL (ICE PLANT) purpose and cannot be used for any other purpose without prior permission.

3. The proposed layout plan and license is to be secured from such authority, within whose limits the land is situated viz. Town Planning Authority/ C.M.C/T.M.C/ Gram Panchayath and until and unless such sanction is obtained, no alienation is permitted.

4. Mandated set-backs, road margins, vacant spaces, and other requirements mandated under law and in the building plan sanctioned by Town Planning Authority/ C.M.C/T.M.C/ Gram Panchayath is to be strictly reserved for such purposes.

5. Occupants of the proposed layout are to be provided with basic amenities such as electricity, water, sewers, drains etc., to ensure cleanliness, hygiene and safety of all the occupants residing therein. Outgoings towards the A Khrab lands would be collected and the land categorized as B Kharab would be reserved for civic ameneties. The applicant will have no right whatsoever over such land. The B kharab land would always belong to the Government and the Tahsildar is directed to make suitable enteries in the RTC.

6. That in terms of the Government order No. PWD/75556/665/R and B6-54-5 and as per the letter dated 01/01/1996 No: P17(11)67 issued by the Ministry of Transport. Government of Karnataka, all structures to be put up would be beyond the prescribed road margin of 40 metres form the centre of any state or national highway.

7. all effluents released by any industry to be set up in this land, are to be treated and it is to be ensured that they pose no threat to public safety and health. Permission is to be procured from the pollution control board/ department of environment or any local body.

8. In the event of this land falling with the prohibited zone of the Coastal Regulatory Zone, appropriate permission is to be secured from the regional office.

9.This order would be terminated with immediate effect upon proof that any of the information furnished by the Applicant is either false or fabricated.

10. This order would stand cancelled if it is found that the Applicant has violated any of the aforementioned conditions. Proceedings would be initiated under Section 96 of the Karnataka Land Revenue Act to recover any penalty and any structure built over such land would be demolished without payment of any compensation. Costs incurred towards such demolition would be recovered from the applicant.

SCHEDULE OF LAND CONVERTED

VILLAGE SURVEY EXTENT KISSAM EAST WEST NORTH
SOUTH

Balkudru 71/3 31 cents bagaith CD Line Same Survey Line CD
Line

Copies to:

ANNEX - F

Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011
Tel.: 0824-2408420
e-mail: seomangala@kspcb.gov.in

ಪರಿಸರ ಭವನ 10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು - 575 011

towards a cleaner Karnataka

/BY REGD.POST WITH ACK.DUE//
(This document contains -07- pages including annexure)

No: PCB/SEO-MNG/CFE/SO/2015-16/ 127 DATE: 23/07/15

//By RPAD//

To,

The Occupier,
M/s Yashaswini Fisheries Unit -II
Sy No. 71/3, Balekudru Village,
Hangarkatte,Udupi Taluk, & District.

Sir,

Sub: -Consent to Establish new activity for production of Fish Waste powder (fish head & waste fishes) of Capacity 8 TPD industry in the name and style of M/s. Yashaswini Fisheries Unit-II, Sy No. 71/3, Balekudru Village, Hangarkatte, Udupi Taluk & District-reg.

Ref: - 1) CFE Application submitted at Regional Office, Udupi on: 14.07.2015
2) Inspection of the proposed industry location by the officers of the Board on :14.07.2015.

****

With reference to the above, it is to be informed that the Board hereby accords consent for establishment under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for setting up of a new industry for production of Fish Waste powder (fish head & waste fishes) of capacity 8 TPD at Sy No. 71/3, Balekudru Village, Hangarkatte, Udupi Taluk, & District subject to the following conditions.

1) This consent for establishment is valid for a period of five years from the date of issue.
2) The applicant shall not undertake expansion/diversification/modernization without the prior consent of the Board.
3) The applicant shall obtain necessary license/clearance from the relevant statutory agencies before taking up construction.
4) This consent is issued for production of fish waste Powder of capacity 8 TPD.

(I) WATER POLLUTION CONTROL:-

1. The trade effluent (25.2KLD) generated (condensate and washing) shall be treated in the proposed treatment plant of 30. KLD capacity comprising collection tank-25 m3, , aeration tank -40 m3, Clarifier -15 m3 , for the treatment of trade effluents to the standards stipulated in Annexure -I.

Senior Environmental Officer

31

2. There shall not be any discharge of untreated sewage within or outside the industry premises.
3. The sewage effluent generated from the industry shall be treated in septic tank & soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be constructed as per IS 2470 Part – I & II.
4. The treated trade effluents discharged on land for irrigation within the premises
5. All the treatment units shall construct impervious on both sides & bottom.
6. All the treatment units shall be constructed above ground level.

(II) AIR POLLUTION CONTROL:-

1. The discharge of emission from the premises of the applicant shall pass through the stacks/chimneys wherefrom the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The chimney heights shall be as per the stipulations in Annexure-II
2. The daily/hourly rate of emissions discharged and the tolerance limits of the constituents forming the emissions in each of the stacks/chimneys shall not exceed the limits laid down in Annexure. II
3. The applicant shall take steps to control noise level so as to maintain Ambient Air Quality Standards in respect of noise as laid down under the Air Act,1981.
4. The stack shall have port hole & plat form as per the guidelines specified to facilitate monitoring of emissions.
5. The applicant shall provide deodorizer for control of foul smell.
6. The industry shall not change or alter either in the quality or quantity or rate of emission or install/replace or alter the Air pollution control equipment, changes in the raw material or manufacture process resulting in change is quality and/or quantity of emissions, shall intimated to the Board.
7. The applicant shall ensure that the Ambient Air quality in industry premises shall confirm the National Ambient Air Quality standards specified in Environmental (Protection) Rules.

(III) SOLID WASTE DISPOSAL:-

There shall not be any generation of solid waste from the process. The factory premises and the surroundings shall be kept clean.

03/06/19

Senior Environmental Officer

(IV)WATER CESS:-

The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.

(V)HAZARDOUS WASTE:

The applicant shall comply with the provisions of Hazardous waste (MH& TM) Rules-2008 as amended up to 2010.

(VI) NOISE POLLUTION:-

The applicant shall take steps to control noise level so as to maintain Ambient Air Quality Standards in respect of noise as laid down under Noise Pollution (Regulation & Control) Rules, 2000.

(VII) GENERAL:-

1. The applicant shall transport & store the raw materials & products in a secured manner so as not to cause any damage to the environment and solely responsible for any damage to the environment.
2. The industry shall not be commissioned for trail or regular production unless the septic tank and soak pit and ETP as approved by the Board is completed in all respects and necessary Air Pollution Control measures are installed to the satisfaction of the Board. The industry shall ensure that the septic tank and soak pit and air pollution control measures are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
3. Exact date of commissioning of the plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the industry.
4. If any complaints received against the unit for establishing/operation of the industry from the neighboring industries or any organization regarding pollution and if the same is proved, then the applicant shall close down the establishing /operation of industry immediately and shift from the said location with prior CFE of the Board/ take necessary action to mitigate pollution.
5. The applicant shall immediately report to the Board, if any accident or unforeseen act of event resulting in release of discharge of effluent/emission/ solid waste in excess of standards stipulated and the applicant shall immediately take appropriate corrective &preventive action under intimation.
6. The applicant shall comply with all the rules and guidelines issued from time to time.
7. This Consent for Establishment (CFE) shall be valid for a period of 5 years only from the date of issue of this order. The file will be closed unless the project proponent seeks extension through a letter 45 days in advance of expiry of validity period explaining the reasons for seeking such extension.

Senior Environmental Officer

03/2018-19

...ದುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

33

8. The industry shall take prior permission for abstraction of ground water from central water authority, Government of India and provide water meter for measuring the quantity of ground water abstracted.
9. In effect of decision on issue of no objection certificate from the Board regarding pollution, the same does not give any right to the Party/project Authority/Industry to forgo any legal requirement that is necessary for setting/operation of the plan
10. This consent is issued without prejudice to the court case pending in any Hon'ble Court.as per the Govt. Order No: FEE/188ENV 2003 Bangalore Dated: 14.08.2003, only tertiary treated Water is to be used for all non-potable purposes like gardening, washing, Civil Constructions activities etc., and usage of fresh Water for the above purposes is usually prohibited.
11. The Board reserves the right to review, revoke, change/alter the terms & conditions and impose additional conditions.
12. The applicant shall take all practical measures to prevent the smell/ odour nuisance
13. The CEF is, no way valid if any other departments refuses license to the proposed Project.
14. The applicant shall furnish point wise compliance to the conditions of this consent for establishment order within 30 days

Please note that this is only consent for establishment issued to you to proceed with the formalities to establish the industry and does not give any right to proceed with trial/regular production. For this purpose, a separate consent of the Board for discharge of liquid effluent and the atmospheric emissions shall have to be obtained by remitting prescribed consent fee, separately for Air emissions and wastewater discharged. The application for consent has to be made 45 days in advance to your commissioning for trial production of the plant. Issue of consent will be considered only after completion of septic tank and soak pit for domestic effluent and installing Air Pollution Control sources along with control equipments as required.

The receipt of this letter may please be acknowledged.

For and on behalf of the KSPCB,

ENCL: Annexure I & II

Senior Environmental Officer
KSPCB, Mangaluru

Copy to:
1. The Environmental Officer, KSPCB, Udupi for information and to monitor the compliance regularly.
2. Master copy
3. Spare

03/2018-19

ANNEXURE-I

M/s. Yashaswini Fisheries Unit-II
Sy No. 71/3, Balekudru Village,
Hangarkatte, Udupi Taluk, & District.

1	Colour&Odour	See Note-1
2	Suspended Solids (mg/l max)	100
3	pH Value	5.5 to 9.0
4	Oil &Grease(mg/l max)	10
5	Biochemical Oxygen Demand (5days at 20°c)mg/l max	30
6	Chemical Oxygen Demand mg/l max	250
7	Sulphate (as SO_{40} mg/l max)	1000
8	Chloride (as Cl^-) mg/l max	600
9	Total Residual Chlorine (mg/l max)	1.0
10	Ammoniacal Nitrogen (as N) mg/l max	50
11	Total Kjeldahl Nitrogen (as NH_3) mg/l max	100
12	Free Ammonia (as NH_3) mg/ l max	5.0
13	Fluoride (as F) mg/l max	2.0
14	Sulphide (as S) mg/l max	2.0
15	Phenolic compounds (as C_6H_5OH) mg/l max	1.0
16	Dissolved Solids (Inorganic) mg/l max	2100

Note:

1. All efforts should be made to remove colour and unpleasant odour as far as practicable.
2. Parameters at Sl. No. 07 & 16 is retained by the Board exercising Rule 3(2) of Environment (Protection) Rules, 1986
3. Hydraulic loading of effluent for application on land for different soils are as follows:

Sl. No.	Soil Texture	Loading Rate in m^3/Hec./day
1	Sandy	225 to 280
2	Sandy Loam	170 to 225
3	Loam	110 to 170
4	Clay Loam	55 to 110
5	Clay	35 to 55

08/2018-19

Senior Environmental Officer
KSPCB, Mangaluru

ANNEX-G

35

ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ, ತಾಲೂಕು ಪಂಚಾಯತ್, ಉಡುಪಿ ಇವರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ

ಮೇಲ್ಮನವಿ ಸಂಖ್ಯೆ: 2/2016-17

1. ಡೆನ್ನಿಸ್ ಡಿಸೋಜ
ಪ್ರಾಯ ಸುಮಾರು 50 ವರ್ಷ
ಬಿನ್ ಪಾವುಲ್ ಡಿಸೋಜ
ಅಂಬೇಡ್ಕರ್ ರಸ್ತೆ, ಬಾಳಕುದ್ರು
ಹಂಗರಕಟ್ಟೆ ಉಡುಪಿ ತಾಲೂಕು.
2. ಶ್ರೀನಿವಾಸ ಆಚಾರ್
ಬಿನ್ ರುದ್ರಯ್ಯ ಆಚಾರ್
ಬಾಳಕುದ್ರು,
ಹಂಗರಕಟ್ಟೆ ಉಡುಪಿ ತಾಲೂಕು
3. ರಾಜೇಶ
ಬಿನ್ ರಾಮ ಪೂಜಾರಿ
ದುರ್ಗಾ ಪರಮೇಶ್ವರಿ ದೇವಸ್ಥಾನದ ಹತ್ತಿರ
ಬಾಳಕುದ್ರು
ಹಂಗರಕಟ್ಟೆ ಉಡುಪಿ ತಾಲೂಕು
4. ಸತೀಶ
ಬಿನ್ ಕೃಷ್ಣ ಮರಕಾಲ
ಬಾಳಕುದ್ರು
ಹಂಗಾರಕಟ್ಟೆ ಉಡುಪಿ ತಾಲೂಕು
5. ರಾಧಕೃಷ್ಣ ನಾಯಕ್
ಬಿನ್ ಮುತ್ತು ನಾಯಕ್
ಬಾಳಕುದ್ರು
ಹಂಗಾರಕಟ್ಟೆ ಉಡುಪಿ ತಾಲೂಕು
6. ಗಣೇಶ ದೇವಾಡಿಗ
ಬಿನ್ ಶೀನ ದೇವಾಡಿಗ
ಮಠದ ಬೆಟ್ಟು ಬಾಳಕುದ್ರು
ಅಂಚೆ:ಹಂಗರಕಟ್ಟೆ ಉಡುಪಿ ತಾಲೂಕು.

} ಮೇಲ್ಮನವಿದಾರರು

1. ಉಮಾದೇವಿ
ಕೋಂ. ಬಿ. ಕೇಶವ ಕುಂದರ್
ಬಾಳಕುದ್ರು, ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ
ಅಂಚೆ ಸಾಸ್ತಾನ, ಉಡುಪಿ ತಾಲೂಕು

2. ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್,
ಐರೋಡಿ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ
ಉಡುಪಿ ತಾಲೂಕು.

} ಪ್ರತಿವಾದಿದಾರರು

ವಿಷಯ: ಕರ್ನಾಟಕ ಪಂಚಾಯತ್‌ರಾಜ್ ಅಧಿನಿಯಮ 1993ರ ಪ್ರಕಾರ ಮೇಲ್ಮನವಿ.

ಪ್ರಸ್ತಾವನೆ:

ಉಡುಪಿ ತಾಲೂಕು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಕಟ್ಟಡ ರಚನೆಯ ಬಗ್ಗೆ

ನಂ. [illegible] / ದಿನಾಂಕ 14/2/17-18
[illegible] -2005ರಂತೆ ಮಾಹಿತಿಗಾಗಿ ಪ್ರತಿನಿಧಿಸ
[illegible] ಮಾಹಿತಿ ಅಧಿಕಾರಿ
[illegible] ಅಧಿಕಾರಿ
[illegible] ಕಛೇರಿ, ಕುಂದಾಪುರ

ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ ಇವರು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗೆ ದಾಖಲೆಗಳೊಂದಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಲ್ಲಿ ದಿನಾಂಕ: 14-08-2015 ರಂದು ನಡೆದ ಸಾಮಾನ್ಯ ಸಭೆಯ ನಿರ್ಣಯ ಸಂಖ್ಯೆ:27(1)/2015-16ರಂತೆ ಪರವಾನಿಗೆ ನೀಡಿರುತ್ತಾರೆ. ಇದಕ್ಕೆ ಅಧ್ಯಕ್ಷರು ತಾಲೂಕು ಪಂಚಾಯತ್ ಉಡುಪಿ ಇವರು ದಿನಾಂಕ: 22-08-2015 ರಂದು ವಿಚಾರಣೆ ನಡೆಸಿ ದಿನಾಂಕ:28-10-2015 ರಂದು ತಡೆಯಾಜ್ಞೆ ನೀಡಿ ಆದೇಶಿಸಿರುತ್ತಾರೆ. ಸದ್ರಿ ಆದೇಶದ ಬಗ್ಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಿನಾಂಕ:18-09-2015 ರಂದು ವಿಚಾರಣೆ ನಡೆಸಿ ದಿನಾಂಕ:28-10-2015 ರ ಆದೇಶದನ್ವಯ ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಮೀನು ಕಟ್ಟಿಂಗ್ ಶೆಡ್ಡನ್ನು ಪ್ರಸ್ತುತ ನಿರ್ಮಾಣ ಮಾಡಲು ಕೋರಿರುವ ಸ್ಥಳಕ್ಕೆ ಸ್ಥಳಾಂತರಗೊಳಿಸಲು ಹಾಗೂ ತಾಲೂಕು ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರು ಉಡುಪಿ ತಾಲೂಕು ಇವರು ನೀಡಿರುವ ತಡೆಯಾಜ್ಞೆಯನ್ನು ರದ್ದುಗೊಳಿಸಲು ಆದೇಶಿಸಿರುತ್ತಾರೆ. ತದನಂತರ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ದಿನಾಂಕ:11-11-2015ರಂದು ಪರವಾನಿಗೆ ಸಂಖ್ಯೆ:ಐ:ಗ್ರಾ.ಪಂ:34/2015-16 ರಂತೆ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್‌ರವರಿಗೆ ಸರ್ವೆ ನಂ.71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಕಟ್ಟಡ ರಚನೆಗೆ ಪರವಾನಿಗೆ ನೀಡಿರುತ್ತಾರೆ. ಸದ್ರಿ ಪರವಾನಿಗೆಯು ಕಾನೂನುಬಾಹಿರವೆಂದೂ, ಪರವಾನಿಗೆಯನ್ನು ರದ್ದುಗೊಳಿಸಬೇಕೆಂದು ಮೇಲ್ಮನವಿದಾರರು ಉಡುಪಿ ತಾಲೂಕು ಪಂಚಾಯತ್ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು ಈ ಬಗ್ಗೆ ದಿನಾಂಕ: 06-06-2016, ದಿನಾಂಕ:23-07-2016, ದಿನಾಂಕ:27-08-2016 ಮತ್ತು ದಿನಾಂಕ 24-09-2016 ರಂದು ವಿಚಾರಣೆ ನಡಸಲಾಯಿತು.

ಮೇಲ್ಮನವಿದಾರರು ತಮ್ಮ ಮನವಿಯಲ್ಲಿ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ ಸದ್ರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಲೈಸನ್ಸ್ ನೀಡಿದ್ದು ಕಾನೂನು ಬಾಹಿರವಾಗಿದ್ದು, ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಘಟಕದ ಪರವಾನಿಗೆ ಬಗ್ಗೆ ಆಕ್ಷೇಪಣೆ ಇರುವುದಿಲ್ಲ ಆದರೆ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರ ಆದೇಶದಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ತಯಾರಿ ಘಟಕದ ತಡೆಯಾಜ್ಞೆ ಬಗ್ಗೆ ಯಾವುದೇ ಆದೇಶ ಇರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಮತ್ತು ಕುಂದಾಪುರ ಪ್ರಿನ್ಸಿಪಲ್ ಸಿವಿಲ್ ಕೋರ್ಟ್‌ನ ಓ.ಎಸ್.ನಂ;350/2015 ರ ಆದೇಶ ಪ್ರತಿಯನ್ನು ವಿಚಾರಣೆ ವೇಳೆ ಹಾಜರು ಪಡಿಸಿರುತ್ತಾರೆ. ಈ ಮಾಹಿತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನವರು ಫಿಶ್ ಪೌಡರ್ ತಯಾರಿ ಘಟಕಕ್ಕೆ ನೀಡಿದ ಪರವಾನಿಗೆ ಸಂ:34/2015-16 ರನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕೋರಿರುತ್ತಾರೆ.

ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನವರು ದಿನಾಂಕ 11-11-2015ರಂದು ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್‌ರವರಿಗೆ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ;71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಕಟ್ಟಡ ರಚನೆಗಾಗಿ ಪರವಾನಗೆ ಸಂಖ್ಯೆ 34/15-16 ರಂತೆ ನೀಡಿರುವ ಪರವಾನಗೆಯು ದಿನಾಂಕ :28-10-2015 ರಂದು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ನ ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರ ಆದೇಶದಂತೆ ನೀಡಲಾಗಿದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಆದರೆ ದಿನಾಂಕ:28-10-2015 ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ನೀಡಿರುವ ಆದೇಶದಲ್ಲಿ ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಮೀನು ಕಟ್ಟಿಂಗ್

ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ -2005ರಂತೆ ಮಾಹಿತಿಗಾಗಿ ಪ್ರತಿ ನೀಡಿದೆ
ಸಹಾಯಕ ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
ಸಹಾಯಕ ಕಮಿಷನರ್ ಕಛೇರಿ

ಶೆಡ್ಡನ್ನು ಈಗ ನಿರ್ಮಾಣ ಮಾಡಲು ಕೋರಿರುವ ಸ್ಥಳಕ್ಕೆ ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು ಎಂದಿರುತ್ತದೆ. ಆದರೆ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನವರು ನೀಡಿರುವ ಕಟ್ಟಡ ರಚನೆ/ಪುನಃ ರಚನೆ ಪರವಾನಗೆಯಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಕಟ್ಟಡ ರಚನೆಗೆ ಮಂಜೂರು ಮಾಡಲಾದ ನಕ್ಷೆಯಲ್ಲಿರುವ ಚೆಕ್‌ಬಂದಿಯಂತೆ ಈ ಪರವಾನಗೆ ಸೀಮಿತಗೊಂಡಿರುತ್ತದೆ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. ಆದರೆ ಮಾನ್ಯ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ನೀಡಿರುವ ಆದೇಶದಲ್ಲಿ ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಬಗ್ಗೆ ಯಾವುದೇ ಆದೇಶ ಇರುವುದಿಲ್ಲ. ಈ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಆದೇಶ

ಮೇಲ್ಮನವಿ/ತಾಪಂಉ/02/16-17

ದಿನಾಂಕ: 24-09-2016

ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನವರು ದಿನಾಂಕ 11-11-2015 ರಂದು ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್‌ರವರಿಗೆ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ: 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಕಟ್ಟಡ ರಚನೆಗಾಗಿ ನೀಡಿರುವ ಪರವಾನಗೆ ಸಂಖ್ಯೆ 34/15-16 ರನ್ನು ರದ್ದು ಪಡಿಸಿ ಆದೇಶಿಸಿದೆ. ಮುಂದುವರೆದು ಪ್ರತಿವಾದಿದಾರರು/ಅರ್ಜಿದಾರರಾದ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ರವರು ಬಯಸಿದ್ದಲ್ಲಿ ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕ ರಚನೆಗೆ ಪುನಃ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ ನಿಯಮಾನುಸಾರ ಪರವಾನಗೆಯನ್ನು ಪಡೆಯಬಹುದಾಗಿದೆ.

ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ
ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿ:

1. ಮೇಲ್ಮನವಿದಾರರಿಗೆ.
2. ಅಧ್ಯಕ್ಷರು/ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಐರೋಡಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು
3. ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ ಸಾಸ್ತಾನ ಅಂಚೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು.
4. ಕಛೇರಿ ಕಡತಕ್ಕೆ.

[illegible] 14/2/17-18
[illegible]

Annex-G [English Translation]

BEFORE THE COMPETENT AUTHORITY AND EXECUTIVE OFFICER, TALUK PANCHAYATH, UDUPI

Appeal No. 2/2016-17

BETWEEN

1. Dennis D'Souza
Aged about 50 years
S/o Paul D'Souza
Ambedkar Road,
Balakudru
Hangarakatte,
Udupi Taluk.

2. Srinivasa Achar
S/o Rudraiah
Balakudru
Hangarakatte,
Udupi Taluk.

3. Rajesha
S/o Rama Poojary
Near Durga Parameshwari Temple
Balakudru
Hangarakatte,
Udupi Taluk.

4. Satheesha
S/o Krishna Marakala
Balakudru
Hangrakatte,
Udupi Taluk.

5. Radhakrishna Nayak
S/o Putthu Nayak
Balakudru
Hangarakatte,
Udupi Taluk.

39

6. Ganesha Devadiga
S/o Sheena Devadiga
Matada Bettu
Balakudru
Post Hangarakatte,
Udupi Taluk. APPELLANTS

AND

1. Umadevi
W/o B. Keshava Kundar
Balakudru
Pandeswara Village
Post: Sasthana
Udupi Taluk.

2. Panchayath Development Officer
Irodi Grama Panchayath
Irodi Village and Post
Udupi Taluk. RESPONDENTS

Subject: Appeal under Karnataka Panchayathraj Act 1993 .

PREAMBLE:

Smt. Umadevi W/o Keshava Kundar, Pandeshwara Village has submitted the application along with the documents to the Grama Panchayath for construction of building for standing Fish Cutting and Fish Waste Powder in0.31 acres in Sy. No. 71/3 of Balkudru village, Irodi Grama Panchayath, Udupi Taluk. As per the resolution No.27(1)/2015-16 of the General Meeting dated 14.08.2015 held in the Irodi Village Panchayath, license has been issued. To this, the President, Taluk Panchayath, Udupi conducted the enquiry was conducted with the said order, an enquiry was conducted on 18.09.2015 in the court of the Hon'ble President District Panchayath and accordingly ordered for shifting of the Fish Cutting Shed from the existing place to the place where it is requested as per the order dated 28.10.2015 and also set aside the stay order issued by the President,

Taluk, the Panchayath, Udupi District. Thereafter, the Panchayath Development Officer, Irodi Village Panchayath has issued the license bearing No. I. Grapam: 34/2015-16 dated 11.11.2015 to Smt. Umadevi W/o Keshava Kundar for construction of building of Fish Cutting and Fish Waste Powder Unit in land bearing Sy.No.71/3 to the extend of 0.31 acres. Against the issuance of said license, the appellants have preferred the above appeal before the court of Executive Engineer, Taluk Panchayath, Udupi, contending that the issuance of license and in this regard enquiry was conducted on 06.06.2016, 23.07.2016, 27.08.2016 and 24.09.2016.

The appellants in their appeal have submitted that the license issued by the Irodi Grama Panchayath is against, there is no objection for issuing the license in connection with fish cutting unit, but there is no stay order with regard to the preparation of Fish Powder Unit in the order of the President, Zilla Panchayath and also during the enquiry had produced the order made in O.S.N.O.350/2015 by the Principal Civil Court, Kundapura. The pray to consider the above facts and set aside the license No. 34/2015-16 issued by the Grama Panchayath for Fish powder preparing Unit.

The Irodi Grama Panchayath has started that as per thr orders dated 28.10.2015 of the Hon'ble President, Zilla Panchayath, the license No. 34/15016 for the construction of the Fish Cutting and Fish Waste Powder Unit in Sy.No. 71/3 to the extent of 0.31 acres of Balkudru village has been issued in favour od Smt. Umadevi W/o Keshava Kundar on 11.11 2015.

But, in the order dated 28.10.2015 made by the Hon'ble President Zilla Panchayath it is mentioned the shifting of fish cutting shed from the existing place to the place as requested. But in the license issued for building structure/ re-structure issued by the Irodi Grama Panchayath it is mentionedthat the license is only for the building structure of Fish Cutting and Fish Waste Powder

41

Unit as per the boundaries mentioned in the sanctioned plan. But, in the order made in the court of Hon'ble President, Zilla Panchayath there is no mention with regard to the Fish Waste Powder Unit. On considering all these facts, the following order is passed:

ORDER

Melmanavi/Tapam U/02/16-17 Dated: 24.09.2016

It is ordered that the license No.34/15-16 dated 11.11.2015 issued to Smt. Umadevi W/o Keshava Kunda, for construction of building structure for Fish Cutting and Fish Waste Powder in 0.31acres in Sy. NO.71/3 of Baludru village, Irodi Grama Panchayath, Udupi Taluk is hereby set aside. Further, if the respondent/applicant Smt. Umadevi W/o Keshava Kundar is interested to restructure of the Fish Waste Powder Unit may submit the application once again to the Grama Panchayath and obtain the license in accordance with law.

Sd/-

Executive Officer

Taluk Pnachayath, Udupi.

Copies:

1. Appellant.
2. President/ Panchayath Development Officer, Irodi Grama Pnachayath, Udupi Taluk.
3. Smt. Umadevi W/o Keshava Kundar, Pandershwara village, Sasthana Post, Udupi Taluk.
4. Office file.

ANNEX - H

Karnataka State Pollution Control Board
Regional Office
'Parisara Bhavana'
Plot No. 36-C, Shivalli Ind.Area,
Manipal,Udupi - 576104
Phone : 0820 - 2572862

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
'ಪರಿಸರ ಭವನ'
ನಿವೇಶನ ೩೬ - ಸಿ, ಶಿವಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಣಿಪಾಲ,ಉಡುಪಿ - 576104
ದೂರವಾಣಿ : 0820 – 2572862

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
towards a cleaner Karnataka

KSPCB/EO(UDUPI)/Complaint/SO/2016-17/1335

Date: 3-01-2017

To,

Regional Senior Environmental Officer
KSPCB, Baikamapady Indl Area
Mangaluru

Sub: Submission of Inspection report of Yashaswini Fisheries Unit-II proposed at Sy No 71/3,Balakudru,Hangarakatte,Udupi-reg

Ref: 1. CFE issued to M/s Yashaswini Fisheries Unit -II, Sy.No.71/3 Balakudru, Hangarakatte, Udupi for the establishment of fish meal unit vide letter No PCB SEO-MNG/CFE SO/2015-16/127 dated 23.07.2015.
2. Representation given by Sri Dennis D'Soza received at this office on 26.10.2016
3. This office letter KSPCB/EO(UDUPI) Yashaswini-II/SO/2016-17/1193, Dated: 19.11.2016
4. Hon'ble District Minister, Udupi letter No:13/2016-17, dated:31/12.2016
5. Inspection of the project site made by AEO on 03/01/2017

******

With respect to above subject it is to be informed that Yashaswini Fisheries Unit-II, is a proposed Fish meal manufacturing industry and the Board has issued CFE for the establishment of the unit vide ref(1).

Further this office received a representation by Sri. Dennis D'Souza on 26.10.2016 indicating apprehension w.r.t possible Air Pollution and smell nuisance as the school is located nearby proposed unit and requesting to conduct impartial enquiry and to cancel the CFE issued to the industry and the same is forwarded to RSEO, Mangalore vide ref (3).

Now this office has received a letter from Hon'ble District Minister regarding objections raised by Sri. B Suresh Adiga & Others, Balkudru Hitharakshana Samiti, Balkudru against the issue of CFE to **M/s Yashaswini Fisheries Unit-II** proposed at Sy. No. 71/3, Balekudru Village, Hangarakatte., Udupi Taluk and District. Hence the project site was inspected by AEO on 03.01.2017.

In this regard **Hon'ble District Minister** letter is herewith enclosed along with inspection report & google map for your kind reference and further needful action.

Yours faithfully

Encl: As above

Environmental Officer
KSPCB, Udupi.

Inspection reprot of Smt. Prameela, Assistant Environmental Officer, KSPCB, Udupi.

Name and Address	M/s Yashaswini Fisheries Unit-II, Sy. No. 71/3, Balekudru Village, Hangarakatte., Udupi Taluk and District.
Category	Small Orange
Product	Manufacture of Fish waste Powder of capacity 8 TPD
Consent Status	Obtained the CFE under Water and Air Act vide CFE No127 dated: 23.07.2015.
Reference	This office received letter from Hon'ble District Minister regarding objections raised by Sri. B Suresh Adiga & Others, Balkudru Hitharakshana Samiti, Balkudru against the issue of CFE to M/s Yashaswini Fisheries Unit-II proposed at Sy. No. 71/3, Balekudru Village, Hangarakatte., Udupi Taluk and District.
Date of Inspection	03/01/2017
Persons Contacted	Sri. Keshav Kundar, Proprietor Husband

****

Based on the above reference & as per the instruction of Environmental Officer, KSPCB, Udupi, project site of M/s Yashaswini Fisheties Unit-II was inspected on 03/01/2017 and following observations were made:

1. Project proponent has started the establishment of industry and shed construction is almost completed.
2. During inspection observed that, installation of following machineries were under progress.
    - Scrubber
    - Condenser
    - Drier
    - Cooker
    - Boiler
    - Screw Press
    - Sieve
    - Pulverizer
    - Cooler
    - Cooling Tower
    - Conveyors
3. Project proponent also installed 30M AGL chimney to the Boiler & boiler is provided with Dust collector as control equipment.
4. Civil work related to construction of Effluent Treatment Plant was under progress and not yet installed any machinery in ETP.
5. In the same shed, project proponent has constructed 2 partitions for fish cutting activity and the person present during inspection informed that, they are planning to shift the existing fish cutting unit which is located near by the project site to this shed.
6. The proposed industry location lies in the GPS Co-Ordination 13.44559, 74.70298.
7. The proposed industry location is located at about 103 meter from the bank of the river and 46 meter away from the Government Primary School (Distance is measured through Google Map. Map is attached for your kind reference).

116

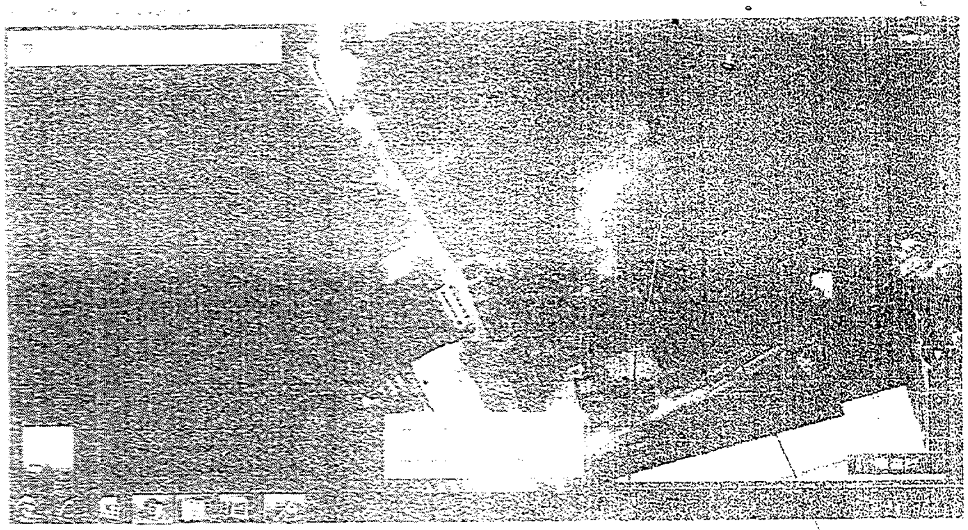
44

Recommendations:

With the above stated facts as the Project proponent is planning to shift fish cutting unit into this premises which is not permitted as per CFE condition and the fact that fish waste powder manufacturing results in odor problem which would disturb school children as they are going to stay in school for 8 long working hours. The appeal submitted by public and the complainant may be considered and the project proponent and complainant may be called for personal hearing at RSEO office to take suitable decision.

Assistant Environmental Officer
KSPCB, Udupi.

Map showing the location of proposed fis[illegible] unit and School



Proposed in[illegible] Site

Map [illegible] the location of proposed fis[illegible] river bank.

River Bank

Proposed industry Site

210

ANNEX-I

46

ಕಂದಾಯ ಇಲಾಖೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರವರ ಕಛೇರಿ, ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ 576213

E-Mail: tbrahmavara @yohoo.com
Office : 0820 -2560494 (O), 2560494(F),

ನಂಎ.ಎಲ್.ಎನ್.ಎಸ್.ಆರ್/238/16-17

ದಿನಾಂಕ:17.01.2017

ನೋಟೀಸು

ವಿಷಯ:- ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ 71/3 ರಲ್ಲಿ ಐಸ್ ಪ್ಲಾಂಟ್ ಉದ್ದೇಶಕ್ಕಾಗಿ ವಾಸ್ತವ್ಯೇತರ ಭೂಪರಿವರ್ತನೆ ನೀಡಲಾದ ಜಮೀನಿನಲ್ಲಿ ಅನುಮತಿ ಪಡೆಯದೆ ಫಿಶ್ ಫೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶದ ಶರ್ತ ಉಲ್ಲಂಘಿಸಿದ ಕುರಿತು.

ಉಲ್ಲೇಖ:- 1) ಈ ಕಛೇರಿಯ ವಾಸ್ತವ್ಯೇತರ(ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶದ ಭೂಪರಿವರ್ತನೆ ಆದೇಶಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಕಡತ ಎ.ಎಲ್.ಎನ್.ಎಸ್.ಆರ್/329/13-14

2) ಶ್ರೀ ಬಿ ಸುರೇಶ್ ಅಡಿಗ ಮತ್ತು ಗ್ರಾಮಸ್ಥರು ಬಾಳ್ಕುದ್ರು ಹಿತರಕ್ಷಣಾ ಸಮಿತಿ ಇವರು ಸಲ್ಲಿಸಿದ ಧರಣಿ ಸತ್ಯಾಗ್ರಹದ ಮನವಿ ದಿನಾಂಕ 17.01.2017

******

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ವಾಸ್ತವ್ಯೇತರ (ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ನೀಡಿದ್ದು ಸದ್ರಿ ಆದೇಶ ಪಡೆದ ಭೂಮಾಲೀಕರಾದ ಉಮಾದೇವಿ ಬಿನ್ ನಾಗವೇಣಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ ಇವರು ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ನೀಡಿದ ಉದ್ದೇಶವನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸದೆ ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿ ಫಿಶ್ ಫೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಿರುವುದರಿಂದ ಈ ಘಟಕದಿಂದ ಗ್ರಾಮಸ್ಥರಿಗೆ ತೊಂದರೆ ಆಗುತ್ತಿರುವುದರ ಬಗ್ಗೆ ಈಗಾಗಲೇ ಸರಕಾರದ ಹಲವು ಇಲಾಖೆಗಳಿಗೆ ದೂರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದರೂ ಕೂಡ ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಾಣಗೊಂಡ ಫಿಶ್ ಫೌಡರ್ ಘಟಕವನ್ನು ಜಮೀನಿನ ಮಾಲಕರು ಸ್ಥಗಿತಗೊಳಿಸದ ಕಾರಣ ದಿನಾಂಕ 18.01.2017 ರಂದು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಮುಂದೆ ಧರಣಿ ನಡೆಸುವುದಾಗಿ ಉಲ್ಲೇಖ(2)ರ ಮನವಿ ಪತ್ರದಲ್ಲಿ ಈ ಕಚೇರಿಯನ್ನು ಕೋರಿಕೊಂಡಿರುವುದಾಗಿದೆ.

ಆದುದರಿಂದ ನೀವು ಪ್ರಸ್ತಾವಿತ ಮೇಲ್ಕಂಡ ಸ.ನಂ ನಲ್ಲಿ ಐಸ್ ಪ್ಲಾಂಟ್ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂಪರಿವರ್ತನೆ ಮಾಡಿಸಿಕೊಂಡಿದ್ದು, ಸದರಿ ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಉಪಯೋಗಿಸಬೇಕಾಗಿದ್ದು, ನೀವು ಈ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವುದು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ಈ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯ ಕುಂದಾಪುರದಲ್ಲಿ ಪ್ರಕರಣ ವ್ಯವಹರಣೆಯಲ್ಲಿರುವುದರಿಂದ ಈಗಾಗಲೇ ಭೂಪರಿವರ್ತನೆ ಆದೇಶದ ಐಸ್ ಪ್ಲಾಂಟ್ ಘಟಕವನ್ನು ಹೊರತುಪಡಿಸಿ ಬೇರೆ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸುವುದು ಕಂಡುಬಂದಿರುವುದರಿಂದ ಈ ನಿರ್ಮಾಣವನ್ನು ಕೂಡಲೇ ಸ್ಥಗಿತಗೊಳಿಸಲು ತಿಳಿಸಿದೆ. ತಪ್ಪಿದಲ್ಲಿ ಉಲ್ಲೇಖ (1)ರಂತೆ ಐಸ್ ಪ್ಲಾಂಟ್ ಉದ್ದೇಶಕ್ಕಾಗಿ ನೀಡಲಾದ ವಾಸ್ತವ್ಯೇತರ ಭೂಪರಿವರ್ತನೆ (ಐಸ್ ಪ್ಲಾಂಟ್) ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸಲು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು. ಈ ಬಗ್ಗೆ ನಿಮ್ಮ ವಿವರಣೆಯನ್ನು ಈ ನೋಟೀಸು ತಲುಪಿದ 3 ದಿನಗಳೊಳಗಾಗಿ ಈ ಕಛೇರಿಗೆ ಲಿಖಿತವಾಗಿ ನೀಡಲು ತಿಳಿಯಪಡಿಸಿದೆ.

3325/2017
12-01-2017
24-01-2017
24-01-2017

ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್
ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ಜಿಲ್ಲೆ

ಗೆ,
ಉಮಾದೇವಿ ಬಿನ್ ನಾಗವೇಣಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ- ಇವರಿಗೆ ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು ಬಾಳ್ಕುದ್ರು ಇವರ ಮುಖಾಂತರ ಜ್ಯಾರಿಗಾಗಿ

ಪ್ರತಿ:- ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಕೋಟ

ಆರ್.ಐ.ಎ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ.

ANNEX-I [ENGLISH TRANSLATION] 47

OFFICE OF THE SPECIAL TAHSILDAR, BRAHMAVARA, UDUPI TALUK AND DISTRICT

To,

District Authorities,
Udupi District,
Rajatadri, Manipal
Udupi
Copies to: Suresh Adiga B, Balkudru Welfare Committee, Balkudru Grama, Udupi Taluk

Office of the Special Tahsildar, Brahmavara, Udupi Taluk and District 576213

Office:0820-2560494(o), 2560494 (F) Email:tbrahmavara@yahoo.com

---

Nan:A.L.N.S.R/238/16-17 Dated:17-01-2017

Notice

Sub: Regarding the violation of the conversion order granted for Survey No.71/3, Udupi Taluk, Balkudru grama, for the establishment of ice plant but is now being used for the purposes of establishment of fish powder unit.

Ref:
1. The conversion order granted by this office for the establishment of an ice plant. Order No.A.L.N.S.R/329/13-14
2. Appeal of holding a satyagraha submitted by Sri. B Suresh Adiga, villagers and Balkudru Well-being committee dated 17-01-2017

With respect to the above mentioned it is submitted that, Smt. Umadevi D/o Nagaveni had obtained a conversion order for 0.31 Acres of survey no. 71/3, Udupi Taluk, Balkudru Grama for the purpose of establishment of an ice plant. However, at present she has started preparations for the establishment of a Fish Cutting and Fish Waste Powder unit, violating the conversion order. This has been opposed by the villagers and has been causing much difficulties to the public. That despite several complaints to various government authorities no action has been taken and the units continue to operate. As a result of this on 18-01-2017 a protest was held by the villagers before the Irody Grama Panchayath. This has been brought to the notice of this office vide ref (2).

Therefore, you are hereby instructed to use the said land only for the purpose for which the conversion order was granted i.e establishment of ice plant as it has come to our knowledge that you are using the same for the establishment of Fish Powder Industry. Also since the suit with respect to the same matter is pending before the civil court, Kundapura and it has come to our knowledge that the said land is being used for other purposes apart from the establishment of ice plant it is hereby decided that all such operations must be stopped immediately. If the same is not followed the conversion order granted as mentioned in ref (1) will be cancelled.

48

You are instructed to make your submissions in writing before this office within three days of receiving this notice.

Special Tahsildar
Brahmavara, Udupi District

Umadevi D/o Nagaveni, Balkudru Grama, informed through Balkudru Grama Accountants

Copy to: Revenue Authority

GOVERNMENT OF KARNATAKA
(REVENUE DEPARTMENT)

ANNEX-J

49

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

(ಕಂದಾಯ ಇಲಾಖೆ)

ಉಪ ವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಕುಂದಾಪುರ ಉಪ ವಿಭಾಗ, ಕುಂದಾಪುರ

(OFFICE OF THE SUB-DIVISIONAL MAGISTRATE KUNDAPURA, SUB-DIVISION KUNDAPURA,)

ಕಛೇರಿ ಫ್ಯಾಕ್ಸ್ ನ ನಂ: 08254-231984

E mail – ackun-rd-ka@nic.in

ನಂ ಎಂಎಜಿ ಸಿಆರ್ 01/2016-17 ದಿನಾಂಕ 19-01-2017

<u>ಉಪ ವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿ ಹಾಗೂ ಸಹಾಯಕ ಆಯುಕ್ತರು, ಕುಂದಾಪುರ ಇವರ ನ್ಯಾಯಾಲಯ</u>

ನಮೂನೆ ಸಂಖ್ಯೆ 20
ಉಪದ್ರವ ನಿವಾರಣೆಗೆ ಆದೇಶ
(133(1)(ಬಿ)ನೇ ಪ್ರಕರಣವನ್ನು ನೋಡಿ)

ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್, ನೀರಾಡಿ ಬೆಟ್ಟು, ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಆದ ನೀವು ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಪ್ರಾರಂಭಿಸಲು ತಯಾರಿ ನಡೆಸುತ್ತಿದ್ದು ಈ ಬಗ್ಗೆ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣವಲಯದಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಒಂದೇ ದಿನದಲ್ಲಿ ಅರ್ಜಿ ನೀಡಿ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ವಿಚಾರಣೆ ಮಾಡದೇ ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ. ಸದ್ರಿ ಸ್ಥಳವು ನದಿಯಿಂದ 100 ಮೀಟರ್ ಅಂತರದ ಒಳಗಿದ್ದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಇರುವುದಾಗಿದ್ದರೂ ವಲಯದ ಹೊರಗಡೆ ಇರುವುದಾಗಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಪಡೆದಿರುತ್ತಾರೆ. ಫಿಶ್ ಪ್ಲಾಂಟ್ ಮಾಡಲು ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು ಪಡೆದಿದ್ದರೂ, ಫಿಶ್ ಪ್ಲಾಂಟ್ ಸ್ಥಾಪನೆ ಮಾಡದೇ ಫಿಶ್ ಪೌಡರ್ ತಯಾರಿಕಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲ್ಲು ತಯಾರಿ ನಡೆಸಿದ್ದು ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶದ ಶರ್ತವನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತಾರೆ. ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕದ ಕಟ್ಟಡದ ರಚನೆಗೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ನಿಂದ ನೀಡಿದ ಪರವಾನಿಗೆಯನ್ನು ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ ತಾಲೂಕು ಪಂಚಾಯತ್ ಉಡುಪಿ ಇವರು ರದ್ದುಪಡಿಸಿರುತ್ತಾರೆ. ಮತ್ತು ಫಿಶ್ ಪೌಡರ್ ತಯಾರಿಸಲು ಉದ್ದೇಶಿಸಿರುವ ಸ್ಥಳವು ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಆವರಣದ ಪಕ್ಕದಲ್ಲೇ ಇದ್ದು ಫಿಶ್ ಪೌಡರ್ ಘಟಕ ನಿರ್ಮಿಸಿದಲ್ಲಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಶಾಲಾ ಮಕ್ಕಳ ಆರೋಗ್ಯಕ್ಕೆ ಹಾನಿಕರವಾಗಿರುತ್ತದೆ ಎಂದು ಸಾರ್ವಜನಿಕರು ದೂರು ನೀಡಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ನಿರ್ಮಿಸದಂತೆ ಆದೇಶಿಲು ಕೋರಿರುತ್ತಾರೆ.

ನೀವು ಫಿಶ್ ಪೌಡರ್ ಘಟಕ ಮತ್ತು ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ತಯಾರಿಕೆ ಹಾಗೂ ಹೊರಗಡೆ ರಫ್ತು ಮಾಡುವ ಬಗ್ಗೆ ಸಂಶಯವಿದ್ದು ಈ ಬಗ್ಗೆ ಧರಣಿ ಮಾಡುವುದಾಗಿ ಊರಿನವರು ಹಾಗೂ ಬಾಳಕುದ್ರು ಹಿತರಕ್ಷಣಾ ಸಮಿತಿಯವರು ತಿಳಿಸಿದ್ದು ಅಲ್ಲದೇ ಸುಮಾರು 75 ಜನ ಸದ್ರಿ ದಿನ ಧರಣಿ ನಡೆಸಿದ್ದು ಇನ್ನೂ ಮುಂದಕ್ಕೆ ತೀವ್ರ ಸ್ವರೂಪದ ಪ್ರತಿಭಟನೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿದ್ದು ಮುಂದಿನ ದಿನದಲ್ಲಿ ಸದ್ರಿ ವಿಚಾರವು ತೀವ್ರ ಸ್ವರೂಪಗೊಂಡು ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆಗೆ ಧಕ್ಕೆಯಾಗುವ ಸಾಧ್ಯತೆ ಇರುವುದರಿಂದ ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮಕೈಗೊಳ್ಳಬೇಕೆಂದು ಪೊಲೀಸ್ ಉಪನಿರೀಕ್ಷಕರು ಕೋಟ ಪೊಲೀಸ್ ಠಾಣೆ ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರು ದಿನಾಂಕ 15-01-2017ರಂದು ವರದಿ ನೀಡಿರುತ್ತಾರೆ.

ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಿದ್ದೇನೆ, ನೀವು ಅನಧಿಕೃತವಾಗಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ಉಪದ್ರವ ಕೊಡಲು ಕಾರಣರಾಗಿರುತ್ತೀರಿ ಎಂದು ನನಗೆ ಕಂಡು ಬಂದಿರುವುದರಿಂದ ಈ ಕೆಳ ಕಾಣಿಸಿದಂತೆ ಶರ್ತ ಬದ್ಧ ಆದೇಶವನ್ನು ಹೊರಡಿಸಿದೆ.

<u>ಶರ್ತಬದ್ಧ ಆದೇಶ</u>

ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್, ನೀರಾಡಿಬೆಟ್ಟು, ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಆದ ನೀವು ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಪ್ರಾರಂಭಿಸುತ್ತೀರೆಂದು ಮತ್ತು ಅದು ಜನಾರೋಗ್ಯಕ್ಕೆ ಹಾನಿಕಾರವೆಂದು ಮತ್ತು ಅದನ್ನು ನಿರೋಧಿಸಬೇಕೆಂದು ನನಗೆ ಕಂಡು ಬಂದಿರುವುದರಿಂದ –

ಆರ್.ಟಿ.ಐ.ಸಿಆರ್/332/2019

ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಚೇರಿ
ಉಡುಪಿ

50

ANNEXURE

ಕುಂದಾಪುರ ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿಯಾದ ನಾನು, ಈ ಅನಧಿಕೃತ ಫಿಶ್ ಪೌಡರ್ ಘಟಕದ ಕೆಲಸವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಆದೇಶಿಸಿದ್ದೇನೆ. ಇದಕ್ಕೆ ತಪ್ಪಿದಲ್ಲಿ ಈ ಆದೇಶವನ್ನು ಏಕೆ ಜ್ಯಾರಿ ಮಾಡಬಾರದು ಎಂಬುದಕ್ಕೆ ಕಾರಣ ತೋರಿಸಲು ದಿನಾಂಕ 13-02-2017ರ ಅಪರಾಹ್ನ 3.00 ಗಂಟೆಗೆ ಈ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಹಾಜರಾಗಲು ನಿಮಗೆ ಈ ಮೂಲಕ ನಿರ್ದೇಶಿಸುತ್ತೇನೆ ಮತ್ತು ಅಗತ್ಯ ಪಡಿಸುತ್ತೇನೆ.

ಈ ಆದೇಶವನ್ನು ದಿನಾಂಕ 19-01-2017 ರಂದು ಹೊರಡಿಸಲಾಗಿದೆ.

9/1/17

Sub Divisional Magistrate
ಉಪ ವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿ
Kundapura Sub Division
KUNDAPURA-Udupi District

Asst. Commissioner Kundapura Sub-Division
Kundapura, Udupi Dist.

ಆರ್.ಟಿ.ಐ/ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ಪ್ರತಿ : ಗ್ರಾಮಕರಣಿಕರು ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ ಇವರಿಗೆ – ಈ ಆದೇಶವನ್ನು ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್, [illegible], ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಇವರಿಗೆ ಕೂಡಲೇ ಜ್ಯಾರಿ ಮಾಡಿ ಜ್ಯಾರಿ ಪ್ರತಿಯನ್ನು ಈ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಹಿಂದಿರುಗಿಸುವಂತೆ ಈ ಮೂಲಕ ನಿರ್ದೇಶಿಸಿದೆ.

Annex-J [English Translation] 51

OFFICE OF THE SUB-DIVISION MAGISTRATE,
KUNDAPURA SUB-DIVISION, KUNDAPURA

E-Mail- ackun-rd-ka@nic.in

No. MAG PR 01/2015-17 Dated: 19.01.2017

PROCEEDINGS OF THE SUB DIVISIONAL MAGISTRATE AND ASSISTANT COMMISSIONER

Form No.20

(Order to remove the See 133(1)(B))

You Umadevi W/o Keshava Kundar, Neeradi Jaddu, Pandeshwara village, Udupi Taluk is making preparation for starting of Fish Powder Unit in 0.31 acres of land in Sy.No 71/3 of Balakudru village, Udupi Taluk and in this regard, you have obtained the no objection letter from the pollution Control Board in one day by submitting the application and without conducting any enquiry. Though the said place is situated within 100 meters from the river and it is within the coastal control division. Though you have obtained the land conversion order for industrial purpose for establishing the fish plant, without establishing the fish plant, you are making arrangements for constructing the fish powder unit and violated the conditions of the land conversion order. The license issued by the village Panchayath for construction of the Fish Cutting and Fish Waste Powder Unit building was cancelled by the Executive Officer, Taluk Panchayath Udupi and the place wherein you are trying to prepare the fish powder is situated by the side of primary School ground and then publics have submitted the complaint stating that if you constructed the fish powder unit, it will cause harm to the health of public and school children and therefore requested to stop the construction of Fish Powder Unit.

In this, regard, the Public Sub-Inspector, Kota police station in his report dated 15.01.2017 has stated that the Balakudru Hitharakshana Samithi and the village have made suspicion that you will manufacture the fish powder from the said unit after fish cutting and also or transporting the same and they will protest against the said manufacture and that apart, they along with 75 members conducted the strike and he has stated that in future also there may be likelihood of severe protest and it may cause difficult to maintain the law and order and therefore prays to take suitable action in this regard.

I visited and perused the place. Since, I found that you are the reason for constructing the unauthorised fish powder unit and causing harm to the public and school children and hence I pass the following conditional order.

CONDITIONAL ORDER

You Umadevi W/o Keshava Kundar, Neeradi Jaddu, Pandeshwara Village, Udupi Taluk making arrangements for starting Fish Powder Unit in 0.31 acres of land in Sy.No.71/3 of Balakudru village, Udupi Taluk and it will cause harm to the health of the public and since I found that it is required to be stayed.

I, Sub-Divisional Magistrate, Kundrpura hereby ordered to stop the unauthorized Fish Powder Unit work. Failing which, you are hereby directed to appear before this Court on 13.02.2017 at 3:00PM to show the reasons why such order is not be executed.

This order is passed on 19.01.2017

52

this Court on 13.02.2017 at 3:00PM to show the reasons why such order is not be executed.

This order is passed on 19.01.2017

Sd/-
Sub-Divisional Magistrate
Kundapura.

Copy to village Accoutant, Pandeshwara village, with a direction to serve the order immediately to Umadevi W/o Keshava Kundar, Neeradi Jaddu, Pndeshwara village. Udupi Taluk and submit the copy of the same to this Court.

ANNEX-K

53

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರ ಕಛೇರಿ, ಬ್ರಹ್ಮಾವರ ಉಡುಪಿ ಜಿಲ್ಲೆ,

ದೂರವಾಣಿ ಸಂಖ್ಯೆ -0820-2560494

ದಿನಾಂಕ 01-02-2017

ಎ ಎಲ್ ಎನ್/ ಎಸ್ ಆರ್ / 238 /2016.17

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ ರವರ ನಡವಳಿ

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0-31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ನೀಡಲಾದ ಕೈಗಾರಿಕೆ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಉದ್ದೇಶದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸುವ ಕುರಿತು

ಉಲ್ಲೇಖ: 1) ಈ ಕಛೇರಿಯ ಕಡತ ಬಿಡಿಸ್/ ALN/SR/329/13-14 ರಂತೆ ನೀಡಲಾದ ಕೈಗಾರಿಕಾ ಉದ್ದೇಶದ (ಐಸ್ ಪ್ಲಾಂಟ್) ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ

2)ಶ್ರೀ ಬಿ ಸುರೇಶ ಅಡಿಗ, ಮತ್ತು ಗ್ರಾಮಸ್ಥರು ಬಾಳ್ಕುದ್ರು ಹಿತರಕ್ಷಣಾ ಸಮಿತಿ ಇವರು ದಿನಾಂಕ 18-1-2017 ರಿಂದ ಅನಿರ್ದಿಷ್ಟಾವಧಿ ಮುಷ್ಕರ ನಡೆಸುವ ಬಗ್ಗೆ ನೀಡಲಾದ ಮನವಿ.

3) ಈ ಕಛೇರಿಯ ಸಮಸಂಖ್ಯೆಯ ನೋಟೀಸು ದಿನಾಂಕ 17-1-2017

4)ಮಾನ್ಯ ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿ ಹಾಗೂ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರ ನಡವಳಿ/ ಎಂಎಜಿ/ಸಿಆರ್/ 01/16-17 ದಿನಾಂಕ 19-1-2017.

*****

ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0-31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ಈ ಕಛೇರಿಯ ಉಲ್ಲೇಖ (1) ರ ಕಡತದ ಆದೇಶದ ಮೇರೆಗೆ ಕೈಗಾರಿಕಾ ಉದ್ದೇಶದ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಸದ್ರಿ ಗ್ರಾಮದ ಉಮಾದೇವಿ ಬಿನ್: ನಾಗವೇಣಿ ಇವರ ಹೆಸರಿಗೆ ನೀಡಲಾಗಿದೆ.

ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಉದ್ದೇಶದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಪಡೆದುಕೊಂಡ ಜಮೀನಿನ ಖಾತಾದಾರರು ತಮ್ಮ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿತ ಐಸ್ ಪ್ಲ್ಯಾಂಟ್ ರಚನೆ ಮಾಡದೆ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸಿದ್ದು , ಈ ಫಿಶ್ ಪೌಡರ್ ಘಟಕದಿಂದ ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕರು ಹಾಗೂ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ತೊಂದರೆ ಆಗುತ್ತಿದ್ದು, ಈ ಕಾನೂನು ಬಾಹಿರ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಬೇಕೆಂದು ಸಾರ್ವಜನಿಕರು ಈ ಕಛೇರಿಗೆ ಈ ಹಿಂದೆ ಹಲವು ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಈ ಘಟಕವನ್ನು ಆಕ್ಷೇಪಿಸಿ ಶ್ರೀ ರವೀಂದ್ರ ಸುವರ್ಣ ಮತ್ತು ಬಿ.ಸುರೇಶ ಅಡಿಗ ಎಂಬವರು ಕುಂದಾಪುರ ಮಾನ್ಯ ಸಿವಿಲ್ ಜಡ್ಜರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ O.S. 350/2015 ರಂತೆ ದಾವೆ ದಾಖಲಿಸಿದ್ದು, ಈ ದಾವೆಯಲ್ಲಿ ಬ್ರಹ್ಮಾವರ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು ಕೂಡಾ ಓರ್ವ ಪ್ರತಿವಾದಿಯಾಗಿರುತ್ತಾರೆ. ಫಿಶ್ ಪೌಡರ್ ಘಟಕಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಾರ್ವಜನಿಕರು ಈ ಕಛೇರಿಗೆ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ್ದರೂ ಕೂಡಾ ಪ್ರಕರಣ ನ್ಯಾಯಾಲಯದಲ್ಲಿರುವುದರಿಂದ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು ಕೂಡಾ ಓರ್ವ ಪ್ರತಿವಾದಿಯಾಗಿರುವುದರಿಂದ ಆಕ್ಷೇಪಣೆ ವಿಚಾರದಲ್ಲಿ ಸ್ಪಷ್ಟ ನಿರ್ಧಾರ ತೆಗೆದುಕೊಳ್ಳಲು ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ.

ದಿನಾಂಕ 17-1-2017 ರಂದು ಉಲ್ಲೇಖ(2) ರ ಅರ್ಜಿದಾರರು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿದ ಮನವಿ ಅರ್ಜಿಯಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ವಿರೋಧಿಸಿ ದಿನಾಂಕ 18-1-2017 ರಂದು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎದುರು ಬಾಳ್ಕುದ್ರು

ದಿನಾಂಕ 11/9/18-19

ಆರ್.ಐ.ಎ.ಸಿಆರ್/ 332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಶಿರಸ್ತೇದಾರ
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ಸಹಾಯಕ ಕಮೀಷನರ್ ಕಛೇರಿ, ಕುಂದಾಪುರ

54

ANNEXURE

ಗ್ರಾಮಸ್ಥರು ಅನಿರ್ದಿಷ್ಟಾವಧಿ ಮುಷ್ಕರ ನಡೆಸುವುದಾಗಿ ತಿಳಿಸಿರುವುದರಿಂದ, ಫಿಶ್ ಪೌಡರ್ ಘಟಕದ ಜಮೀನಿನ
ಮಾಲೀಕರಾದ ಉಮಾದೇವಿ ಬಿನ್: ನಾಗವೇಣಿ ಇವರಿಗೆ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶದ ಉದ್ದೇಶ ಬದಲಾವಣೆ ಮಾಡಿ ಫಿಶ್
ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಿರುವುದನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಬೇಕೆಂದು ತಿಳಿಸಿ, ತಪ್ಪಿದಲ್ಲಿ ಭೂ ಪರಿವರ್ತನ ಆದೇಶವನ್ನು
ರದ್ದುಪಡಿಸಲು ಕ್ರಮ ಜರುಗಿಸುವುದಾಗಿ ದಿನಾಂಕ 17-1-2017 ರಂದು ಉಲ್ಲೇಖ(3) ರಂತೆ ನೋಟೀಸು ಜ್ಯಾರಿ ಮಾಡಲಾಗಿದೆ.
ಖಾತಾದಾರರು ನೋಟೀಸಿಗೆ ನೀಡಿದ ತಮ್ಮ ಲಿಖಿತ ಉತ್ತರದಲ್ಲಿ ತಾವು ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿದ್ದು, ನಿಜವೆಂದು
ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ.

ಬಾಳ್ಕುದ್ರು ಹಿತರಕ್ಷಣಾ ಸಮಿತಿಯವರು ಉಲ್ಲೇಖ(2) ರ ತಮ್ಮ ಮನವಿಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ದಿನಾಂಕ 18-1-
2017 ರಂದು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎದುರು ಅನಿರ್ದಿಷ್ಟಾವಧಿ ಮುಷ್ಕರ ಆರಂಭಿಸಿದ್ದು, ಮುಷ್ಕರದ ಸ್ಥಳಕ್ಕೆ
ಹಾಜರಾದ ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿ ಹಾಗೂ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರು ಫಿಶ್ ಪೌಡರ್
ಘಟಕದಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಆಗುತ್ತಿರುವ ತೊಂದರೆಯನ್ನು ಮನಗಂಡು, ಉಲ್ಲೇಖ(4) ರ ತಮ್ಮ ನಡವಳಿಯಲ್ಲಿ ಅನಧಿಕೃತ
ಫಿಶ್ ಪೌಡರ್ ಘಟಕದ ಕೆಲಸವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಶರ್ತಬದ್ಧ ಆದೇಶ ಹೊರಡಿಸಿರುತ್ತಾರೆ.

ಈ ಪ್ರಕರಣದಲ್ಲಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲಾಂಟ್)
ಉದ್ದೇಶದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಪಡೆದುಕೊಂಡಿರುವ ಜಮೀನಿನ ಖಾತಾದಾರರಾದ ಉಮಾದೇವಿ ಬಿನ್:
ನಾಗವೇಣಿ . ಇವರು ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶದ ಉದ್ದೇಶ ಹಾಗೂ ಶರ್ತ ಉಲ್ಲಂಘಿಸಿ ಉದ್ದೇಶಿತ ಘಟಕದ ಬದಲು ಬೇರೆ
ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಬಳಸುತ್ತಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿದ್ದು, ಜಮೀನಿನ ಮಾಲೀಕರು ಭೂ ಪರಿವರ್ತನೆ
ಶರ್ತ ಉಲ್ಲಂಘಿಸಿರುವ ಕಾರಣ , ಈ ಪ್ರಕರಣದಲ್ಲಿ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸುವುದು ಸೂಕ್ತವೆಂದು
ನಿರ್ಧರಿಸಿ ಈ ಕೆಳಗಿನಂತೆ ಆದೇಶ ಹೊರಡಿಸಿದೆ.

ಆದೇಶ

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿದ ಕಾರಣಗಳಿಂದಾಗಿ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0-31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ನೀಡಲಾದ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಉದ್ದೇಶದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಈ ಮೂಲಕ ರದ್ದುಪಡಿಸಿ ಆದೇಶಿಸಿದೆ.

ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್
ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ಜಿಲ್ಲೆ

ಇವರಿಗೆ :

1) ಉಮಾದೇವಿ ಬಿನ್, ನಾಗವೇಣಿ, ಬಾಳಕುದ್ರು ಗ್ರಾಮ - ಇವರಿಗೆ ಗ್ರಾ.ಲೆ. ಬಾಳಕುದ್ರು ಇವರ ಮುಲಕ -
2)ಭೂಮಿ ಕೇಂದ್ರಕ್ಕೆ - ಪೂರ್ಣ ಕಡತದೊಂದಿಗೆ ಪಹಣಿಯಲ್ಲಿ ದಾಖಲಿರುವ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸುವ ಕುರಿತು
3)ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್‌ರವರ ಕಾರ್ಯಾಲಯ
OFFICE OF THE SPECIAL TAHSILDAR
BRAHMAVAR, UDUPI DIST.
ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ

149/18-19

ಆರ್.ಐ.ಎ./ಸಿಆರ್/332/201
ಮಾಹಿತಿ ... ಪ್ರತಿ

ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ

ANNEX - K [ENGLISH TRANSLATION]

55

PROCEEDINGS OF THE SPECIAL TAHSILDAR, BRAHMAVAR

ALN/SR/238/2016-2017 Dated 01-02-2017

Subject: Cancellation of the order of conversion of land bearing Survey No.71/3 of Balakudru village, to an extent of 31 cents, for industrial ('ice plant') purpose.

Ref: (i) Order of conversion, passed by this office, bearing reference number BDS/ALN/SR/329/13-14 for industrial (ice plant) purpose.
(ii) Representation furnished by Sri. B Suresh Adiga and villagers of Balakudru Hitharakshana Samithi, informing this authority of their intentions to commence an indefinite protest from 18-01-2017.
(iii) Notice dated 17-01-2017 issued by this office.
(iv) Proceedings of the Sub-divisional Magistrate and Assistant Commissioner, Kundapur held on 19-01-2017 bearing reference number MAG/CR/01/16-17.

That vide order under reference (i), the land bearing Survey No.71/3, to an extent of 31 cents of Balkudru Village, owned by SMT. UMADEVI, D/o Nagaveni, Balkudru was converted for non –industrial(Ice plant) purpose.

Having secured such an order,the 'khatedar' of the said land, instead of establishing an 'ICE PLANT' therein, proceeded to establish a 'FISH POWDER UNIT' and has installed all equipments necessary for such operations. The FISH POWDER UNIT having caused a great amount of nuisance to villagers and children studying in a school nearby, a presentation was filed by the villagers before this authority, with a request to stop operations of such illegal unit. That apart, while opposing such unit, an original suit vide O.S No.350 of 2015 has also been filed by Mr. Raveendra Suvarna and B. Suresh Adiga before the Hon'ble Civil Judge and this authority is one among the party defendants therein. That in spite of such objections having been filed before this authority, no clear decision was taken on this issue owing to the fact that the matter was sub-judice and this authority was one among the defendants therein.

That on 17-01-2017, a show cause notice was issued by this authority, based on a representation under reference (ii) filed by Sri. B Suresh Adiga, informing this authority of their indefinite protest commencing from 18-01-2017 and as per such show cause notice under reference (iii), the landlord viz.., Smt Umadevi was asked for an explanation as to why the order of conversion ought not to be cancelled in the light of the fact that she had violated the conditions of conversion by establishing a 'FISH POWDER UNIT'. In response, the khateder had offered her written reply, admitting the fact that she had established a 'FISH POWDER UNIT'.

That as per their representation under reference (2), members of the Balkudru Hitharakshana Samithin have commenced their indefinite protest on 18-01-2017 on the precincts of the Irodi Grama Pnachayath Office and having visited the spot, the Sub-Divisional Magistrate and Assistant Commissioner, Kundapur, vide proceedings under reference (iv), has passed a conditional order to stop all further works in the FISH POWDER UNIT.

56

Sub-Divisional Magistrate and Assistant Commissioner, Kundapur, vide proceedings under reference (iv), has passed a conditional order to stop all further works in the FISH POWDER UNIT.

Having secured and order of converting the land bearing Survey No. 71/3, to an extent of 31 cents of Balkudru village, for industrial (ice plant) purpose, SMT. UMADEVI, D/o Nagaveni, Balkudru, it has become apparent that she has proceeded to establish a 'FISH POWDER UNIT', thereby violating the conditions of conversion and while arriving at the conclusion that it would be just and necessary to cancel the order of conversion, I proceed to pass the following order;

ORDER

For reasons stated supra, the order under (i), whereby the land bearing Survey No.71/3,to an extent of 31 cents of Balkudru Village, owned by SMT. UMADEVI D/o Nagaveni, Balakudru, was converted for non-industrial (ice plant) purpose, hereby stands cancelled.

'SPECIAL TAHSILDAR
Brahmavara, Udupi District

Copies to:

1. Smt. Umadevi
2. Department of land
3. To the Assistant Commissioner, Kundapura.

ANNEX-L

57

90

ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಉಪ ವಿಭಾಗ, ಕುಂದಾಪುರ ಇವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ

ನಂಪ್ರ.ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್. 30/2016-17. ದಿನಾಂಕ : 05-06-17

ಮೇಲ್ಮನವಿದಾರರು		ಪ್ರತಿವಾದಿಗಳು
ಥೋಮಸ್ ರೋಡ್ರಿಗಸ್ ಬಿನ್ ಪೌಲ್ ರೋಡ್ರಿಗಸ್ ಐರೋಡಿ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ನ್ಯಾಯವಾದಿ ಬನ್ನಾಡಿ ಸುಭಾಷ್‌ಚಂದ್ರ ಶೆಟ್ಟಿ. ಕುಂದಾಪುರ ಇವರ ಮೂಲಕ ಪ್ರತಿನಿಧಿಸುತ್ತಾರೆ.)	ಮತ್ತು	1. ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ ಹಂಗಾರ್ ಕಟ್ಟೆ ಅಂಚೆ ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ 2. ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ತಾಲೂಕು

ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ನೀಡಲಾದ ಕೈಗಾರಿಕೆ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಉದ್ದೇಶದ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸುವ ಬಗ್ಗೆ ಥೋಮಸ್ ರೋಡ್ರಿಗಸ್ ಬಿನ್ ಪೌಲ್ ರೋಡ್ರಿಗಸ್ ಐರೋಡಿ ಗ್ರಾಮ ಉಡುಪಿ ತಾಲೂಕು ಇವರು ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯನ್ನು ದಿನಾಂಕ 23-01-2017 ರಂದು ಸ್ವೀಕರಿಸಲಾಗಿದೆ. ಅದರಂತೆ ಈ ನ್ಯಾಯಾಲಯದಿಂದ ದಿನಾಂಕ 13-02-2017 ರಂದು ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ನೋಟೀಸು ನೀಡಿ, ವಿಚಾರಣೆ ದಿನಾಂಕ ನಿಗದಿಪಡಿಸಿ, ವಿಚಾರಣೆ ಆರಂಭಿಸಲಾಯಿತು. ದಿನಾಂಕ 20-03-2017 ಮತ್ತು 27-03-2017 ರಂದು ಈ ಪ್ರಕರಣದ ವಿಚಾರಣೆ ನಡೆಸಲಾಗಿದ್ದು, ಪ್ರಕರಣವನ್ನು ವಿಚಾರಣೆಗಾಗಿ ಕಾದಿರಿಸಲಾಯಿತು.

ಮೇಲ್ಮನವಿದಾರರು ಈ ಮೇಲ್ಮನವಿಯಲ್ಲಿ 1ನೇ ಪ್ರತಿವಾದಿಯವರು ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನನ್ನು ಮೂಲಗೇಣಿ ಹಕ್ಕನ್ನು ಕ್ರಯಕ್ಕೆ ಪಡೆದ ಜಮೀನು ಆಗಿರುವುದಾಗಿದೆ.

ಮೇಲಿನ ಜಮೀನನ್ನು ತಾಲೂಕು ಇಡಿಸ್. ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್ 329/2013-14 ದಿನಾಂಕ 1-02-2014 ರಂತೆ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತನೆ ನೀಡಿದ್ದು, ಸದ್ರಿ ಭೂಪರಿವರ್ತನಾ ಹಿಂಬರಹದಲ್ಲಿ ಹೇಳಲಾದ ಶರ್ತಗಳಿಗೆ ಸರಿಯಾಗಿ 1ನೇ ಪ್ರತಿವಾದಿಯವರು ನಡೆದುಕೊಂಡಿರುವುದಿಲ್ಲ.

1ನೇ ಪ್ರತಿವಾದಿಯವರಿಗೆ ಮೂಲಗೇಣಿ ಹಕ್ಕನ್ನು ಕ್ರಯಕ್ಕೆ ಪಡೆದಿದ್ದು, ಸಂಬಂಧಪಟ್ಟವರಿಂದ ಮೂಲಿ ಹಕ್ಕನ್ನು ಕ್ರಯಕ್ಕೆ ಪಡೆಯದೇ ಭೂಪರಿವರ್ತನೆಯ ಆದೇಶ ನೀಡಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ. ಅಲ್ಲದೇ ಮೂಲಿದಾರರ ಒಪ್ಪಿಗೆಯು ಇರುವುದಿಲ್ಲ.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು ಪರಿಸರ ಇಲಾಖೆ ಉಡುಪಿ ಇವರ ನಂಬ್ರ ಪ್ರಾ.ಗಿ.ಪಾ.ವಿ.ಪ. 67/201-12 ರಂತೆ ವಿವಾದಿತ ಜಮೀನಿನಲ್ಲಿ ಐಸ್ ಪ್ಲ್ಯಾಂಟ್ ಮಾತ್ರ ನಿರ್ಮಿಸಲು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಿರುವುದಾಗಿದೆ.

1ನೇ ಪ್ರತಿವಾದಿಯವರು ವಿವಾದಿತ ಜಮೀನಿನಲ್ಲಿ ಐಸ್ ಪ್ಲ್ಯಾಂಟ್‌ನ್ನು ಅಲ್ಲದೇ, ಫಿಶ್‌ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕ ತಯಾರಿಸಿದ್ದು, ಇದರಿಂದಾಗಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಜಾನುವಾರುಗಳಿಗೆ ಪರಿಶುದ್ಧ ಗಾಳಿ, ಆಹಾರ ಸಿಗದೇ ಕಾಯಿಲೆಗೆ ತುತ್ತಾಗುವ ಭೀತಿ ಉಂಟಾಗಿದೆ. ಅಲ್ಲದೇ ವಿವಾದಿತ ಜಮೀನಿನ ಪಕ್ಕದಲ್ಲಿಯೇ ಶಾಲೆ ಇದ್ದು, ಸುಮಾರು 125 ವಿದ್ಯಾರ್ಥಿಗಳಿದ್ದು, ಅವರು ಅನಾರೋಗ್ಯಕ್ಕೆ ತುತ್ತಾಗುವ ಸಂಭವವಿದೆ.

ಮೇಲ್ಮನವಿಯನ್ನು ಪುರಸ್ಕರಿಸಿ, 1ನೇ ಪ್ರತಿವಾದಿಯವರು ಭೂಪರಿವರ್ತನಾ ಉದ್ದೇಶವನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವುದರಿಂದ ಭೂಪರಿವರ್ತನಾ ಹಿಂಬರಹ ಆದೇಶವನ್ನು ರದ್ದುಗೊಳಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

1ನೇ ಪ್ರತಿವಾದಿಯವರ ಪರ ನ್ಯಾಯವಾದಿಯವರು ಈ ಮೇಲ್ಮನವಿ ಈ ಕೆಳಕಂಡ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ಮೇಲ್ಮನವಿಯನ್ನು ವಜಾಗೊಳಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ಮೇಲ್ಮನವಿದಾರರು ದಾಖಲಿಸಿದ ಮೇಲ್ಮನವಿ ವಾಸ್ತವಾಂಶ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಕಾನೂನಿನ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ನಿಲ್ಲತಕ್ಕದ್ದಲ್ಲ.

ಮೇಲ್ಮನವಿದಾರರು ಪ್ರಶ್ನಿಸಿರುವ ಇಡಿಸ್.ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್ .329/2013-14 ರಂತೆ ಮಾಡಿರುವ ಭೂಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು 2ನೇ ಪ್ರತಿವಾದಿಯವರು ತಮ್ಮ ಪ್ರಾಧಿಕಾರದ ನಡವಳಿ ಎಂಎಜಿ.ಸಿಆರ್

14/9/18-19

ಮಾ.ಹ.ಕಾ.ವಿ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಸಹಾಯಕ ಕಮೀಷನರ್

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ.

58

01/2016-17 ನ್ನು ಉಲ್ಲೇಖಿಸಿ, ಎಎಲ್‌ಎನ್.ಸಿಆರ್ 238/2016-17 ರಂತೆ ರದ್ದುಪಡಿಸಿ ಆದೇಶ ಮಾಡಿರುವುದಾಗಿದೆ.

2ನೇ ಪ್ರತಿವಾದಿಯವರ ಆದೇಶ ವಿರುದ್ಧ ಈಗಾಗಲೇ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ತನಿಖೆಯಲ್ಲಿ ಬಾಕಿ ಇರುವುದಾಗಿದೆ.

ಆದ್ದರಿಂದ ಈ ಮೇಲ್ಮನವಿಯ ತನಿಖೆಯನ್ನು ಮುಂದುವರಿಸುವುದು ತಾಂತ್ರಿಕವಾಗಿ ಕಾನೂನಿನಲ್ಲಿ ಸರಿಯಾದ ಕ್ರಮದಲ್ಲಿ ಪ್ರಶ್ನಿತ ಮೇಲ್ಮನವಿ ವಿವಾದವು ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ತೀರ್ಮಾನವಾಗ ಬೇಕಾಗಿರುವುದರಿಂದ ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕಾಗಿ ಕೋರಿರುತ್ತಾರೆ.

ಮೇಲ್ಮನವಿದಾರರು ಮತ್ತು ಪ್ರತಿವಾದಿಯವರ ವಾದವನ್ನು ಆಲಿಸಲಾಯಿತು. ಈ ಕೆಳಕಂಡ ಅಂಶವನ್ನು ಪರಿಗಣಿಸಲಾಯಿತು.

ಪ್ರಶ್ನಿತ ಆದೇಶ ಇಡಿಸ್.ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್ 329/2013-14 ದಿನಾಂಕ 1-02-2014 ರ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನನ್ನು ಕೈಗಾರಿಕೆ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತನಾ ಹಿಂಬರಹ ನೀಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರವರ ನಡವಳಿ ಎಎಲ್‌ಎನ್. ಎಸ್‌ಆರ್ 238/2016-17 ದಿನಾಂಕ 1-02-2017 ರ ನಡವಳಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನನ್ನು ಪ್ರಶ್ನಿತ ಆದೇಶದಂತೆ ಭೂಪರಿವರ್ತನಾ ಹಿಂಬರಹ ನೀಡಿರುವುದನ್ನು ಈಗಾಗಲೇ ರದ್ದುಗೊಳಿಸಿ, ಆದೇಶ ನೀಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ಅದರಂತೆ ಮೇಲ್ಮನವಿಯಲ್ಲಿ ತಿಳಿಸಿದಂತೆ ಪುನಃ ವಿವಾದಿತ ಜಮೀನನ್ನು ಭೂಪರಿವರ್ತನೆಗೆ ನೀಡಿದ ಹಿಂಬರಹವನ್ನು ರದ್ದುಪಡಿಸುವ ಅಗತ್ಯತೆ ಕಂಡು ಬರುವುದಿಲ್ಲ.

ಈ ಹಿನ್ನಲೆಯಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಆದೇಶ

******:-ಆದೇಶ:-******

ಮೇಲ್ಮನವಿಯನ್ನು ವಜಾಗೊಳಿಸಿದೆ.

ಈ ಆದೇಶವನ್ನು ದಿನಾಂಕ [illegible] ರಂದು ಬಹಿರಂಗ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಘೋಷಿಸಲಾಯಿತು.

ಸಹಾಯಕ ಕಮೀಷನರ್
ಕುಂದಾಪುರ

13/6/17

1149/18-19

ಆರ್.ಐ.ಎ./ಸಿಆರ್/932/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ANNEX-L [ENGLISH TRANSLATION]

AAL/SSR/30/2016-2017 Dated 05-06-2017

Thomas Rodriguez
S/o Paul Rodriguez
Irody Grama and post
Udupi Taluk and District
(Rep by Bannadi Subash Shetty,
Kundapura) .... Appellant

AND

1. Umadevi W/o Keshava Kundar,
Balkudru Grama
Hangarkatte Post
Udupi Taluk and District

2. Special Tahsildar,
Brahamavara, Udupi Taluk ....Respondents

Thomas Rodriguez S/o Paul Rodriguez Irody Grama and post Udupi Taluk and District appealed for the cancellation of the conversion order granted for 0.31 acres in Survey No.71/3 at Udupi taluk, Balkudru Grama was for the purpose of establishment of ice plant. The appeal has been admitted on 23-01-2017. Following which on 13-02-2017, this court sent notice to the concerned parties and the hearing date was decided and started. On 20-03-2017 and 27-03-2017 the matter was heard and was adjourned.

Appellants submit that the 1st Respondent has purchased and has authority over the said land of 0.31 acres in Survey No.71/3 at Udupi taluk, Balkudru Grama.

The above said land was granted a conversion order Idis. ALN SR 329/2013-14 dated 01-02-2014 for the purpose of establishing an ice plant. The 1st Respondent however has not complied with the conditions and rules prescribed along with the conversion endorsement.

The area environment authority of Udupi vide letter no. Pra. Gi. Pa. V Pa 67/201-12 had instructed that only ice plant was to be established in the said land.

However, the 1st Respondent has violated the said order and has instead established a Fish cutting and Fish Powder unit in the said land and can cause much harm to the people in the vicinity, harming the environment and being the cause for various diseases. Moreover, since a school exists right next to the said units it could also harm the health of around 125 students studying in the school.

The Appellants submit that since the 1st respondent has violated the conversion order the same must be cancelled.

The Respondents pray that the said appeal be dismissed. They also submit that the said appeal has no credibility and will not standing according to law.

Since the Appellants have questioned the conversion order Idis. ALN SR 329/2013-14 granted by 2nd Respondent, the latter submits the proceedings that took place before itself vide MAG CR 01/2016-17 and that the same was cancelled by order ALN CR 238/2016-17.

60

Since the Appellants have questioned the conversion order Idis. ALN SR 329/2013-14 granted by 2nd Respondent, the latter submits the proceedings that took place before itself vide MAG CR 01/2016-17 and that the same was cancelled by order ALN CR 238/2016-17.

The Appeal against the decision of the 2nd Respondent is pending before the district court, therefore the it is prayed that the said suit come to a conclusion as per law.

Heard both the sides and decided that;

Conversion order ALN SR 329/2013-14 was granted for 0.31 acres at Survey No.71/3 at Udupi taluk, Balkudru Grama was for the purpose of establishment of ice plant. The proceedings before the special tahsildar vide ALN CR 238/2016-17 dated 01-02-2017 wherein the said conversion order was cancelled.

It is decided that there is no need to cancel the same.

Order

Appeal has been dimissed

Order pronounced on this 5th day of June, 2017 in open court.

Assistant Commissioner
Kundapura

ANNEX - M 61

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರ ಕಚೇರಿ,
ಬ್ರಹ್ಮಾವರ, ದಿನಾಂಕ: 19.8.2017.

ಸಂ:ಎಎಲ್‌ಎನ್:ಎಸ್‌ಆರ್/238/16–17

ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು,
ಕುಂದಾಪುರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಮತ್ತು ಉಡುಪಿ ಜಿಲ್ಲಾ ಮಕ್ಕಳ ಕಲ್ಯಾಣ ಸಮಿತಿ ಇವರ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಕುರಿತು.

ಉಲ್ಲೇಖ:-1. ತಮ್ಮ ಕಚೇರಿ ಪತ್ರ ಸಂ: ಎಂಎಜಿ:ಸಿಆರ್: 102/17–18 ದಿ: 10.8.2017.
2. ಈ ಕಚೇರಿ ಸಮಪತ್ರ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 3.8.2017.
3. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ಇವರ ವರದಿ ನಂ: ಎಂಎಜಿ:ಸಿಆರ್:86/17–18 ದಿನಾಂಕ: 5.8.2017.

21 AUG 2017

***

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ಉಲ್ಲೇಖ(1)ರಂತೆ ತಾವು ಕೋರಿರುವ ವರದಿ ಸಂಬಂಧಿಸಿದಂತೆ, ದಿನಾಂಕ: 5.8.2017 ರಂದು ಉಡುಪಿ ತಹಶೀಲ್ದಾರರು ನೀಡಿದ ವರದಿಯಲ್ಲಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/6 ರಲ್ಲಿ ಹಾಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ನಡೆಯುತ್ತಿರುವುದಾಗಿ ವರದಿ ಇದ್ದು ವಿಶೇಷ ತಹಶೀಲ್ದಾರರ ವರದಿಯಲ್ಲಿ ಈ ಬಗ್ಗೆ ಯಾವುದೇ ಉಲ್ಲೇಖ ಇರುವುದಿಲ್ಲವಾಗಿ ತಮ್ಮ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಿದ್ದು ಸ.ನಂ. 71/6 ರಲ್ಲಿ ಇರುವ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಘಟಕವು ಯಾರ ಮಾಲಿಕತ್ವದಲ್ಲಿದೆ? ಈ ಘಟಕದಲ್ಲಿ ಯಾವ ದಿನಾಂಕದಿಂದ ಕೆಲಸ ಕಾರ್ಯಗಳು ನಡೆಯುತ್ತಿದೆ ಹಾಗೂ ಈ ಘಟಕದ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಎಲ್ಲಾ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಅನುಮತಿಯನ್ನು ಪಡೆಯಲಾಗಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಹಾಗೂ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶದಲ್ಲಿ ತಿಳಿಸಿರುವ ಹೊಸ ಮತ್ತು ಹಳೆಯ ಘಟಕಗಳು ಯಾವ ಸ.ನಂ.ದಲ್ಲಿದೆ ಮತ್ತು ಸದ್ರಿ ಘಟಕಗಳಲ್ಲಿ ಕೆಲಸ ಕಾರ್ಯಗಳು ನಡೆಯುತ್ತಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಸ್ಪಷ್ಟ ವರದಿ ಸಲ್ಲಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿರುವುದಾಗಿದೆ.

ದಿನಾಂಕ: 5.8.2017 ರಂದು ಉಡುಪಿ ತಹಶೀಲ್ದಾರರು ಸ.ನಂ. 71/6 ರಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ನಡೆಯುತ್ತಿರುವುದಾಗಿ ನೀಡಿದ ವರದಿ ಸರಿಯಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ: 2.8.2017 ರಂದು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಗ್ರಾಮಕರಣಿಕರೊಂದಿಗೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳವನ್ನು ಪರಿಶೀಲನೆ ನಡೆಸಿದಾಗ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಕೆಲಸ ನಡೆಯುತ್ತಿರಲಿಲ್ಲ. ಮೀನುಗಾರಿಕೆಗೆ ಜೂನ್ ತಿಂಗಳಿಂದ ಜುಲೈ ಮಾಹೆ ಅಂತ್ಯದವರೆಗೆ ರಜೆ ಇರುವುದರಿಂದ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಕೆಲಸ ನಡೆದಿರುವುದಿಲ್ಲ. ಆಗಸ್ಟ್ 1 ರ ನಂತರ ಮೀನುಗಾರಿಕೆ ಪ್ರಾರಂಭವಾಗಿದ್ದು ದಿನಾಂಕ: 5.8.2017 ರಿಂದ ಸದ್ರಿ ಸ.ನಂ. 71/6 (ಸ.ನಂ. 72/3,72/21ಬಿ ಜಮೀನು ಒಳಗೊಂಡಿದ್ದು ನಕ್ಷೆ ಪ್ರತಿ ಲಗ್ತಿಸಿದೆ) ರಲ್ಲಿರುವ ಕಟ್ಟಡದಲ್ಲಿ ಮೀನು ಕಟ್ಟಿಂಗ್ ಪ್ರಾರಂಭವಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಸದ್ರಿ ಸ.ನಂ.ನಲ್ಲಿರುವ ಘಟಕದಲ್ಲಿ 2004 ನೇ ಸಾಲಿನಿಂದ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ನಡೆಯುತ್ತಿರುವುದಾಗಿ ಕೇಶವ ಕುಂದರ್ ಇವರು ತಿಳಿಸಿದ್ದು ಈ ಬಗ್ಗೆ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ 4.1.2005 ರಂದು ಪಡೆದ ಕಟ್ಟಡ ಪುನರ್‌ರಚಿಸುವ ಬಗ್ಗೆ ಪಡೆದ ಪ್ರತಿ, ದಿ: 14.12.2004 ರಂದು ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ ಉಡುಪಿ ಇಲ್ಲಿಂದ ಮೀನುಸಂಸ್ಕರಣೆ ಬಗ್ಗೆ ಪಡೆದ ಸ್ವೀಕೃತಿ ಮತ್ತು ಶಾಶ್ವತ ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ ಪ್ರತಿ, ಇತರೆ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ.

3423

ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ 71/3 ರ 0.31 ಎಕ್ರೆ ವಿವಾದಿತ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ಪೌಡರ್ ಘಟಕದಲ್ಲಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಈ ಹಿಂದೆ ಅಳವಡಿಸಲಾಗಿದ್ದು ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಅಥವಾ ಫಿಶ್ ಪೌಡರ್‌ನ ಕೆಲಸ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ. ಆದರೆ ಹೊಸದಾಗಿ ಟೈಲ್ಸ್ ಅಳವಡಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಹಾಗೂ ಸ.ನಂ. 71/5 ರಲ್ಲಿ ಸಿಮೆಂಟ್ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣವಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿ 0.15ಎಕ್ರೆ ಭೂ.ಪ. ಆಗಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು ಪಹಣಿಯು ಉಮಾದೇವಿ ಹಾಗೂ ಇತರರು ಹೆಸರಿನಲ್ಲಿ ಪಹಣಿ ದಾಖಲಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶದಲ್ಲಿ ತಿಳಿಸಿರುವ ಹೊಸ ಮತ್ತು ಹಳೆಯ ಘಟಕಗಳು ಯಾವ ಸ.ನಂ.ದಲ್ಲಿದೆ ಎಂದು ವರದಿ ಕೋರಿರುವ ಕುರಿತು ಹೊಸ ಘಟಕವು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರ 0.31ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿದ್ದು, ಹಳೆಯ ಘಟಕಗಳು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/6 0.23ಎಕ್ರೆ (ಸ.ನಂ. 72/3,72/21ಬಿ ಜಮೀನು ಒಳಗೊಂಡಿದ್ದು) ಜಮೀನಿನಲ್ಲಿದ್ದು ಪಹಣಿ ದಾಖಲಾತಿಯು ಉಮಾದೇವಿ ಇತರರು ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ. ಹೊಸ ಘಟಕದಲ್ಲಿ ಯಾವುದೇ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಅಥವಾ ಫಿಶ್ ಪೌಡರ್‌ನ ಕೆಲಸ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ. ಹಳೆಯ ಘಟಕದಲ್ಲಿ ದಿನಾಂಕ: 5.8.2017ರಿಂದ ಮೀನು ಕಟ್ಟಿಂಗ್ ಕೆಲಸ ಆರಂಭಗೊಂಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಹಳೆಯ ಘಟಕವು ಮೆ: ಯಶಸ್ವಿನಿ ಫಿಶರೀಸ್ ಮಾಲೀಕರು ಶ್ರೀ ಕೇಶವ ಕುಂದರ್ ಇವರ ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ ಎಂಬುದಾಗಿ ಹಾಗೆಯೇ ಹೊಸ ಘಟಕ ಪ್ರಾರಂಭಿಸಲು ಸಂಬಂಧಿತ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಪಡೆದ ಬಗ್ಗೆ ಅರ್ಜಿದಾರರನ್ನು ಸಂಪರ್ಕಿಸಿದ್ದು, ಯಾವುದೇ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಪಡೆಯಲು ಸಂಬಂಧಿಸಿದ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದು ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ ಎಂಬ ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,

(ಸಹಿ)

ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು,
ಬ್ರಹ್ಮಾವರ, ಉಡುಪಿ ಜಿಲ್ಲೆ

142/17-18
ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ -2005ರಂತೆ ...
(ಸಹಿ)
ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
ಸಹಾಯಕ ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
ಸಹಾಯಕ ಕಮೀಷನರ್ ಕಛೇರಿ, ಕುಂದಾಪುರ

63

ಮಾನ್ಯ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ ಇವರಿಗೆ ಮಂಡನೆ •

ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರ ಪತ್ರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ: 5.8.2017 ರಂದು ಉಡುಪಿ ತಹಶೀಲ್ದಾರರು ನೀಡಿದ ವರದಿಯಲ್ಲಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/6 ರಲ್ಲಿ ಹಾಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ನಡೆಯುತ್ತಿರುವುದಾಗಿ ವರದಿ ಇದ್ದು ವಿಶೇಷ ತಹಶೀಲ್ದಾರರ ವರದಿಯಲ್ಲಿ ಈ ಬಗ್ಗೆ ಯಾವುದೇ ಉಲ್ಲೇಖ ಇರುವುದಿಲ್ಲವಾಗಿ ತಮ್ಮ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಿದ್ದು ಸ.ನಂ. 71/6 ರಲ್ಲಿ ಇರುವ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಘಟಕವು ಯಾರ ಮಾಲಿಕತ್ವದಲ್ಲಿದೆ? ಈ ಘಟಕದಲ್ಲಿ ಯಾವ ದಿನಾಂಕದಿಂದ ಕೆಲಸ ಕಾರ್ಯಗಳು ನಡೆಯುತ್ತಿದೆ ಹಾಗೂ ಈ ಘಟಕದ ಕಾರ್ಯಾಚಾರಣೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಎಲ್ಲಾ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಅನುಮತಿಯನ್ನು ಪಡೆಯಲಾಗಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಹಾಗೂ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶದಲ್ಲಿ ತಿಳಿಸಿರುವ ಹೊಸ ಮತ್ತು ಹಳೆಯ ಘಟಕಗಳು ಯಾವ ಸ.ನಂ.ದಲ್ಲಿದೆ ಮತ್ತು ಸದ್ರಿ ಘಟಕಗಳಲ್ಲಿ ಕೆಲಸ ಕಾರ್ಯಗಳು ನಡೆಯುತ್ತಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಸ್ಪಷ್ಟ ವರದಿ ಸಲ್ಲಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿರುವುದಾಗಿದೆ.

ದಿನಾಂಕ: 5.8.2017 ರಂದು ಉಡುಪಿ ತಹಶೀಲ್ದಾರರು ಸ.ನಂ. 71/6 ರಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ನಡೆಯುತ್ತಿರುವುದಾಗಿ ನೀಡಿದ ವರದಿ ಸರಿಯಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ: 2.8.2017 ರಂದು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಗ್ರಾಮಕರಣಿಕರೊಂದಿಗೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳವನ್ನು ಪರಿಶೀಲನೆ ನಡೆಸಿದಾಗ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಕೆಲಸ ನಡೆಯುತ್ತಿರಲಿಲ್ಲ. ಮೀನುಗಾರಿಕೆಗೆ ಜೂನ್ ತಿಂಗಳಿಂದ ಜುಲೈ ಮಾಹೆ ಅಂತ್ಯದವರೆಗೆ ರಜೆ ಇರುವುದರಿಂದ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಕೆಲಸ ನಡೆದಿರುವುದಿಲ್ಲ. ಆಗಸ್ಟ್ 1 ರ ನಂತರ ಮೀನುಗಾರಿಕೆ ಪ್ರಾರಂಭವಾಗಿದ್ದು ದಿನಾಂಕ: 5.8.2017 ರಿಂದ ಸದ್ರಿ ಸ.ನಂ. 71/6 (ಸ.ನಂ. 72/3,72/21ಬಿ ಜಮೀನು ಒಳಗೊಂಡಿದ್ದು ನಕ್ಷೆ ಪ್ರತಿ ಲಗ್ತಿಸಿದೆ) ರಲ್ಲಿರುವ ಕಟ್ಟಡದಲ್ಲಿ ಮೀನು ಕಟ್ಟಿಂಗ್ ಪ್ರಾರಂಭವಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಸದ್ರಿ ಸ.ನಂ.ನಲ್ಲಿರುವ ಘಟಕದಲ್ಲಿ 2004 ನೇ ಸಾಲಿನಿಂದ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ನಡೆಯುತ್ತಿರುವುದಾಗಿ ಕೇಶವ ಕುಂದರ್ ಇವರು ತಿಳಿಸಿದ್ದು ಈ ಬಗ್ಗೆ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ 4.1.2005 ರಂದು ಪಡೆದ ಕಟ್ಟಡ ಪುನರ್‌ರಚಿಸುವ ಬಗ್ಗೆ ಪಡೆದ ಪ್ರತಿ, ದಿ: 14.12.2004 ರಂದು ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ ಉಡುಪಿ ಇಲ್ಲಿದ ಮೀನುಸಂಸ್ಕರಣೆ ಬಗ್ಗೆ ಪಡೆದ ಸ್ವೀಕೃತಿ ಮತ್ತು ಶಾಶ್ವತ ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ ಪ್ರತಿ, ಇತರೆ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ.

ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ 71/3 ರ 0.31 ಎಕ್ರೆ ವಿವಾದಿತ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ಪೌಡರ್ ಘಟಕದಲ್ಲಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಈ ಹಿಂದೆ ಅಳವಡಿಸಲಾಗಿದ್ದು ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಅಥವಾ ಫಿಶ್ ಪೌಡರ್‌ನ ಕೆಲಸ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ. ಆದರೆ ಹೊಸದಾಗಿ ಟೈಲ್ಸ್ ಅಳವಡಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಹಾಗೂ ಸ.ನಂ. 71/5 ರಲ್ಲಿ ಸಿಮೆಂಟ್ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣವಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿ 0.15ಎಕ್ರೆ ಭೂ.ಪ. ಆಗಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು ಪಹಣಿಯು ಉಮಾದೇವಿ ಹಾಗೂ ಇತರರು ಹೆಸರಿನಲ್ಲಿ ಪಹಣಿ ದಾಖಲಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶದಲ್ಲಿ ತಿಳಿಸಿರುವ ಹೊಸ ಮತ್ತು ಹಳೆಯ ಘಟಕಗಳು ಯಾವ ಸ.ನಂ.ದಲ್ಲಿದೆ ಎಂದು ವರದಿ ಕೋರಿರುವ ಕುರಿತು ಹೊಸ ಘಟಕವು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರ 0.31ಎಕ್ರೆ ಸ್ಥಳದಲ್ಲಿದ್ದು, ಹಳೆಯ ಘಟಕಗಳು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/6 0.23ಎಕ್ರೆ (ಸ.ನಂ. 72/3,72/21ಬಿ ಜಮೀನು ಒಳಗೊಂಡಿದ್ದು) ಜಮೀನಿನಲ್ಲಿದ್ದು ಪಹಣಿ ದಾಖಲಾತಿಯು ಉಮಾದೇವಿ ಇತರರು ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ. ಹೊಸ ಘಟಕದಲ್ಲಿ ಯಾವುದೇ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಅಥವಾ ಫಿಶ್ ಪೌಡರ್‌ನ ಕೆಲಸ ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ. ಹಳೆಯ ಘಟಕದಲ್ಲಿ ದಿನಾಂಕ: 5.8.2017ರಿಂದ ಮೀನು ಕಟ್ಟಿಂಗ್ ಕೆಲಸ ಆರಂಭಗೊಂಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಹಳೆಯ ಘಟಕವು ಮೆ: ಯಶಸ್ವಿನಿ ಫಿಶರೀಸ್ ಮಾಲೀಕರು ಶ್ರೀ ಕೇಶವ ಕುಂದರ್ ಇವರ ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ ಎಂಬುದಾಗಿ ಹಾಗೆಯೇ ಹೊಸ ಘಟಕ

64

ಪ್ರಾರಂಭಿಸಲು ಸಂಬಂಧಿತ ಪ್ರಾಧಿಕಾರಗಳಿಂದ್ದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆದ ಬಗ್ಗೆ ಅರ್ಜಿದಾರರನ್ನು ಸಂಪರ್ಕಿಸಿದ್ದು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯಲು ಸಂಬಂಧಿಸಿದ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದು ಯಾವುದೇ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ ಎಂಬ ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

19/8/17

ಗ್ರಾ. ಲೆಕ್ಕಿಗರು

ಮಾ. ಹ. ಅ. ಆರ್. / ವಿಷಯ 142/17-18

ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ

ಸಹಾಯಕ ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ

ಸಹಾಯಕ ಕಮೀಷನರ್ ಕಚೇರಿ, ಕುಂದಾಪುರ

Annex-M [English Translation]

No. ALNSR/238/16-17 Office of the Special Tahsildar, Brahmavara,
Dated: 19-08-2017

Respected Sub-divisional officers,
Kundapura.

Respected Sir,

Sub: Regarding the orders of the Hon'ble High Court as well as the Child Welfare Committee, Udupi District

Ref: 1. Letter from your office No. 102/17-18, dated: 10-08-2017
2. Subscription No. of this office dated: 03-08-2017
3. Report of the Tahsildar, Udupi, No. MAG: CR:86/17-18, dated 05-08-2007

As per your request with respect to the above ref (1), as per the report given by the Tahsildar, Udupi, dated 05-08-2017 regarding the functioning of a fish cutting unit in Sy. No.71/6, however the report of the Special Tahsildar says otherwise. Therefore, it was asked in your letter to submit a clear report as to who was the owner of the said Sy. No.71/6, since when is the said unit functioning, and whether permission has been obtained from all concerned authorities, as per the order of the Hon'ble High Court under which Sy. No. are the old and new units located and the details of whether the said units have been functioning. A report of the same is being submitted.

The report submitted by the Tahsildar, Udupi, dated 05-08-2017 stating that the fish cutting unit at Sy. No. 71/6 was functioning is correct. When the Revenue inspectors along with the villagers conducted a spot inspection on 02-08-2017 it was found that the said units were not functioning. Since the fisheries have holidays from June to end of July, no activity was taking place at the said units. After reopening on August 1st, since 05-08-2017 the said units have been functioning at Sy. No. 71/6 (Sy. No. 72/3, 72/21-B, maps of the same have been attached). As per the information provided by Keshava Kundar, the said units have been functioning since 2004. They have also produced the Reconstruction permission granted by the Irody Panchayath on 04-01-2005, acknowledgment and permanent registration certificate dated 14-12-2004 along with other documents.

It is submitted that machineries have been installed in the disputed land at Balkudru Grama, Sy. No. 71/3, 0.31 Acres. However, the said fish cutting units are not functioning. However, it is found that new tiles have been fixed at the said place and a cement tank has been constructed at Sy. No. 71/5. In the said land 0.15 acres has been converted in the name of Uma Devi.

As asked in the order of the Hon'ble High Court as to the locations of the old and new units it is submitted that, the new units are located at Sy. No. 71/3 and the old units are located at Sy. No.71/6 ,0.23 Acres (Sy. No.72/3, 72/21-B are included). The land paani are in the name of Uma Devi. There are no fish cutting or fish powder activities taking place in the new units. However, it is found that since 05-08-2017 the old units have been functioning. The old units under the name M/s

Yashaswini Fisheries is under the ownership of Keshava Kundar and in order to begin work at the new units they have applied for the permission from the concerned authorities however, no such documents have been produced. All this is for your kind information.

Yours' Faithfully,
Special Tahsildar,
Brahamavara

Submitting to the Special Tahsildar, Bramhavara

With respect to the letter of the respected Assistant Commissioner, Kundapura, as per the report given by the Tahsildar, Udupi, dated 05-08-2017 regarding the functioning of a fish cutting unit in Sy. No.71/6, however the report of the Special Tahsildar says otherwise. Therefore, it was asked in your letter to submit a clear report as to who was the owner of the said Sy. No.71/6, since when is the said unit functioning, and whether permission has been obtained from all concerned authorities, as per the order of the Hon'ble High Court under which Sy. No. are the old and new units located and the details of whether the said units have been functioning. A report of the same is being submitted.

The report submitted by the Tahsildar, Udupi, dated 05-08-2017 stating that the fish cutting unit at Sy. No. 71/6 was functioning is correct. When the Revenue inspectors along with the villagers conducted a spot inspection on 02-08-2017 it was found that the said units were not functioning. Since the fisheries have holidays from June to end of July, no activity was taking place at the said units. After reopening on August 1st, since 05-08-2017 the said units have been functioning at Sy. No. 71/6 (Sy. No. 72/3, 72/21-B, maps of the same have been attached). As per the information provided by Keshava Kundar, the said units have been functioning since 2004. They have also produced the Reconstruction permission granted by the Irody Panchayath on 04-01-2005, acknowledgment and permanent registration certificate dated 14-12-2004 along with other documents.

It is submitted that machineries have been installed in the disputed land at Balkudru Grama, Sy. No. 71/3, 0.31 Acres. However, the said fish cutting units are not functioning. However, it is found that new tiles have been fixed at the said place and a cement tank has been constructed at Sy. No. 71/5. In the said land 0.15 acres has been converted in the name of Uma Devi.

As asked in the order of the Hon'ble High Court as to the locations of the old and new units it is submitted that, the new units are located at Sy. No. 71/3 and the old units are located at Sy. No.71/6 ,0.23 Acres (Sy. No.72/3, 72/21-B are included). The land paani are in the name of Uma Devi. There are no fish cutting or fish powder activities taking place in the new units. However, it is found that since 05-08-2017 the old units have been functioning. The old units under the name M/s Yashaswini Fisheries is under the ownership of Keshava Kundar and in order to begin work at the new units they have applied for the permission from the concerned authorities however, no such documents have been produced. All this is for your kind information.

19-08-17
Ra. Ni. Kota

ANNEX-N

67

Regional Office
'Parisara Bhavana'
Plot No : 36-C, Shivalli Ind.Area.
Manipal. Udupi - 576104
Phone : 0820 - 2572862

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
'ಪರಿಸರ ಭವನ'
ನಂ. 36 - ಸಿ, ಶಿವಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಣಿಪಾಲ, ಉಡುಪಿ - 576 104
ದೂರವಾಣಿ : 0820 - 2572862

towards a cleaner Karnataka

//RPAD//

NO: PCB/EO (UDUPI)/CFO/SO/2017-18/608 DATE: 2/11/2017

03/2018-19

To,

The Regional Senior Environmental Officer
KSPCB,
Mangalore.

Sir,

Sub: Issue of CFO under the provision of Water (Prevention and Control of Pollution) Act 1974 - reg.

Ref:
1. CFO renewal application submitted to this office on 07/07/2017
2. Public complaint received at this office on 20/07/2017
3. Inspection of industry made by AEO on 26/07/2017
4. Application was forwarded to RSEO on 04/08/2017
5. Application was reverted by RSEO on 17/08/2017
6. Application again forwarded to RSEO on 24/08/2017
7. Application was reverted by RSEO vide letter No: PCB/SEO(MNG)/Report/2017-18/109, Dt: 30/08/2017
8. Inspection of industry made by EO on 13/09/2017
9. ETP Design details & other documents submitted by F/A on 06/10/2017.
10. Letter received from President, School Development Committee, Govt Higher Primary School, Balkudru, Hangarkatte dt: 30/10/2017, received at this office on 02/11/2017.

****

With reference to the above, it is to inform you that, **M/s. Yashaswini Fisheries** is a small orange category industry engaged in the Fish processing (Fish Cutting) at Balckudru Village Hangarcutta Post, Udupi Tq & District. Industry has obtained consent for operation under small red category under Water Act vide combined consent order no 16/PCB/ROUDU/EO/SR/REG NO ; 47855/2013-14/284, dt: 27/06/2013 for Fish cutting of capacity 30 TPD which was expire on 30.06.2017.

Further industry has applied for renewal of consent for operation (CFO) under Water & Air A vide ref (1). Hence the unit was inspected on 26/07/2017 & application was forwarded to RSE through XGN on 04/08/2017.

Meanwhile this office has received a letter from Sri. B. Suresh Adiga, Balkudru Hitharaksha Samithi, Balkudru on 20/07/2017 raising objection to issue NOC / Consent to the Fish Cutti Unit & Fish Powder Unit Located at Balkudru Village.

/

Later CFO application was reverted form RSEO office through XGN vide ref (5) Seeking information on public complaint. Hence application was once again forwarded to RSEO office vide letter No: PCB/EO(UDUPI)/CFO/SO/2017-18/424, dt: 24/08/2017 enclosing copy of public complaint.

Further CFO application was again reverted from RSEO office vide letter No: PCB/SEO(MNG)/Report/2017-18/109, Dt: 30/08/2017 directing EO to inspect the unit and obtain Land conversion, gram panchayath NOC, to verify JMFC and High Court Orders pertaining to the said industry and informed to resubmit CFO application along with detailed inspection report, latest analysis report of treated effluent, latest Balance Sheet with specific recommendation to issue or refuse the CFO application. Hence the industry was inspected by EO on 13/09/2017 and Inspection report is herewith enclosed for kind reference.

Now, this office also received objection to issue consent to the said industry by President, School Development Committee, Govt Higher Primary School, Balkudru, Hangarkatte (Copy of letter enclosed) requesting not to issue consent to the industry.

In view of the above, since the F/A has committed to upgrade the ETP by submitting ETP design details and operating from past 10 years at the said location, renewal of CFO to the said industry for next one year period up to 30.09.2018 may be considered stipulating applicable terms & conditions. Further as this office has received objection letter from President, School development Committee, Govt Higher Primary School, Balkudru, Hangarkatte, personal hearing may be called for both President, School development Committee, Govt Higher Primary School, Balkudru, Hangarkatte and Factory Authority before taking decision on issue of consent to the industry.

Yours faithfully

Environmental Officer
KSPCB, Udupi.

Encl: As Above

ANNEX-O 69

Zonal Office:
Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011
Tel.: 0824-2408420
e-mail: seomangala@kspcb.gov.in

ವಿಭಾಗೀಯ ಕಛೇರಿ:
ನಿವೇಶನ ಸಂಖ್ಯೆ 10ಬಿ,
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

No....PCB/SEO (MNG)/2017-18/ 161 DATE: 18-11-2017

ANNEXURE- T

To,
The Member Secretary,
KSPCB, Bangalore-560001.

Kind Attn: Sri M.K. Prubhadev-SEO

Sir,

Sub: Issue of CFO under the provision of Water (Prevention and Control of Pollution) Act 1974-reg.

Ref: 1.Application Received from Regional Office Udupi at this office on 10.11.2017.
2. Board Office letter No: PCB/174/COC/2013-14/5022 dated: 01.01.2014

With reference to the above subject, it is to be informed that, The Regional Officer, Udupi has forwarded CFO applications of M/s Yashaswini Fisheries, Balekudru Village, Hangarcutta Post, Udupi Taluk & District. Under Water Act to this office vide ref (1), Regional officer, Udupi has mentioned in report that, he received objection letter from President, School development Committee, Govt Higher Primary School, Balkudru, Hangarkette requesting not to issue CFO, hence the Regional officer Udupi has recommended to conduct the personal hearing of both industry and president, Govt Higher Primary School, Balkadru, Hangarakatte before taking decision on issue of consent to the industry, But the Regional SEO's have no power to conduct personal hearing as per Board office letter vide ref (2). In view of the above the CFO application cited under Ref(1) is herewith enclosed & forwarded to Board office with recommendation to call the both industry and complainants for personal hearing to take decision on issue/refusal of CFO. ~~application.~~

Yours Faithfully,
Senior Environmental Officer, A/c
KSPCB, Mangaluru

Encl: Same as above

Copy to: The Regional officer, KSPCB, Udupi for information & necessary action.

ಕ.ರಾ.ಮಾ.ನಿ. ಮಂಡಳಿ
ಪ್ರಾ. ಕ. ಉಡುಪಿ
ದಿನಾಂಕ 22/11/17
ಸಂಖ್ಯೆ 2411

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"
Avoid use of Plastics - Be "Eco" Fri

70

ANNEX- P

Karnataka State Pollution Control Board
Regional Office
'Parisara Bhavana'
Plot No : 36-C, Shivalli Ind.Area.
Manipal, Udupi - 576104.
Phone : 0820 - 2572862

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
'ಪರಿಸರ ಭವನ'
ಸಂಖ್ಯೆ : ೩೬ – ಸಿ, ಶಿವಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಣಿಪಾಲ, ಉಡುಪಿ – 576 104
ದೂರವಾಣಿ : 0820 – 2572862

Towards a Green Karnataka

No. PCB/Udupi/SO/Notice/2015-16/ 1596 — Date: 27/02/2018

-By RPAD-

ANNEXURE- W

To,

The Occupier
M/s. Yashaswini Fisheries.,
Sy.No. 71/3, Balekudru Village,
Hangarkatta Post
Udupi Tq & District.

Sir,

Sub: Non compliances under the provision of Water (Prevention & control of Pollution) Act, 1974 - Reg.

Ref: 1. CFO application submitted to this office on 14/12/2017
2. Inspection of your industry made on 19-02-2018.

*****

With reference to the above, it is to be informed that, your industry was inspected on 19/02/2018 based on the CFO application submitted to this office. During inspection following observations were made;

1. Installation of Effluent Treatment Plant was under progress. Machineries are yet to install and ETP yet to be commissioned.
2. Not provided port hole and platform to Boiler Chimney.
3. Not yet provided Septic Tank/Soak pit for disposal of domestic sewage.
4. Not furnished details on availability of landscape for utilization of treated water.
5. Not submitted compliance report to CFE conditions.

In view of the above, the CFO application filed by you cited under ref (1) is treated as incomplete & RETURNED. You are informed to resubmit the application along with required details and documents.

Please acknowledge the receipt of this notice.

08/2018-19

Yours faithfully,

ENVIRONMENTAL OFFICER
KSPCB, UDUPI.

71

ANNEX - Q

ಇ-ಮೇಲ್ : udupi3crz@gmail.com ಕರ್ನಾಟಕ ಸರ್ಕಾರ ದೂರವಾಣಿ/ ಫ್ಯಾಕ್ಸ್ : 0820-2574848

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ(ಪರಿಸರ) ಕಛೇರಿ,ಮೊದಲನೆ ಮಹಡಿ, 'ಸಿ' ಬ್ಲಾಕ್ "ರಜತಾದ್ರಿ" ಮಣಿಪಾಲ, ಉಡುಪಿ -576104

ಪ್ರಾನಿಪ/ದೂರರ್ಜಿ/08/2016-17/800 ದಿನಾಂಕ: 07/03/2018

ರಿಗೆ,
ಸಹಾಯಕ ಕಮೀಷನರ್
ಕುಂದಾಪುರ ಉಪವಿಭಾಗ,
ಕುಂದಾಪುರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಫಿಶ್ ಕಟ್ಟಿಂಗ್/ಫಿಶ್ ಪೌಡರ್ ಘಟಕವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:
1) ಶ್ರೀ ಡೆನಿಸ್ ಡಿ'ಸೋಜಾ ಬಿನ್ ದಿ. ಪೌಲ್ ಡಿ'ಸೋಜಾ, R/o "ಡಿ'ಸೋಜಾ ವಿಲ್ಲಾ", ಅಂಬೇಡ್ಕರ್ ರಸ್ತೆ, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಹಂಗಾರಕಟ್ಟೆ ಅಂಚೆ, ಉಡುಪಿ-576218 ಇವರ ದೂರರ್ಜಿ ಈ ಕಛೇರಿಗೆ ಸ್ವೀಕೃತ ದಿನಾಂಕ: 20/10/2016
2) ಸಾರ್ವಜನಿಕರಿಂದ ದೂರವಾಣಿ ಮೂಲಕ ದೂರು ಬಂದ ದಿನಾಂಕ: 24/10/2015
3) ಈ ಕಛೇರಿಗೆ ಭೇಟಿ ನೀಡಿ ಸಾರ್ವಜನಿಕರು ದೂರು ನೀಡಿದ ದಿನಾಂಕ: 25/11/2016
4) ಈ ಕಛೇರಿಯಿಂದ ನೀಡಿದ ನೋಟೀಸ್ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/07/2016-17/711 ದಿನಾಂಕ: 02/12/2016
5) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/08/2016-17/749 ದಿನಾಂಕ: 12/01/2017
6) ದಿನಾಂಕ: 07/04/2017ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಗಳು.
7) ಈ ಕಛೇರಿಯಿಂದ ಸರ್ಕಾರಕ್ಕೆ ಬರೆದ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/08/2016-17/129 ದಿನಾಂಕ: 10/05/2017
8) ದಿನಾಂಕ: 25/07/2017ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿಗಳು
9) ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪಜೀ 186 ಸಿಆರ್‌ಝಡ್ 2017 ದಿನಾಂಕ: 14/09/2017
10) ತಮ್ಮ ಪತ್ರ ಸಂಖ್ಯೆ: ಎಂಎಜಿ ಪಿಆರ್ 1/2016-17 ದಿನಾಂಕ: 03/03/2018

******

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3ರಲ್ಲಿ ಯಶಸ್ವಿನಿ ಎಂಬ ಮೀನು ಕಟ್ಟಿಂಗ್ ಘಟಕ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು ಹಾಗೂ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೇ ನಂ. 71/3ಗೆ ಹೊಂದಿಕೊಂಡಂತೆ ಹೊಸದಾಗಿ ಮತ್ತೊಂದು ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಭೂಮಿ ಅಡಿಪಾಯ ತೆಗೆದಿರುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ(4)ರಲ್ಲಿ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

[illegible] ಸದರಿ ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 07/04/2017ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣ ಎಂದು ಮಂಡಿಸಲಾಗಿದ್ದು, ಸಮಿತಿಯ ನಿರ್ಣಯದಂತೆ ಉಲ್ಲೇಖ(7)ರ ಪತ್ರದಲ್ಲಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ಉಲ್ಲಂಘನೆ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 25.07.2017ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿದ್ದು, ಉಲ್ಲೇಖ(9)ರ ಪತ್ರದಲ್ಲಿ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ಇವರಿಗೆ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೇ ನಂ. 71/3ರಲ್ಲಿನ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಂತೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ ಎಂಬ ವಿಷಯವನ್ನು ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸುತ್ತೇನೆ.

ತಮ್ಮ ನಂಬುಗೆಯ

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಉಡುಪಿ

3/2018-19

Annex - Q [English Translation]

73

Email-udupi3crz@gmail.com Phone/ fax: 0820-2574848
Office of the Regional Environmental Officer, 1st Floor,"C" Block, Rajatadri, Manipal, Udupi- 576104

Pra Ni Pa/Doorarji/08/2016-17/800 Dated:07-03-2018

To,
Assistant Commisioner,
Kundapura Subdivision,
Kundapura

Respected sir,

Sub: Regarding the operations of the Fish Cutting and Fish Powder units located at Udupi Taluk, Irody Grama Panchayath, Balkudru Grama.

Ref: 1. Appeal of Sri Dennis D'souza, S/o D. Paul D'souza, R/o D/Souza Villa, Ambedkar Road, Balakudru Grama Hangarakatte, Post, Udupi-576218 dated 20-10-2016
2. Complaints made by public via telephone ated 24-10-2015
3. Complaints made by the public afte having come to this office in person dated 25-11-2016
4. Notice issued to this office, Notice No. Pra Ni Pa/ V Wa/Doorarji/07/2016-17/711 dated 02-12-2016
5. Letter from this office- No. Pra Ni Pa/ V Wa/Doorarji/08/2016-17/79 dated 12-01-2017
6. Proceedings before the District Coastal zone Management Committee dated 07-04-2017
7. Letter written by this office to the Government-No. Pra Ni Pa/ V Wa/Doorarji/08/2016-17/129 dated 10-05-2017
8. Proceedings before the State Coastal Regulatory Committee dated 25-07-2017
9. Letter from the government No. Arji 186 CRZ 2017 dated-14-09-2017
10.Letter sent by you-No.MAG PR 1/2016-17 dated 03-03-2018

With respect to the above mentioned, regarding Yashaswini Fish Cutting unit located at Survey No.71/3 at Udupi taluk, Balkudru Grama and the foundation being laid for the establishment of another unit violating the Coastal Regulatory Zone Notification, 2011. A notice regarding the same was issued to the violators vide ref(4).
The proceedings that were held on 7/4/2017 before the District Coastal Zone Management Committee concerning such violations. The decision of these proceedings was appealed against before the State Coastal Zone authority as mention in ref(7).
It is brought to your notice that, thereafter it was decided before the State Coastal Zone authority on 25-07-2017 that as per ref (9) Smt. Umadevi W/o Keshava

74

Kundar. Survey No.71/3 at Udupi taluk, Balkudru Grama was notified to shut down the said industries as per Environment Conservation Act, 1986 Section 5.

Yours' faithfully,
Regional Environmental Officer
Udupi

Annex-R   75

ಕರ್ನಾಟಕ ಸರಕಾರ

(ಕಂದಾಯ ಇಲಾಖೆ)

ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಕುಂದಾಪುರ ಉಪವಿಭಾಗ, ಕುಂದಾಪುರ

ಕಛೇರಿ ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08254-231984 ಇ-ಮೇಲ್ - ackundapur@gmail.com

ನಂ: ಎಂಎಜಿ ಪಿಆರ್ 1/2016-17   ದಿನಾಂಕ 09-03-2018

ರಿಗೆ,

1) ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ, ಉಡುಪಿ
2) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ (ಪರಿಸರ) ಕಛೇರಿ, ಉಡುಪಿ
3) ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳ, ಮಂಗಳೂರು
4) ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಬಂದರು ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ, ಉಡುಪಿ
5) ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ, ತಾಲೂಕು ಪಂಚಾಯತ್, ಉಡುಪಿ
6) ತಹಶೀಲ್ದಾರರು, ಬ್ರಹ್ಮಾವರ
7) ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗ್ರಾಮ ಪಂಚಾಯತ್, ಐರೋಡಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಫಿಶ್ ಕಟ್ಟಿಂಗ್/ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಕುರಿತು

ಉಲ್ಲೇಖ:- 1) ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದ ರಿಟ್ ಪಿಟಿಷನ್ ನಂ: 53083/2016 ರ ಅಂತಿಮ ಆದೇಶ ದಿನಾಂಕ: 27-01-2017
2) ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದ ರಿಟ್ ಅಪೀಲು ನಂ: 1570/2017 ರ ಮಧ್ಯಂತರ ಆದೇಶ ದಿನಾಂಕ: 20-03-2017
3) ದಿನಾಂಕ: 08-03-2018 ರಂದು ನಡೆಸಿದ ಸ್ಥಳ ತನಿಖೆ

****

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಫಿಶ್ ಕಟ್ಟಿಂಗ್/ ಫಿಶ್ ಪೌಡರ್ ಘಟಕಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದ ರಿಟ್ ಪಿಟಿಷನ್ ನಂ: 53083/2016 ರಲ್ಲಿ ದಿನಾಂಕ: 27-01-2017 ರಂದು ಅಂತಿಮ ಆದೇಶವಾಗಿದ್ದು, ಸದ್ರಿ ಆದೇಶದ ವಿರುದ್ಧ ದಾಖಲಿಸಿದ ರಿಟ್ ಅಪೀಲು ನಂಬ್ರ 1570/2017 ರಲ್ಲಿ ದಿನಾಂಕ: 20-03-2017 ರಂದು ಮಧ್ಯಂತರ ಆದೇಶವಾಗಿದ್ದು, ಎಲ್ಲಾ ವಿಧಿ ವಿಧಾನಗಳನ್ನು ಅನುಸರಿಸಿದ ನಂತರ ಕಾರ್ಖಾನೆಯನ್ನು ನಡೆಸಬಹುದಾಗಿ ತಿಳಿಸಿರುವುದಾಗಿದೆ.

ಆದರೆ ಸದ್ರಿ ಕಾರ್ಖಾನೆಯು ಸಂಬಂಧಪಟ್ಟ ಎಲ್ಲಾ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಅನುಮತಿ/ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯದೇ ಕಾರ್ಯಾಚರಣೆ ನಡೆಸುತ್ತಿರುವುದಾಗಿ ಬಂದ ಮಾಹಿತಿಯ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ದಿನಾಂಕ: 08-03-2018 ರಂದು ಸ್ಥಳ ತನಿಖೆ ನಡೆಸಿದ್ದು, ಸ್ಥಳ ತನಿಖೆ ಸಂದರ್ಭ ಕಾರ್ಖಾನೆ ಮಾಲೀಕರು ಕೆಲವೊಂದು ಇಲಾಖೆಗಳಿಂದ ಅನುಮತಿ ಪಡೆದಿರುವುದಾಗಿ ತಿಳಿಸಿ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಈ ಪೈಕಿ ಕೆಲವು ದಾಖಲೆಗಳ ಅವಧಿ ಮುಗಿದಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿ ಶ್ರೀ ಕೇಶವ ಕುಂದರ್ ಹಾಗೂ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ಇವರುಗಳ ಮಾಲೀಕತ್ವದಲ್ಲಿರುವ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ಪೌಡರ್ ಎರಡೂ ಘಟಕಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮ ಇಲಾಖೆಯಿಂದ ನೀಡಲಾದ ಅನುಮತಿ/ ಪರವಾನಿಗೆ/ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಇತ್ಯಾದಿಗಳ ಬಗ್ಗೆ ಮಾಹಿತಿ ಹಾಗೂ ಅವುಗಳನ್ನು ಎಲ್ಲಿಯವರೆಗೆ ನವೀಕರಣ ಮಾಡಲಾಗಿದೆ ಎಂಬ ಮಾಹಿತಿಯನ್ನು ಮೂರು ದಿನಗಳೊಳಗಾಗಿ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಲು ತಿಳಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

(signature)

ಸಹಾಯಕ ಕಮೀಷನರ್,
ಕುಂದಾಪುರ

08/2018-19

ಪ್ರತಿ:- ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ರವಾನಿಸಿದೆ
ದಿನಾಂಕ: 12/03/18
ಸಹಿ:

ANNEX-R [ENGLISH TRANSLATION] 76

GOVERNMENT OF KARNATKA
Department of Revenue
Office of the sub divisional Magistrate, Kundapura Sub division, Kundapura
Office Tel:08254-231984 Email-ackundapur@gmail.com

Nan:MAG.PR 1/2016-17 Dated:09-03-2018

To,

1. Joint Directors, District Industries centre, Udupi
2. Office Regional Environmental Officer, Udupi
3.Senior Environmental officer, Karnataka State Pollution Contol Board, Mangalore
4. Assistant Executive Engineer, Port and Fisheries Department, Udupi
5. Executive officer, Taluk Panchayath, Udupi.
6. Tahsildar, Brahmavara
7. Panchayath Development Authority, Gram Panchayath, Irody

Respected Sir,

Sub: Regarding the operations of the Fish Cutting and Fish Powder units located at Udupi Taluk, Irody Grama Panchayath, Balkudru Grama.

Ref: 1. Order and judgement passed in W.P. No. 53083/2016 before Hon'ble High Court dated 27-01-2017
2. Interim Order passed in W.A. No. 1570/2017 before Hon'ble High Court dated 20-03-2017
3. Spot inspection dated 08-03-2018

With respect to the above, in connection operations of the Fish cutting and Fish Powder units at Sy. No. 71/3, udupi district, Balkudru grama a final order was passed in W.P. No. 53083/2016 by Hon'ble High Court dated 27-01-2017. An appeal was filed against the said order in W.A. No. 1570/2017 dated 20-03-2017 and an interim order was granted saying only upon complying with all the conditions the industries could operate again. However, upon the spot inspection conducted on 08-03-2018 it was found that the said industries were operating without procuring any permission from the concerned authorities thereby violating the order of the Hon'ble Court.

During the spot inspection, the owner of the industries produced some documents obtained from different authorities. However, most of these documents were found to have expired.

Therefore, with respect to the said industries which is under the ownership of Sri. Keshava Kundar and Smt. Umadevi W/o Keshava Kundar, you are instructed to submit all the related documents with respect to permission/license and no objection

77

Therefore, with respect to the said industries which is under the ownership of Sri. Keshava Kundar and Smt. Umadevi W/o Keshava Kundar, you are instructed to submit all the related documents with respect to permission/license and no objection letters etc and also determine up to what period the same have been renewed. The same has to be reported before this office within 3 days.

Yours' faithfully,.
Assistant Commissioner, Kundapura

Copy to:
Respected District Authority, Udupi District, Udupi for his information.

78

ANNEX-5

Pollution Control Board
Regional Office
'Parisara Bhavana'
Plot No. 36-C, Shivalli Ind.Area,
Manipal, Udupi - 576104
Phone : 0820 - 2572862

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
'ಪರಿಸರ ಭವನ'
ಸಂಖ್ಯೆ : 36 – ಸಿ, ಶಿವಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಣಿಪಾಲ, ಉಡುಪಿ – 576 104
ದೂರವಾಣಿ : 0820 – 2572862

towards a cleaner Karnataka

ಮಾನಿಮಂ/ಪ್ರಾಕ-ಉಡುಪಿ/ಪಅ/ದೂರು-ಪರಿವೀಕ್ಷಣೆ/2017-18/ 1644 ದಿನಾಂಕ: 12-03-2018

03/2018-19

ಇವರಿಗೆ,

ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿಯವರು,
ಕುಂದಾಪುರ ಉಪವಿಭಾಗ, ಕುಂದಾಪುರ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

16 MAR 2018

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಫಿಶ್ ಕಟ್ಟಿಂಗ್, ಫಿಶ್ ಪೌಡರ್ ಘಟಕವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಕುರಿತು ವರದಿ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1) ಮೆ/ ಯಶಸ್ವಿನಿ ಫಿಶ್‌ರೀಸ್, ಘಟಕ-1ರ ಮಂಡಳಿಯ ಚಾಲನಾ ಸಮ್ಮತಿ ಪತ್ರ ಸಂಖ್ಯೆ: PCB/RP UDU/EO/SR/Reg No.47855/2013-14/284 Date:-27/06/2013
2) ಮೆ/ಯಶಸ್ವಿನಿ ಫಿಶ್‌ರೀಸ್ ಘಟಕ-2ರ ಮಂಡಳಿಯ ಚಾಲನಾ ಸಮ್ಮತಿ ಪತ್ರ ಸಂಖ್ಯೆ: PCB/-RSEOMNGCFE/SO/2015-16/127 Date:- 26/07/2015
3) ಘಟಕ-1ರ ಚಾಲನಾ ಸಮ್ಮತಿ ಅರ್ಜಿ ದಿನಾಂಕ:-05/07/2018
4) ಘಟಕ-1ರ ಚಾಲನಾ ಸಮ್ಮತಿ ಅರ್ಜಿಯನ್ನು ವಲಯ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರಿಗೆ ವರ್ಗಾಹಿಸಿದ ದಿನಾಂಕ:- 04/08/2017
5) ಅರ್ಜಿಯನ್ನು ವಲಯ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿಯಿಂದ ಮಂಡಳಿಯ ಕೇಂದ್ರ ಕಛೇರಿಗೆ ಕಳುಹಿಸಿದ ದಿನಾಂಕ:- 30.08.2017
6) ಘಟಕ -2ರ ಚಾಲನಾ ಸಮ್ಮತಿ ಅರ್ಜಿ ದಿನಾಂಕ:- 12/12/2017
7) ಘಟಕ -2ರ ಚಾಲನಾ ಸಮ್ಮತಿ ಅರ್ಜಿ ಹಿಂದಿರುಗಿಸಿದ ದಿನಾಂಕ:- 27/02/2018
8) ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:-ಎಂಎಜಿ ಪಿಆರ್ 1/2016-17 ದಿನಾಂಕ:_03/03/2018
9) ತಮ್ಮೊಂದಿಗೆ ಜಂಟಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿದ ದಿನಾಂಕ:- 08/03/2018

****

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಫಿಶ್ ಕಟ್ಟಿಂಗ್, ಫಿಶ್ ಪೌಡರ್ ಘಟಕವು ಎಲ್ಲಾ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಅನುಮತಿ/ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯದೇ ಕಾರ್ಯಚರಣೆ ನಡೆಸುತ್ತಿರುದಾಗಿ ಬಂದ ಮಾಹಿತಿಯ ಹಿನ್ನಲೆಯಲ್ಲಿ ಸದರಿ ಘಟಕವನ್ನು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲು ಅಗತ್ಯ ದಾಖಲೆಯೊಂದಿಗೆ ಹಾಜರಾಗಲು ಉಲ್ಲೇಖ(8)ರ ಪತ್ರದಲ್ಲಿ ಕೋರಿರುತ್ತೀರಿ.

ಅದರಂತೆ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಮೆ/ ಯಶಸ್ವಿ ಫಿಶ್‌ರೀಸ್-ಘಟಕ-1ರ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಕಾರ್ಯಚಟುವಟಿಕೆಯನ್ನು ನಡೆಸುತ್ತಿಲ್ಲ, ಮಂಡಳಿಯಿಂದ ಚಾಲನಾ ಸಮ್ಮತಿಯನ್ನು ಪಡೆದಿರುತ್ತಾರೆ, ಚಾಲನಾ ಸಮ್ಮತಿಯ ಅವಧಿಯು 30.06.2017 ಅವಧಿಗೆ ಮುಗಿದಿರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ(3)ರಲ್ಲಿ ಚಾಲನಾ ಸಮ್ಮತಿಯ ನವೀಕರಣಕ್ಕಾಗಿ ಉದ್ದಿಮೆದಾರರು ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಅರ್ಜಿಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ವಲಯ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಮಂಗಳೂರು ಇವರಿಗೆ ವರ್ಗಾಹಿಸಲಾಗಿದ್ದು, ತದನಂತರ ಉದ್ದಿಮೆಯ ಕುರಿತು ಸಾರ್ವಜನಿಕ ಆಕ್ಷೇಪಣೆ ಇರುವುದರಿಂದ ಸೂಕ್ತ ಕ್ರಮ

79

ಕೈಗೊಳ್ಳುವಂತೆ ವಲಯ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಮಂಗಳೂರು ವಲಯ ಇವರು ಉಲ್ಲೇಖ(5)ರಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಬೆಂಗಳೂರು ಕೇಂದ್ರ ಕಛೇರಿಗೆ ವರ್ಗಾಯಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು, ಮೆ/ ಯಶಸ್ವಿ ಫಿಶ್‌ರೀಸ್ ಯುನಿಟ್-2 ಘಟಕಕ್ಕೆ ಮಂಡಳಿ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಉದ್ದಿಮೆಯು ಚಾಲನಾ ಸಮ್ಮತಿಗಾಗಿ ಉಲ್ಲೇಖ(6)ರಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ದಿನಾಂಕ:-19/02/2018ರಂದು ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿ ಪ್ರಸ್ತುತ ಉದ್ದಿಮೆದಾರರು ಸ್ಥಾಪನಾ ಸಮ್ಮತಿಯ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುವ ಷರತ್ತುಗಳನ್ನು ಸಂಪೂರ್ಣಗೊಳಿಸದಿರುವುದರಿಂದ ಸದರಿ ಅರ್ಜಿಯನ್ನು ಉಲ್ಲೇಖ(7)ರಲ್ಲಿ ಉದ್ದಿಮೆಯವರಿಗೆ ಹಿಂದಿರುಗಿಸಲಾಗಿದೆ. (ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

ಇದನ್ನು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಅಡಕ: ಮೇಲಿನಂತೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಪರಿಸರ ಅಧಿಕಾರಿ
ಕರಾಮಾನಿಮಂ, ಉಡುಪಿ.

03/2018-19

ANNEX-S [ENGLISH TRANSLATION]

Karnataka State Pollution Control Board
Regional office
Parisara Bhavana
Plot No.36-C, Shivalli Ind. Area
Manipal, Udupi-576104
Phone:0820-2572862

Ma Ni Man/Praka- Udupi/Pa/Dooru-Parivikshane/2017-18/1644 Dated:12-03-2018

To,
Sub divisional Magistrate,
Kundapura Subdivision, Kundapura,
Udupi District

Respected Sir,
Sub: Regarding the operations of the Fish Cutting and Fish Powder units located at Udupi Taluk, Irody Grama Panchayath, Balkudru Grama.
Ref: 1. M/s Yashaswini Fisheries, Industry-1 operation consent letter No. PCB/RPUDU/EO/SR/Reg No.47855/2013-14/284 Date:27/06/2013.
2. M/s Yashaswini Fisheries, Industry-2 operation consent letter No. PCB/RSEOMNGCFE/SO/2015-16/127 Date:26/07/2015
3. Application to Industry-1 operation consent dated 05/07/2018
4. Application to Industry-1 sent to Senior Environmental Officer dated 04-08-2017
5. The application sent from the office of the Senior Environmental Officer to Central board office dated 30-08-2017
6. Application to Industry-2 operation consent dated 12/12/2017
7. Application to Industry-2 operation consent returned dated 12/12/2017
8. Letter from your office No.-MAF PR 1/2016-2017 dated 03-03-2018
9. Joint inspection conducted in your presence dated 08-03-2018

With respect to the aforementioned, regarding the illegal operations of the Fish Cutting and Fish Powder units located at Sy. No. 71/3, Udupi Taluk, Irody Grama Panchayath, Balkudru Grama it is instructed that an inspection of the same be done along with the needful documents as specified in ref(8).
Therefore, it is to be brought to your knowledge that, M/s Yashaswini fisheries,industry-1 , Udupi, Balkudru has not been operating. It has acquired the consent for operating from the Board. The consent was valid upto 30-06-2017. However, as per ref(3) the consent for operation was sought to be renewed and the same was forwarded to the Senior Environmental Officer, Mangalore for further action.

That since there were objections from the public, the Senior Environmental Officer, Mangalore forwarded the same to the Central Board office as per ref (5).
Further a consent for operation was sought for the functioning of M/s Yashaswini Fisheries unit -2 as per ref(6). As on 19-02-2018 a spot inspection was conducted

81

and as a result of the same the applicant was asked to comply with all the conditions laid down. On the said ground the said application was returned. (attached)

All of the above is brought to your kind notice.

Yours' faithfully,
Environmental Authority,
Karamaniman,
Udupi

Copies to: As mentioned above

82

ANNEX-T

ಕರ್ನಾಟಕ ಸರಕಾರ

(ಕಂದಾಯ ಇಲಾಖೆ)

ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಕುಂದಾಪುರ ಉಪವಿಭಾಗ, ಕುಂದಾಪುರ

ಕಛೇರಿ ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08254-231984 ಇ-ಮೇಲ್ - ackundapur@gmail.com

---

ನಂ: ಎಂಎಜಿ ಪಿಆರ್ 1/2016-17

ದಿನಾಂಕ 20-03-2018

ರಿಗೆ,

ಉಪನಿರ್ದೇಶಕರು,
ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ, ಮಲ್ಪೆ, ಉಡುಪಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿನ ಫಿಶ್ ಕಟ್ಟಿಂಗ್/ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಕುರಿತು

ಉಲ್ಲೇಖ:- 1) ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದ ರಿಟ್ ಪಿಟಿಷನ್ ನಂ: 53063/2016 ರ ಅಂತಿಮ ಆದೇಶ ದಿನಾಂಕ: 27-01-2017
2) ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದ ರಿಟ್ ಅಪೀಲು ನಂ: 1570/2017 ರ ಮಧ್ಯಂತರ ಆದೇಶ ದಿನಾಂಕ: 20-03-2017
3) ದಿನಾಂಕ: 08-03-2018 ರಂದು ನಡೆಸಿದ ಸ್ಥಳ ತನಿಖೆ
4) ಈ ಕಛೇರಿ ಸಮಸಂಖ್ಯೆ ಪತ್ರ ದಿನಾಂಕ: 09-03-2018
5) ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಬಂದರು ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಉಪವಿಭಾಗ, ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂ: ಸಕಾಇಂ:ಬಂಮೀಉವಿ:ಉಡುಪಿ: ಬಾಳಕುದ್ರು ಫಿಶ್ ಘಟಕ: 2017-18: 1145, ದಿನಾಂಕ: 16-03-2018

****

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದಲ್ಲಿ ಶ್ರೀ ಕೇಶವ ಕುಂದರ್ ಹಾಗೂ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್ ಇವರುಗಳ ಮಾಲೀಕತ್ವದಲ್ಲಿರುವ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ಪೌಡರ್ ಎರಡೂ ಘಟಕಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮ ಇಲಾಖೆಯಿಂದ ನೀಡಲಾದ ಅನುಮತಿ/ ಪರವಾನಿಗೆ/ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಇತ್ಯಾದಿಗಳ ಬಗ್ಗೆ ಮಾಹಿತಿ ಹಾಗೂ ಅವುಗಳನ್ನು ಎಲ್ಲಿಯವರೆಗೆ ನವೀಕರಣ ಮಾಡಲಾಗಿದೆ ಎಂಬ ಮಾಹಿತಿಯನ್ನು ನೀಡುವಂತೆ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಬಂದರು ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಇಲಾಖೆ, ಉಡುಪಿ ಇವರಿಗೆ ಉಲ್ಲೇಖ(4) ರ ಈ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಲಾಗಿತ್ತು (ಪ್ರತಿ ಲಗ್ತೀಕರಿಸಿದೆ).

ಸದ್ರಿ ಪತ್ರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಬಂದರು ಮತ್ತು ಮೀನುಗಾರಿಕೆ ಉಪವಿಭಾಗ, ಉಡುಪಿ ಇವರು ಕೋರಿರುವ ಮಾಹಿತಿಯು ಈ ಉಪವಿಭಾಗದ ವ್ಯಾಪ್ತಿಗೆ ಬರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಕೋರಿರುವ ಮಾಹಿತಿಯು ತಮ್ಮ ಕಾರ್ಯವ್ಯಾಪ್ತಿಗೆ ಬರುವುದಾಗಿ ತಿಳಿದುಬಂದಿರುವುದರಿಂದ ಉಲ್ಲೇಖ(4) ರ ಪತ್ರದಲ್ಲಿ ಕೋರಿರುವ ಮಾಹಿತಿಯನ್ನು ಮೂರು ದಿನಗಳೊಳಗಾಗಿ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಲು ತಿಳಿಸಿದೆ.

63/2018-19

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಾಯಕ ಕಮೀಷನರ್,
ಕುಂದಾಪುರ

ಪ್ರತಿ:- ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

20/3/18

83

Annex- T [English Translation]

Office of the Tahsildar, Brahmavara-576213, Brahmavara Taluk and Udupi District
Tel: 0820-2560492 (Ka). Fax: 0829-2560492. e-mail: mthasildarbrahmavara@gmail.com

ALN CR 238/2017-18 Dated: 20-03-2018

To,
Respected Assistant Commissioner,
Kundapura Sub division,
Kundapura.

Respected Sir,
Sub: Regarding the operations of the Fish Cutting and Fish Powder units located at Udupi Taluk, Balkudru Grama.
Ref: Letter from your office, Letter No. MAG PR 1/2016-17 dated:20-03-2018
With respect to the aforementioned, information was sought, regarding the Fish cutting and Fish Powder Units that are under the ownership of Sri. Keshava Kundar and Smt. Umadevi W/o Keshava Kundar located at Udupi Taluk, Balkudru Grama to whom your department had granted the permission/ license/ disclaimer etc granted to these industries and up to when have the same been renewed as per reference no.(1).
As per the inspection conducted with respect to Survey No.71/3, 0.31 Acres at Balkudru Grama a conversion order No. AAL N S R 329/2013-14 was granted by the Tahsildar, Brahmavara on 01-02-2014 for the purpose of ice plant. However, it is to brought to your notice that the Khatha holder Smt. Umadevi has violated the said conversion order and is using the said land for the purpose of Fish cutting as against her request for conversion for the establishment of an ice plant.
However, due to the inconvenience caused by the said unit, the residents in the vicinity filed a complaint and a proceeding took place before the Special Tahsildar, Brahmavara vide Proceeding No. AAL N S R:238/2016-17 dated 01-02-2017 wherein the conversion order granted for the Survey No. 71/3, 0.31 Acres for the purpose of establishment of an ice plant was cancelled.

Yours' faithfully,
Tahsildar, Brahmavara
Brahmavara Taluk, Udupi District

GOVERNMENT OF KARNATAKA

84

ANNEX-U

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಸೀಲ್ದಾರರ ಕಾರ್ಯಾಲಯ, ಬ್ರಹ್ಮಾವರ - 576 213, ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಮತ್ತು ಉಡುಪಿ ಜಿಲ್ಲೆ.

ದೂರವಾಣಿ:0820-2560492 (ಕ), ಫ್ಯಾಕ್ಸ್:0820-2560492, ಇಮ್ಮೇಲ್: thasildarbrahmavara@gmail.com

ಎ ಎಲ್ ಎನ್ ಸಿಆರ್ 235/2017-18 [illegible]

ಇವರಿಗೆ,
[illegible]
ಕುಂದಾಪುರ [illegible]
ಕುಂದಾಪುರ

ಮಾನ್ಯರೇ,

[illegible]

[illegible]

ತಮ್ಮ ನಂಬುಗೆಯ

ತಹಶೀಲ್ದಾರರು
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ

03/2018-19

85

ANNEX-U [ENGLISH TRANSLATION]

GOVERNMENT OF KARNATAKA
Department of Revenue
Office of the Sub divisional Magistrate, Kundapura Sub division, Kundapura
Office Tel: 08254-231984 e-mail:ackundapur@gmail.com

No. MAG PR 1/2016-17 Dated: 20-03-2018

To,
Deputy Director,
Fisheries Department,
Malpe, Udupi

Respected Sir,

Sub: Regarding the operations of the Fish Cutting and Fish Powder units located at Udupi Taluk, Balkudru Grama.

Ref:1. Order and judgement passed by the Hon'ble High Court in Writ Petition No.53083/2016 dated 27-01-2017

2. Interim order passed by the Hon'ble High Court in Writ Petition No.1570/2017 dated 20-03-2017

3. Spot inspection conducted on 08-03-2018

4. Letter from this office dated 09-03-2018

5. Letter from the Assistant Executive Engineer of Port and fisheries department, Udupi, Letter No. Sa. Ka. Im: Ban Mi U V: Udupi: Balkudru Fish Industry:2017-18: 1145, dated: 16-03-2018

With respect to the aforementioned, information was sought, regarding the Fish cutting and Fish Powder Units that are under the ownership of Sri. Keshava Kundar and Smt. Umadevi W/o Keshava Kundar located at Udupi Taluk, Balkudru Grama and the permission/ license/ disclaimer etc granted to these industries by your department and up to when have the same been renewed. The same was communicated via a letter to the Assistant Executive Engineer of Port and fisheries department, Udupi as per ref (4). (Letter attached).

It is however to be brought to your knowledge that in connection to the same the information sought by the Assistant Executive Engineer of Port and fisheries department, Udupi does not fall under the jurisdiction of this sub division. It is also brought to your notice that since the matter in discussion falls under your jurisdiction, you are kindly requested to provide the information to this office as asked for in the letter mentioned above as ref (4) within three days.

Yours' faithfully,
Assistant Commissioner,
Kundapura

The same has been submitted to the Respected District Authority, Udupi District, Udupi.

86

ANNEX-V

ಕರ್ನಾಟಕ ಸರಕಾರ

ತಹಶೀಲ್ದಾರರ ಕಛೇರಿ ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಜಿಲ್ಲೆ 576213

Office : 0820 -2560494 (O), 2560494(F), E-Mail: tahsildabrahmavara @gmail.com

ಎನ್.ಸಿ.ಅರ್. ಸಿಅರ್ 64 / 2017.18 ದಿನಾಂಕ 10--07-2018

ತಿಳುವಳಿಕೆ ನೋಟೀಸು

ವಿಷಯ: ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳಕುದ್ರು ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪೊರಂಬೋಕು ಜಮೀನಾದ ಸ.ನಂಬ್ರ 72/22ಎ ಮತ್ತು 72/21ಎ ಜಮೀನನ್ನು ಆಕ್ರಮಿಸಿಕೊಂಡು ಕಾಂಪಾಂಡು ಗೋಡೆ ನಿರ್ಮಿಸಿ ಸ್ವಾಧೀನ ಹೊಂದಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವ ಕುರಿತು .

ಉಲ್ಲೇಖ: 1)ಥೋಮಸ್ ರೋಡ್ರಿಗಸ್ ಬಿನ್: ಪೌಲ್ ರೋಡ್ರಿಗಸ್ ಐರೋಡಿ ಗ್ರಾಮ & ಅಂಚೆ ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಇವರ ದೂರು ಅರ್ಜಿ.

2)ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರರು ಕುಂದಾಪುರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ / NCR / CR/ 316/16-17 ದಿನಾಂಕ 28-1-2017

3)ಪರ್ಯಾವೇಕ್ಷಕರು ಬ್ರಹ್ಮಾವರ ಇವರ ವರದಿ ದಿ: 9-10-2017.

4)ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಕೋಟ ಇವರ ವರದಿ ಐಅರ್ 1454/17-18

5)ದಿನಾಂಕ 9-7-2018 ರ ಸ್ಥಳ ತನಿಖಾ ಟಿಪ್ಪಣಿ .

•••••

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತರಿಸಲಾದ ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿ ಹಾಗೂ ಮೋಜಣಿ ವರದಿಯಂತೆ ಬಾಳಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 72/22ಎ & 72/21ಎ ರ ಸರಕಾರಿ ಪೊರಂಬೋಕು ಜಮೀನನ್ನು ಶ್ರೀಮತಿ ಉಮಾದೇವಿ, ಕೋಂ: ಕೇಶವ ಕುಂದರ್, ಬಾಳಕುದ್ರು ಗ್ರಾಮ ಇವರು ಆಕ್ರಮಿಸಿಕೊಂಡು ಜಮೀನಿನ ಸುತ್ತಲೂ ಕಾಂಪಾಂಡು ಗೋಡೆ ನಿರ್ಮಿಸಿರುವುದು ತನಿಖಾ ವರದಿಯಿಂದ ದೃಢಪಟ್ಟಿರುತ್ತದೆ.

ಈ ವಿಚಾರದಲ್ಲಿ ಉಲ್ಲೇಖ(5) ರಂತೆ ಆಕ್ರಮಿತ ಜಮೀನಿನ ಸ್ಥಳ ತನಿಖೆ ನಡೆಸಿದ್ದು, ಈ ಸಮಯದಲ್ಲಿ ಒತ್ತುವರಿದಾರರು ತಾವು ಆಕ್ರಮಿಸಿಕೊಂಡಿರುವ ಜಮೀನು ಬಂದರು ಇಲಾಖೆಗೆ ಸೇರಿದ ಜಮೀನಾಗಿದ್ದು, ಈ ಬಗ್ಗೆ ಸ್ಥಳ ಬಾಡಿಗೆಯನ್ನು ಕೂಡಾ ಬಂದರು ಇಲಾಖೆಗೆ ಪಾವತಿಸುತ್ತಿರುವುದಾಗಿ ಒತ್ತುವರಿದಾರರು ಸ್ಥಳ ತನಿಖಾ ಸಮಯದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಆದುದರಿಂದ ಈ ಪ್ರಕರಣದ ನಿಜಾಂಶ ತಿಳಿದುಕೊಳ್ಳುವ ಸಲುವಾಗಿ ದಿನಾಂಕ **21-07-2018** ರಂದು ಅಪರಾಹ್ನ 3.00 ಗಂಟೆಗೆ ಈ ಕಛೇರಿಯಲ್ಲಿ ವಿಚಾರಣೆಗೆ ದಿನಾಂಕ ನಿಗಧಿಪಡಿಸಿದ್ದು, ಸದ್ರಿ ದಿನಾಂಕದಂದು ತಮ್ಮಲ್ಲಿ ಲಭ್ಯವಿರುವ ಆಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ಈ ಕಛೇರಿಯಲ್ಲಿ ವಿಚಾರಣೆಗೆ ಹಾಜರಾಗಬೇಕಾಗಿ ತಿಳಿಯಪಡಿಸಿದೆ.

TRUE COPY
NOTARY UDUPI

ತಹಶೀಲ್ದಾರರು
ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಜಿಲ್ಲೆ

ಇವರಿಗೆ

1)ಬಂದರು ಅಧಿಕಾರಿಯವರು ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಸಾರಿಗೆ ಇಲಾಖೆ, ಹಂಗಾರಕಟ್ಟೆ ಇವರಿಗೆ

2)ಶ್ರೀ ಥೋಮಸ್ ರೋಡ್ರಿಗಸ್, ಬಿನ್: ಪೌಲ್ ರೋಡ್ರಿಗಸ್, ಐರೋಡಿ ಗ್ರಾಮ & ಅಂಚೆ ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ,

3)ಶ್ರೀಮತಿ ಉಮಾದೇವಿ, ಕೋ: ಕೇಶವ ಕುಂದರ್ ಬಾಳಕುದ್ರು ಗ್ರಾಮ ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು -

ಪ್ರತಿಯನ್ನು ಜಾರಿ ಬಗ್ಗೆ ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಕೋಟ ಇವರಿಗೆ

4)ಇಂದಿರಾ , ಗ್ರಾಮ ಪಂಚಾಯತ್ ಸದಸ್ಯರು ಬಾಳಕುದ್ರು .ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್,

5)ಬೇಬಿ, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಉಪಾಧ್ಯಕ್ಷರು, ಬಾಳಕುದ್ರು, ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್

6)ಸುರೇಶ ಅಡಿಗ , ಅಧ್ಯಕ್ಷರು ಬಾಳಕುದ್ರು ಹೋರಾಟ ಸಮಿತಿ, ಬಾಳಕುದ್ರು .

7)ರವೀಂದ್ರ ಸುವರ್ಣ, ಅಧ್ಯಕ್ಷರು, ಬಾಳಕುದ್ರು ಶಾಲಾ ಸಮಿತಿ , ಬಾಳಕುದ್ರು.

87

ANNEX-V [ENGLISH TRANSLATION]

GOVERNMENT OF KARNATAKA

Office of the Tahsildar, Brahmavara, Brahmavara Taluk and Udupi District-576213

Office: 0820-256049(O), 2560494 (F) e-mail:tahsildabrahmavara@gmail.com

N.C.R.CR 64/2017.18 Dated: 10-07-2018

Notice of Information

Sub: Information regarding the encroachment and building of a compound wall and illegal occupancy of government land in Survey No. 72/22A and 72/21A at Brahmavara Taluk, Balkudru Grama.

Ref: 1. Petition filed by Thomas Rodriguez S/o Paul Rodriguez Irody grama post Brahmavara Taluk.

2. Letter from the Assistant Commmissioner, letter No. NCR/CR/316/16-17 dated 28-1-2017

3. Substitutes of Brahmavara report dated 09-10-2017

4. Report of the Revenue department IR 1454/17-18

5. Note of the spot inspection dated 09-07-2018

With respect to the above referred reports it has been confirmed that Smt.Umadevi W/o Keshava Kundar of Balkudru Grama have encroached and illegally built a compound wall around Survey No. 72/22A and 72/21A at Brahmavara Taluk, Balkudru Grama which is in reality a government land.

As per the spot inspection in ref (5) it was also noted that the said land belonged to the Port Department and the rent for the same is also being paid to the Port Department.

Due to the above reasons, in order to further investigate and find the parties are hereby called to be present before this office along with relevant documents on 21-07-2018 at 3 pm without fail.

Tahsildar
Brahmavara Taluk
Udupi District

Copies to:

1. Port Authority, Port and Inland Transport Department, Hangarakatte.
2. Sri. Thomas Rodriguez S/o Paul Rodriguez Irody grama post Brahmavara Taluk.
3. Smt.Umadevi W/o Keshava Kundar of Balkudru Grama,. Brahmavara Taluk.

Copy to the Revenue Department.

4.Indira, Member of Grama Panchayath, Balkudru, Irody Grama Panchayath.
5. Baby, Vice President of Balkudru, Irody Grama Panchayath.
6. Suresh Adiga, President of Balkudru Protest (Horaata) Committee, Balkudru
7. Ravindra Suvarna, President of Balkudru School Committee, Balkudru.

Annex-W

88

ಕ್ರಮ ಸಂಖ್ಯೆ/ಭೂಮಿ/ಸಿಆರ್-1/2018-19

ಬಂದರು ಉಪ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಯವರ ಕಚೇರಿ,
ಹಂಗಾರಕಟ್ಟಾ -576118, ದಿನಾಂಕ:21-7-2018

ರಿಗೆ,

ತಹಶೀಲ್ದಾರ್.
ಬ್ರಹ್ಮಾವರ ತಾಲುಕು.
ಉಡುಪಿ. ಜಿಲ್ಲೆ.

ಮಾನ್ಯರೇ.

ವಿಷಯ:-ಹಂಗಾರಕಟ್ಟೆ ಬಂದರು- ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಬಾಳಕುದ್ರು, ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪೋರಂಬೋಕು ಜಮೀನಾದ ಸ. ಸಂಬ್ರ 72/22ಎ ಮತ್ತು 72/21ಎ ಜಮೀನನ್ನು ಅಕ್ರಮಿಸಿಕೊಂಡು ಕಾಂಪಾಂಡು ಗೋಡೆ ನಿರ್ಮಿಸಿ ಸ್ವಾಧೀನ ಹೊಂದಿರುವುದನ್ನು ತೆರವುಗೊಳಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- ತಹಶೀಲ್ದಾರ್. ಬ್ರಹ್ಮಾವರ ಅವರ ಪತ್ರ ಸಂ ಎನ್.ಸಿ.ಆರ್.ಸಿಆರ್-64/2017.18 ದಿನಾಂಕ 10.7.2018

****

ಮೇಲಿನ ವಿಷಯದಲ್ಲಿ ಉಲ್ಲೇಖಿತ ಪತ್ರಕ್ಕೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೇ, ಬಾಳಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬ್ರ 72/22ಎ ಮತ್ತು 72/21ಎ ರಲ್ಲಿ 200.00 ಚ.ಮೀ ಸ್ಥಳವನ್ನು ಬಂದರು ಇಲಾಖೆಯಿಂದ ಸರಕಾರದ ಆದಾಯ ಹಿತ ದೃಷ್ಟಿಯಿಂದ ಶ್ರೀ. ಈಶ್ವರಿ ಕೆ. ಪಣೀಕರ್, ಮೇ. ಇಂಡ್ ಕ್ರಾಫ್ಟ್ ಮೆಟಲಿಕ್ಸ್, ಕಂಪೌಂಡ್, ಎಂ.ಸಿ. ರೋಡ್, ನಲಂಚಿರಾ, ತ್ರಿವೇಂಡ್ರಮ್, ಕೇರಳ, ಅವರಿಗೆ ನೆಲಶುಲ್ಕದ ಆಧಾರದ ಮೇಲೆ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಸದ್ರಿ ಸ್ಥಳ ಭಾರತೀಯ ಬಂದರು ಅಧಿನಿಯಮ, 1908 ರಂತೆ ಸರಕಾರದ ಅಧಿಸೂಚನೆ ಸಂ PWD 35 ESP 62-2 ದಿನಾಂಕ: 24.1.1963 ಮತ್ತು ಅಧಿಸೂಚನೆ ಸಂ ಪಿಡಬ್ಲ್ಯುಡಿ 142 ಪಿಎಸ್‌ಪಿ 2011 ದಿ:13.8.2013 ರಂತೆ (ಪ್ರತಿ ಲಗ್ತೀಕರಿಸಿದೆ) ಹಂಗಾರಕಟ್ಟೆ ಬಂದರು ಘೋಷಿತ ಪ್ರದೇಶದ ಸರಹದ್ದಿನ ಒಳಗೆ ಇರುವುದರಿಂದ ಈ ಮೇಲಿನವರಿಗೆ ನೀಡಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ.

ಬಂದರು ಉಪ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ
ಹಂಗಾರಕಟ್ಟೆ - 576 218

ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005 ರಡಿ
ಮಾಹಿತಿಗಾಗಿ ಪ್ರತಿ ನೀಡಿದೆ

ಸಹಾಯಕ ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ
ತಹಶೀಲ್ದಾರರ ಕಚೇರಿ
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ

GOVT. OF INDIA
NOTARY

TRUE COPY
NOTARY UDUPI

Annex-W [English Translation] 89

Grama No./Bhoomi/CR-1/2018-19
Office of the Port Conservation Authority Hangaratta-576118
Dated:21-07-2018

To,

Tahsildar,
Brahmavara Taluk,
Udupi District.

Respected Sir,

Sub: Regarding the encroachment and building of a compound wall and illegal occupancy of government land in Survey No. 72/22A and 72/21A at Hangaratta Port-Brahmavara Taluk, Balkudru Grama.

Ref: Letter of the Tahsildar, Brahmavara, letter No. N.C.R.CR- 64/2017.18 dated 10-07-2018.

With respect to the aforementioned, it is brought to your knowledge that, 200.00 Cha. Mi. of Survey No. 72/22A and 72/21A at, Balkudru Grama has been given in the interest of the Port department to Sri. Ishwar K. Panniker, M/s Ind Craft Metalling, Compound, M.C. Road, Nalanchira, Trivandrum, Kerala.

The said land has been issued under the Indian Port Act,1908, according to Government notice No.PWD 35 ESP 62-2 dated 24-2-1963 and notice No. PWD 142 ESP 2011 dated 13-08-2013 (letter has been attached) as the land falls within the limits of the Hangarakatte Port region.

Yours' faithfully,
Port Conservation Authority
Hangarakatte-576218

90

ANNEX - X

ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಉಪ ವಿಭಾಗ, ಕುಂದಾಪುರ ಇವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ

ನಂ.ಸಿಡಿಸ್. RD0050000183340/.ಆರ್.ಎ. 228/2018. ದಿನಾಂಕ: 24.9.18

ಉಪಸ್ಥಿತರು:- ಟಿ. ಭೂಬಾಲನ್, ಐ.ಎ.ಎಸ್.
ಉಪವಿಭಾಗಾಧಿಕಾರಿಯವರು,
ಕುಂದಾಪುರ ಉಪ ವಿಭಾಗ, ಕುಂದಾಪುರ

ಮೇಲ್ಮನವಿದಾರರು		ಪ್ರತಿವಾದಿಗಳು
ಉಮಾ ದೇವಿ ಬಿನ್ ನಾಗವೇಣಿ, ಬಾಳಕುದ್ರು ಗ್ರಾಮ, ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು. (ನ್ಯಾಯವಾದಿ ಟಿ. ಬಿ. ಶೆಟ್ಟಿ, ಕುಂದಾಪುರ ಇವರ ಮೂಲಕ ಪ್ರತಿನಿಧಿಸುತ್ತಾರೆ.)	ಮತ್ತು	ತಹಶೀಲ್ದಾರರು, ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು.

ಮೇಲ್ಮನವಿದಾರರು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯಿದೆ 1964 ರ ಕಲಂ 136(2) ರನ್ವಯ ಪ್ರತಿವಾದಿಯವರು ಹೊರಡಿಸಿದ ಆದೇಶ ನಂಬ್ರ ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್ 238/2016-17 ದಿನಾಂಕ 01-02-2017 ರ ವಿರುದ್ಧ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದಾರೆ. (ಇದನ್ನು ಇನ್ನು ಮುಂದೆ ಪ್ರಶ್ನಿತ ಆದೇಶ ಎಂದು ಕರೆಯಲಾಗುವುದು)

ಈ ಮೇಲ್ಮನವಿಯಲ್ಲಿ ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನು (ಮೇಲ್ಮನವಿಯಲ್ಲಿ ಕಾಣಿಸಿದಂತೆ) ಒಳಗೊಂಡಿರುತ್ತದೆ. (ಇದನ್ನು ಇನ್ನು ಮುಂದೆ ವಿಚಾರಣಾಧೀನ ಜಮೀನು ಎಂದು ಕರೆಯಲಾಗುವುದು).

ಮೇಲ್ಮನವಿದಾರರಿಗೆ ಮತ್ತು ಪ್ರತಿವಾದಿಗಳಿಗೆ ನಿಯಮಾನುಸಾರ ವಿಚಾರಣಾ ನೋಟೀಸು ಜ್ಯಾರಿಗೊಳಿಸಲಾಗಿದೆ.

ಮೇಲ್ಮನವಿದಾರರು ಕೆಳಕಂಡ ಕಾರಣಗಳಿಗಾಗಿ ಮೇಲ್ಮನವಿಯನ್ನು ಪುರಸ್ಕರಿಸಲು ಕೋರಿರುತ್ತಾರೆ.

1. ಪ್ರತಿವಾದಿಯವರು ಮೇಲ್ಮನವಿದಾರರು ಸಲ್ಲಿಸಿದ ಕೋರಿಕೆಯಂತೆ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಲು ತಮ್ಮ ನಂಬ್ರ ಬಿಡಿಸ್.ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್ 329/2012-14 ದಿನಾಂಕ 01-02-2014 ರಂತೆ ಅನುಮತಿಯನ್ನು ನೀಡಿದ್ದಾಗಿದೆ. ನಂತರ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಅನುಮತಿ ನೀಡಿದ್ದರೂ ಬ್ರ್ಯಾಕೆಟಿನಲ್ಲಿ "ಐಸ್‌ಪ್ಲ್ಯಾಂಟ್" ಎಂದು ಬೇರೆ ಅಕ್ಷರದಿಂದ ಬರೆದಿರುತ್ತಾರೆ. ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮದ ಮೂಲ ಆಶಯದ ಪ್ರಕಾರ ಯಾವುದೇ ಕೃಷಿ ಜಮೀನನ್ನು ಕೃಷಿಯೇತರ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಒಪ್ಪಿಗೆ ಬೇಕಾಗಿದ್ದು, ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕವನ್ನು , ವಾಸ್ತವ್ಯ , ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಉದ್ದೇಶ ಬೇರೆ ಬೇರೆಯಾಗಿದ್ದು, ಆ ರೀತಿ ಶುಲ್ಕ ಪಾವತಿಸಿ ಮೇಲೆ ಹೇಳಿದ ಮೂರರಲ್ಲಿ ಯಾ ಉದ್ದೇಶಕ್ಕೆ ಒಪ್ಪಿಗೆ ನೀಡಲಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶವನ್ನು ಹೊರತುಪಡಿಸಿ ಬೇರೆ ಉದ್ದೇಶಕ್ಕೆ ಸದ್ರಿ ಭೂಮಿಯನ್ನು ಬಳಸಿದರೆ ಮಾತ್ರ ಅಧಿನಿಯಮದ ಉಲ್ಲಂಘನೆಯಾಗುತ್ತದೆ. ಕೈಗಾರಿಕೆ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಪರಿವರ್ತನೆ ಒಪ್ಪಿಗೆ ಪಡೆದ ಭೂಮಿಯಲ್ಲಿ ಯಾವ ರೀತಿ ಕೈಗಾರಿಕೆ ಸ್ಥಾಪಿಸಬೇಕೆನ್ನುವುದು ಜಮೀನಿನ ಮಾಲೀಕರ ಹಕ್ಕು ಆಗಿರುತ್ತದೆ. ಹೀಗಾಗಿ ಮೇಲ್ಮನವಿದಾರರು ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ಕಾರ್ಖಾನೆ ಸ್ಥಾಪಿಸಿದ್ದು ಯಾವುದೇ ಕಾನೂನಿನ ಉಲ್ಲಂಘನೆ ಆಗಿರುವುದಿಲ್ಲ.

2. ವಿಚಾರಣಾಧೀನ ಜಮೀನಿನ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು ಯಾಕೆ ರದ್ದುಪಡಿಸಬಾರದು ಎಂದು ಕಾರಣ ಕೇಳಿ ನೀಡಿದ ನೋಟಿಸಿಗೆ ಉತ್ತರವನ್ನು ಮೇಲ್ಮನವಿದಾರರು ತಮ್ಮ ಪರ ನ್ಯಾಯವಾದಿಗಳ ಮೂಲಕ ನೀಡಿರುತ್ತಾರೆ. ಆದರೂ ಪ್ರತಿವಾದಿಯವರು ವಿಚಾರಣಾಧೀನ ಜಮೀನಿಗೆ ನೀಡಿದ ಭೂ ಪರಿವರ್ತನೆ ಅನುಮತಿಯನ್ನು ಪ್ರಶ್ನಿತ ಆದೇಶದಂತೆ ರದ್ದುಪಡಿಸಿರುವುದು ಕಂಡು ಬಂದಿದ್ದಾಗಿದೆ. ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 95(2) ರಲ್ಲಿ ಕೃಷಿ ಭೂಮಿಯನ್ನು ಕೃಷಿಯೇತರ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸಲು ಅನುಮತಿಯನ್ನು ನೀಡುವ ಅಧಿಕಾರ ಮಾತ್ರ ಕಂದಾಯ ಅಧಿಕಾರಿಗೆ ಇರುವುದೇ ಹೊರತು ಹಾಗೆ ಅನುಮತಿ ನೀಡಿದ ಸ್ಥಳದಲ್ಲಿ ಯಾವ ಉದ್ಯಮ ಸ್ಥಾಪಿಸಬೇಕೆಂದು ನಿರ್ಬಂಧ ಹಾಕುವ ಅಧಿಕಾರ ಭೂ ಪರಿವರ್ತನಾ ಅನುಮತಿ ನೀಡುವ ಅಧಿಕಾರಿಗೆ ಇರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಮೇಲ್ಮನವಿಯನ್ನು ಪುರಸ್ಕರಿಸಿ, ಪ್ರಶ್ನಿತ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸಬೇಕು ಎಂದು ಕೋರಿರುತ್ತಾರೆ.

ಆರ್.ಟಿ.ಐ/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ

91

ಮೇಲ್ಮನವಿದಾರರ ಪರ ನ್ಯಾಯವಾದಿಯವರ ಪ್ರತಿಪಾದನೆಯನ್ನು ಆಲಿಸಲಾಯಿತು ಹಾಗೂ ಲಭ್ಯ ದಾಖಲೆಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿದೆ.

ಈಗ ನನ್ನ ಮುಂದಿರುವ ಪ್ರಶ್ನೆ ಎಂದರೆ.

ಪ್ರತಿವಾದಿಯವರ ಪ್ರಶ್ನಿತ ಆದೇಶ ಕ್ರಮಬದ್ಧವೇ?

ಉತ್ತರ:- ಹೌದು

ಕಾರಣಗಳು:- (1) ಲಭ್ಯ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು. ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ ಇವರು ತಮ್ಮ ನಂಬ್ರ ಜಿಡಿಸ್ ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್ .329/2013-14 ದಿನಾಂಕ 01-02-2014 ರ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಮೇಲ್ಮನವಿದಾರರಿಗೆ ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ (ಐಸ್‌ಪ್ಲ್ಯಾಂಟ್) ರಚಿಸುವ ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಉಪಯೋಗಿಸಲು ಕೃಷಿಯೇತರ ಅನುಮತಿಯನ್ನು ನೀಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

(2) ಪ್ರಶ್ನಿತ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು. ಮೇಲ್ಮನವಿದಾರರು ಮೇಲಿನಂತೆ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ರಚಿಸುವ ಉದ್ದೇಶಕ್ಕೆ ಅನುಮತಿ ಪಡೆದ ಜಮೀನಿನಲ್ಲಿ ಐಸ್‌ಪ್ಲ್ಯಾಂಟ್ ರಚನೆ ಮಾಡದೇ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸಿದ್ದು, ಈ ಫಿಶ್‌ಪೌಡರ್ ಘಟಕದಿಂದ ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ತೊಂದರೆ ಆಗುತ್ತಿದ್ದು, ಈ ಕಾನೂನು ಬಾಹಿರ ಘಟಕವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಬೇಕು ಎಂದು ಸಾರ್ವಜನಿಕರು ಹಲವಾರು ಬಾರಿ ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ಸಾರ್ವಜನಿಕರು ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಒಎಸ್ ನಂಬ್ರ 350/2015 ರಂತೆ ದಾವೆಯನ್ನೂ ಕೂಡಾ ದಾಖಲಿಸಿರುತ್ತಾರೆ. ಈ ಪ್ರಕರಣದಲ್ಲಿ ತಹಶೀಲ್ದಾರ ಬ್ರಹ್ಮಾವರ ಇವರನ್ನು ಕೂಡಾ ಪ್ರತಿವಾದಿಯನ್ನಾಗಿ ಮಾಡಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ಈ ಫಿಶ್ ಪೌಡರ್ ಘಟಕನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಿ, ವಿಚಾರಣಾಧೀನ ಜಮೀನಿಗೆ ನೀಡಿರುವ ಭೂ ಪರಿವರ್ತನೆ ಅನುಮತಿಯನ್ನು ರದ್ದುಪಡಿಸಲು ಸಾರ್ವಜನಿಕರು ಅನಿರ್ಧಿಷ್ಟಾವಧಿ ಮುಷ್ಕರ ನಡೆಸುವುದಾಗಿ ತಿಳಿಸಿದ್ದರಿಂದ ಈ ಬಗ್ಗೆ ಮೇಲ್ಮನವಿದಾರರಿಗೆ ಸೂಕ್ತ ನೋಟೀಸು ಜ್ಯಾರಿ ಮಾಡಿ ಅವರಿಂದ ಉತ್ತರವನ್ನು ಪಡೆಯಲಾಗಿದೆ. ಅವರು ನೀಡಿದ ಉತ್ತರದಲ್ಲಿ ತಾವು ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿದ್ದು ನಿಜವೆಂದು ಒಪ್ಪಿಗೆ ಕೊಂಡಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ದಿನಾಂಕ 18-01-2017 ರಿಂದ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಎದುರು ಸಾರ್ವಜನಿಕರು ಅನಿರ್ಧಿಷ್ಟಾವಧಿ ಮುಷ್ಕರ ಆರಂಭಿಸಿದ್ದರಿಂದ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರು ಸದ್ರಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕದ ಕೆಲಸವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಶರ್ತಬದ್ಧ ಆದೇಶವನ್ನು ಹೊರಡಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಮೇಲ್ಮನವಿದಾರರು ವಿಚಾರಣಾಧೀನ ಜಮೀನಿನಲ್ಲಿ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ರಚಿಸುವ ಉದ್ದೇಶಕ್ಕೆ ಕೃಷಿಯೇತರ ಅನುಮತಿಯನ್ನು ಪಡೆದು ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶದ ಉದ್ದೇಶ ಹಾಗೂ ಶರ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು ಸ್ಪಷ್ಟವಾಗಿದ್ದರಿಂದ ವಿಚಾರಣಾಧೀನ ಜಮೀನಿಗೆ ನೀಡಿದ ಕೃಷಿಯೇತರ ಅನುಮತಿಯನ್ನು ರದ್ದುಪಡಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

(3) ಮೇಲ್ಮನವಿದಾರರು ಸ.ನಂಬ್ರ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿನಲ್ಲಿ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲ್ಯಾಂಟ್) ರಚಿಸುವ ಉದ್ದೇಶಕ್ಕೆ ಕೃಷಿಯೇತರ ಅನುಮತಿಯನ್ನು ಪಡೆದು ಸದ್ರಿ ಜಮೀನನ್ನು ಫಿಶ್ ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಿದ್ದರಿಂದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶದ ಶರ್ತು ಉಲ್ಲಂಘನೆ ಆಗಿರುವುದರಿಂದ ಪ್ರಶ್ನಿತ ಮಂಜೂರಾತಿ ಆದೇಶ ರದ್ದುಪಡಿಸಿದ ಆದೇಶ ಸಮಂಜಸವಾಗಿದೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಆದೇಶ-

-: ಆದೇಶ :-

ಮೇಲ್ಮನವಿಯನ್ನು ವಜಾಗೊಳಿಸಿದೆ.

ಈ ಆದೇಶವನ್ನು ದಿನಾಂಕ 24.9.18 ರಂದು ಬಹಿರಂಗ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಘೋಷಿಸಲಾಯಿತು.

(ಸಹಿ)

ಸಹಾಯಕ ಕಮೀಷನರ್,
ಕುಂದಾಪುರ.

|| ಯಥಾ ಪ್ರತಿ ||

Asst. Commissioner Kundapura ... Kundapura, Udupi Dist.

ಪ್ರತಿ:- ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಬ್ರಹ್ಮಾವರ ಇವರಿಗೆ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.

ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

(ಸಹಿ)
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲೆ. ಉಡುಪಿ.

(ಸಹಿ)
ತಹಶೀಲ್ದಾರ್ ...
ಸಹಾಯಕ ...
ಕುಂದಾಪುರ, ಉಡುಪಿ ಜಿಲ್ಲೆ

Annex - X [English Translation] 92

In the Court of the Assistant Commissioner, Kundapura Sub-Division, Kundapura

No. CDS RD0050000183340/R.A 228/2018 Dated: 24-09-2018

Present: T. Boopalan, IAS
Sub-divisional Officer,
Kundapura Sub-Division, Kundapura

Appellants		Respondents
Uma Devi D/o Nagaveni Balkudru Grama, Brahmavara Taluk (Advocate: T.B. Shetty, Kundapura)	AND	Tahslidar Brahmavara Taluk

The appellants herein have challenged the order No. ALN SRR 238/2016-17 dated 01-02-2017 issued by the Respondent under the Karnataka Land Revenue Act 1964 Sec. 136(2). (hereafter referred to as the challenged order). This appeal includes the land at Brahmavara Taluk, Balkudru grama, Sy. No. 71/3, 0.31 acres (hereinafter referred to as disputed land). Notice has been issue to both the parties as per law.

The appellants are appealing on the following grounds,

1. The Respondent herein, upon the request of the Appellant issued an order no. BDS ALN SR 329/2012-14 dated 01-02-2014 with respect to Sy. No. 71/3, 0.31 acres giving permission for the land to be used for industrial purpose having mentioned specifically in brackets for the purpose of "ice plant" . As per Karnataka Land Revenue Rules any agricultural land in order to be used for non agricultural purpose requires to be converted after following the procedures. After which the land must be used for the purpose for which it is converted only, If not , it results in the violation of the said rules. The decision to run any kind of industry in the converted land is the right of the owner. Therefore, the Appellant's decision to run a fish powder unit in the said land is not in violation of any laws.

2. The reason as to why the conversion should not be cancelled has been submitted by the appellants through their counsel. Yet it was found that the said conversion order was cancelled by the Respondent.

According to Karnataka Land Revenue Act 1964 Sec. 95(2) grants power to the respondent to deal with the conversion of agricultural land and not to decide the kind of activity on a converted land. Therefore it is prayed the said appeal be accepted and the challenged order be cancelled.

Arguments on behalf of the Appellants has been heard and the available documents have been perused.

The issue at hand is;

Whether the Order of the Respondent is proper?

Ans: Yes

Reasons:

93

1. The available documents have been perused. The Respondent herein, issued an order no. BDS ALN SR 329/2012-14 dated 01-02-2014 with respect to Sy. No. 71/3, 0.31 acres giving permission for the land to be used for industrial purpose of establishing an "ice plant" only.

2. The said order has been perused. It is found that though the disputed land was converted for the purpose of establishment of an ice plant, the appellants herein used it for the purpose of fish powder unit and installed the machineries for the same. The said units are causing a lot of difficulties for the residents as well the school children. Several complaints have been filed regarding the same. Also a civil suit- O.S. No. 350/2015 has been filed in the court regarding the same. The Tahsildar was a Respondent in the said suit as well. The villagers also decided to go on a strike against the said unit. A notice of the same was sent to the appellant and answer was received from them admitting them they indeed were running a fish powder unit in the disputed land. Due to the on 18-01-2017 before Irody grama Panchayath, the Assistant Commissioner, Kundapura issued a stay order to stop the functioning of the unit. That since the conversion order has been clearly violated by the Appellants, the same has been cancelled.

3. Since a conversion order was issued for Sy. No. 71/3, 0.31 acres giving permission for the land to be used for industrial purpose of establishing an "ice plant" only but the Appellants have violated the same using the same for the purpose of establishment of a fish powder unit. Therefore, the said challenged order is proper and valid.

Order

The appeal has been dismissed.

This order has been pronounced in the open court on 24-09-2018

Assistant Commissioner,
Kundapura

Copy to:
Tahsildar, Brahmavara Taluk, Brahmavara

ANNEX-Y

94

ಕಂದಾಯ ಇಲಾಖೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರರ ಕಛೇರಿ, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಉಡುಪಿ ಜಿಲ್ಲೆ, 576213

Office : 0820 -2560494 (O), 2560494(F), E-Mail:thasildarbrahmavara@gmail.com

ಎನ್‌ಸಿಆರ್/ ಸಿಆರ್/ 64/17-18

ದಿನಾಂಕ 30/3/2019

ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ ಇವರ ಸಮಕ್ಷಮದಲ್ಲಿ

ಉಪಸ್ಥಿತರು: ತಹಶೀಲ್ದಾರರು
ಬ್ರಹ್ಮಾವರ

ಇವರೊಂದಿಗೆ

ದೂರುದಾರರು	ಎದುರುದಾರರು
1) ಶ್ರೀ ಥೋಮಸ್ ರೋಡ್ರಿಗಸ್ ಬಿನ್; ಪೌಲ್ ರೋಡ್ರಿಗಸ್ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ 2) ಶ್ರೀಮತಿ ಇಂದಿರಾ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಸದಸ್ಯರು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ 3) ಬೇಬಿ ಉಪಾಧ್ಯಕ್ಷರು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ 4) ಸುರೇಶ್ ಅಡಿಗ ಅಧ್ಯಕ್ಷರು ಬಾಳ್ಕುದ್ರು ಹೋರಾಟ ಸಮಿತಿ 5) ರವೀಂದ್ರ ಸುವರ್ಣ ಬಾಳ್ಕುದ್ರು ಶಾಲಾ ಸಮಿತಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ	1) ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ; ಕೇಶವ ಕುಂದರ್ ಪಾಂಡೇಶ್ವರ ಗ್ರಾಮ ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು 2) ಬಂದರು ಅಧಿಕಾರಿಯವರು ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಸಾರಿಗೆ ಇಲಾಖೆ ಹಂಗಾರಕಟ್ಟೆ ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು

ಪ್ರಸ್ತಾವನೆ:

ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ; 72/22ಬಿ ರಲ್ಲಿ 0.03 ಎಕ್ರೆ ಹಾಗೂ ಸ.ನಂ; 72/21ಬಿ ರಲ್ಲಿ 0.02 ಎಕ್ರೆ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಒಂದನೆ ಎದುರುದಾರರು ಅತಿಕ್ರಮಿಸಿಕೊಂಡು ಈ ಜಮೀನಿಗೆ ಕಂಪೌಂಡ್ ಗೋಡೆ ನಿರ್ಮಿಸಿದ್ದು, ಈ ಅತಿಕ್ರಮಣವನ್ನು ತೆರವುಗೊಳಿಸಿ ಅತಿಕ್ರಮಣದಾರರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ದೂರುದಾರರು ಈ ಕಛೇರಿಗೆ ಜಂಟಿಯಾಗಿ ದೂರು ಅರ್ಜಿ ನೀಡಿರುವುದಾಗಿದೆ. ಈ ಕುರಿತು ತರಿಸಲಾದ ತನಿಖಾ ವರದಿ ಹಾಗೂ ಮೋಜಣಿ ನಕಾಶೆಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ , ಒಂದನೆ ಎದುರುದಾರರು ಸರಕಾರಿ ಜಮೀನನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿಕೊಂಡಿರುವುದು ನಿಜವೆಂದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಅಲ್ಲದೆ ಎದುರುದಾರರು ತನಿಖಾ ಸಮಯದಲ್ಲಿ ತಾವು ಅತಿಕ್ರಮಿಸಿಕೊಂಡಿರುವ ಸರಕಾರಿ ಜಮೀನು ಬಂದರು ಇಲಾಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನಾಗಿದ್ದು, ಈ ಜಮೀನಿನ ಸ್ವಾಧೀನತೆ ಬಗ್ಗೆ ಬಂದರು ಇಲಾಖೆಗೆ ಬಾಡಿಗೆ ನೀಡುತ್ತಿರುವುದಾಗಿ ತಿಳಿಸಿದ ಮೇರೆಗೆ, ಈ ಪ್ರಕರಣದಲ್ಲಿ ಸಂಬಂಧಿಸಿದ ಎಲ್ಲರನ್ನೂ ವಿಚಾರಣೆ ನಡೆಸಿ ವಿಷಯದ ಸತ್ಯಾಸತ್ಯತೆ ತಿಳಿದುಕೊಳ್ಳುವುದು ಸೂಕ್ತವೆಂದು ತೀರ್ಮಾನಿಸಿ ವಿಚಾರಣೆಗಾಗಿ 21/7/2018 ರಂದು ದಿನಾಂಕ ನಿಗದಿ ಪಡಿಸಿ, ಸದ್ರಿ ದಿನಾಂಕದಂದು ಈ ಕಛೇರಿಯಲ್ಲಿ ವಿಚಾರಣೆಗಾಗಿ ಹಾಜರಾಗಬೇಕೆಂದು ದೂರುದಾರರು ಹಾಗೂ ಎದುರುದಾರರಿಗೆ ಉಚಿತ ನೋಟಿಸು ಜ್ಯಾರಿ ಮಾಡಲಾಯಿತು.

ದಿನಾಂಕ 21/7/2018 ರಂದು ವಿಚಾರಣೆಗೆ ದೂರುದಾರರು ತಮ್ಮ ನ್ಯಾಯವಾದಿಯವರೊಂದಿಗೆ ಹಾಜರಾಗಿದ್ದು ಹಾಗೂ 1 ನೇ ಎದುರಿಯವರ ಪರ ಅವರ ಪತಿ ಹಾಗೂ 2 ನೇ ಎದುರುದಾರರು ಖುದ್ದು ಹಾಜರಿದ್ದು ಎರಡನೆ ಎದುರುದಾರರಾದ ಬಂದರು ಇಲಾಖಾ ಅಧಿಕಾರಿಯವರು ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನು ತಮ್ಮ ಬಂದರು ಇಲಾಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನಾಗಿರುವುದಾಗಿ ಸರಕಾರದ ಆದೇಶಗಳ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನುಗಳನ್ನು ಬಂದರು ಇಲಾಖೆಯಿಂದ ಸರಕಾರದ ಆದಾಯದ ಹಿತದೃಷ್ಟಿಯಿಂದ ಈಶ್ವರಿ.ಕೆ.ಪಣಿಕ್ಕರ್ ಮೆ॥ ಇಂಡ್ ಕ್ರಾಫ್ಟ್ ಕಂಪೌಂಡ್ ಎಂ ಜಿ ರೋಡ್ ನಲಂಚಿರಾ ತ್ರಿವೇಂಡ್ರಮ್ ಕೇರಳ ಇವರಿಗೆ ನೆಲ ಬಾಡಿಗೆ ಆಧಾರದ ಮೇಲೆ ನೀಡಿರುವುದಾಗಿ ಪತ್ರ ನೀಡಿರುತ್ತಾರೆ.

ತನಿಖೆ ಸಮಯದಲ್ಲಿ 1 ನೇ ಎದುರುದಾರರ ಪತಿ ಶ್ರೀ ಕೇಶವ ಕುಂದರ್ ರವರು ಈ ಜಮೀನಿಗೆ ತಾವು ನೆಲ ಬಾಡಿಗೆ ಪಾವತಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ರಶೀದಿ ಪ್ರತಿಗಳನ್ನು ಹಾಜರು ಪಡಿಸಿರುತ್ತಾರೆ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ 4/8/2018 ಕ್ಕೆ ಮುಂದುವರಿಸಲಾಯಿತು. ದಿನಾಂಕ 4/8/2018 ರಂದು ಅನಿವಾರ್ಯ ಕಾರಣಗಳಿಂದ ಪ್ರಕರಣದ ವಿಚಾರಣೆ ನಡೆಯದೆ

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/ 392/2019

ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

[signature]

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ.

95

ದಿನಾಂಕ 18/8/2018 ಕ್ಕೆ ಮುಂದುವರಿಸಲಾಯಿತು ದಿನಾಂಕ 18/8/2018 ರಂದು ಪ್ರಕರಣವನ್ನು ವಿಚಾರಣೆ ತೆಗೆದುಕೊಂಡು ದಿನಾಂಕ 4/9/2018 ಕ್ಕೆ ಪ್ರಕರಣವನ್ನು ಮುಂದುವರಿಸಲಾಯಿತು ಹೀಗೆಯೇ ಬೇರೆ ಬೇರೆ ದಿನಾಂಕಗಳಂದು ಪ್ರಕರಣವನ್ನು ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ಥೋಮಸ್ ರೊಡ್ರಿಗಸ್, ಇಂದಿರಾ, ಬೇಬಿ, ಸುಕೇಶ ಅಧಿಗ ರವೀಂದ್ರ ಸುವರ್ಣ ರವರು ಜಂಟಿಯಾಗಿ ತಮ್ಮ ನ್ಯಾಯವಾದಿಯರ ಮೂಲಕ ಸಲ್ಲಿಸಿದ ಲಿಖಿತ ಆಕ್ಷೇಪಣೆ ಹಾಗೂ ಲಿಖಿತ ವಾದದ ಸಾರಾಂಶ ಹಾಗೂ 1ನೇ & 2ನೇ ಎದುರುದಾರರು ಹಾಜರು ಪಡಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ 20/2/2019 ರಂದು ಆದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಯಿತು.

ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ದೂರುದಾರರ ಲಿಖಿತ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ಲಿಖಿತ ವಾದವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಈ ಪ್ರಕರಣದ 1 ನೇ ಪ್ರತಿವಾದಿಯವರು ಲಿಖಿತ ನೋಟೀಸು ಸ್ವೀಕರಿಸಿದ್ದರೂ ಕೂಡಾ ಪ್ರಕರಣದ ವಿಚಾರಣೆಗೆ ಖುದ್ದಾಗಿ ಹಾಜರಾಗಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಈ ಬಗ್ಗೆ ಯಾರಿಗೂ ಅಧಿಕಾರ ಪತ್ರ ನೀಡಿರುವುದಿಲ್ಲ ಹೀಗಿರುವಾಗ ಕೇಶವ ಕುಂದರ್ ರವರು ಯಾವುದೇ ಅಧಿಕಾರ ಪತ್ರ ಹೊಂದಿರದೆ ಈ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ನೀಡುವ ಹೇಳಿಕೆಯನ್ನು ಮಾನ್ಯ ಮಾಡಲು ಸಾಧ್ಯವಿರುವುದಿಲ್ಲ ಎಂಬುದಾಗಿ ತಿಳಿಸಿರುವುದನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿದೆ. ಈ ಪ್ರಕರಣದಲ್ಲಿ ವಿಚಾರಣೆಗೆ ಹಾಜರಾದ ಬಂದರು ಅಧಿಕಾರಿಯವರು ವಿಚಾರಣಾ ಸಮಯದಲ್ಲಿ ವಿಭಿನ್ನ ಹೇಳಿಕೆ ನೀಡಿರುವುದಲ್ಲದೆ ಸರಕಾರಿ ಜಮೀನನ್ನು ಕೇಶವ ಕುಂದರ್ ರವರಿಗೆ ವಿವಿಧ ಮೀನುಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಸರಕಾರಿ ಜಮೀನು ಮಂಜೂರು ಮಾಡಿರುವ ಬಗ್ಗೆ ದಿನಾಂಕ 5/12/2018 ರ ಆದೇಶದ ಪ್ರತಿ ಹಾಜರು ಪಡಿಸಿದ್ದು ಮಾನ್ಯ ತಹಶೀಲ್ದಾರರ ಸಮಕ್ಷಮ ಪ್ರಕರಣ ವಿಚಾರಣೆಯಲ್ಲಿ ಇರುವಾಗಲೇ ವಿವಾದಿತ ಸ್ಥಳವನ್ನು ಖಾಸಗಿ ವ್ಯಕ್ತಿಗೆ ಮಂಜೂರು ಮಾಡಿದ್ದು ಕಾನೂನು ಬಾಹಿರ ಕೃತ್ಯವಾಗಿದೆ. ಎಂಬುದಾಗಿ ಲಿಖಿತ ವಾದದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ 1ನೇ ಪ್ರತಿ ವಾದಿಯವರು ಯಾವುದೇ ಪ್ರಾಧಿಕಾರದ ಅನುಮತಿ ಪಡೆಯದೆ, ಅಧಿಕಾರ ಹೊಂದದೆ ಅಕ್ರಮವಾಗಿ ಕಂಪೌಂಡ್ ವಾಲ್ ಹಾಗೂ ಶೆಡ್ ನಿರ್ಮಿಸಿ ಕಾನೂನು ವ್ಯಾಪ್ತಿ ಮೀರಿ ಅಕ್ರಮವಾಗಿ ವ್ಯವಹರಿಸಿರುತ್ತಾರೆ ಎಂಬುದಾಗಿ ಲಿಖಿತ ವಾದದಲ್ಲಿ ದೂರಲಾಗಿದೆ ಹಾಗೂ ತಾವು ಸಲ್ಲಿಸಿದ ಲಿಖಿತ ಹೇಳಿಕೆ ವಿಚಾರವನ್ನು ಆರ್ಡರ್ ಶೀಟಿನಲ್ಲಿ ನಮೂದಿಸದೆ ಇರುವುದನ್ನು ಕೂಡಾ ಲಿಖಿತ ವಾದದಲ್ಲಿ ಆಕ್ಷೇಪಿಸಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿದೆ. ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ 1ನೇ ಪ್ರತಿವಾದಿ ಕಡೆಯಿಂದ ಯಾವುದೇ ಲಿಖಿತ ಹೇಳಿಕೆ ದಾಖಲು ಮಾಡಿರುವುದಿಲ್ಲ ಆದರೆ ಈ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ 2 ನೇ ಪ್ರತಿವಾದಿಯವರು ವಿಚಾರಣೆಗೆ ಖುದ್ದು ಹಾಜರಿದ್ದು, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ; 72/22 ಎ ರಲ್ಲಿ 0.03 ಎಕ್ರೆ ಹಾಗೂ ಸ. ನಂ; 72/21 ಎ ರಲ್ಲಿ 0.02 ಎಕ್ರೆ ಜಮೀನುಗಳು ಬಂದರು ಇಲಾಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನುಗಳಾಗಿರುವುದಾಗಿ ಸರಕಾರದ ದಾಖಲೆಗಳ ಪ್ರತಿಗಳನ್ನು ಹಾಜರು ಪಡಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಸರಕಾರದ ಆದಾಯದ ಹಿತದೃಷ್ಟಿಯಿಂದ ಪ್ರಸ್ತಾವಿತ ಜಮೀನುಗಳನ್ನು ಶ್ರೀ ಈಶ್ವರಿ.ಕೆ ಪಣಿಕ್ಕರ್ ಮೇ॥ ಇಂಡ್ ಪ್ರಾಪ್ಟ್ ಮೆಟಲ್ಸ್ , ಕಂಪೌಂಡ್ ಎಂ ಸಿ ರೋಡ್ ನಲಂಚಿರಾ ತ್ರಿವೇಂಡ್ರಮ್ ಕೇರಳ ಇವರಿಗೆ 200 ಚ. ಮೀಟರ್ ಸ್ಥಳವನ್ನು ತಾತ್ಕಾಲಿಕ ನೆಲಬಾಡಿಗೆ ಆಧಾರದ ಮೇಲೆ ನೀಡಲಾಗಿದೆ. ಈಗ ಈ ನೆಲಬಾಡಿಗೆಯನ್ನು ರದ್ದು ಪಡಿಸಿ 148 ಚ. ಅಡಿ ಜಮೀನಿಗೆ ಕೇಶವ ಕುಂದರ್ ರವರ ಹೆಸರಿಗೆ ತಾತ್ಕಾಲಿಕ ನೆಲ ಬಾಡಿಗೆ ಮಂಜೂರು ಮಾಡಿರುವುದಾಗಿ ತಿಳಿದು ಬರುತ್ತದೆ.

ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಕಂದಾಯ ದಾಖಲೆಗಳಾದ ಪಹಣಿ ಪತ್ರಿಕೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪಹಣಿ ಪತ್ರಿಕೆಗಳ ಕಲಂ 9 ರಲ್ಲಿ ಸರಕಾರ ಎಂಬುದಾಗಿ ನಮೂದು ಇರುತ್ತದೆ. ಬಂದರು ಇಲಾಖೆಯವರು ಹಾಜರು ಪಡಿಸಿದ ದಾಖಲೆಗಳಂತೆ ಪ್ರಸ್ತಾವಿತ ಜಮೀನುಗಳು ಬಂದರು ಇಲಾಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನುಗಳಾಗಿದ್ದು ಬಂದರು ಇಲಾಖೆ ಇದುವರೆಗೆ ಪಹಣಿಗಳಲ್ಲಿ ಖಾತೆಯನ್ನು ಬಂದರು ಇಲಾಖಾ ಹೆಸರಿಗೆ ವರ್ಗಾಯಿಸಿಕೊಂಡಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ ಮತ್ತು ವಿವಾದಿತ ಜಮೀನುಗಳು ಬಂದರು ಇಲಾಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನುಗಳಾಗಿರುವುದಾಗಿ ದಾಖಲೆಗಳಿಂದ ತಿಳಿದು ಬರುವುದರಿಂದ ಈ ಜಮೀನುಗಳ ವಿಲೇವಾರಿ ಮೇಲೆ ಬಂದರು ಇಲಾಖೆ ಪೂರ್ಣ ಅಧಿಕಾರ ಹೊಂದಿರುವುದರಿಂದ ಈ ವಿಚಾರದಲ್ಲಿ ಕಂದಾಯ ಇಲಾಖಾ ವತಿಯಿಂದ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲು ಅವಕಾಶ ಇರುವುದಿಲ್ಲ.

ಆದುದರಿಂದ ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರು ಹಾಗೂ ಎದುರುದಾರರು ಹಾಜರು ಪಡಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಗಿನಂತೆ ಆದೇಶಿಸಿದೆ.

ಆದೇಶ

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿದ ಕಾರಣಗಳಿಂದಾಗಿ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ; 72/22 ಎ ರಲ್ಲಿ 0.03 ಎಕ್ರೆ ಹಾಗೂ ಸ.ನಂ; 72/21 ಎ ರಲ್ಲಿ 0.02 ಎಕ್ರೆ ಸರ್ಕಾರಿ ಜಮೀನು ಬಂದರು ಇಲಾಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಜಮೀನು ಎಂಬುದಾಗಿ ದೃಢಪಟ್ಟಿರುವುದರಿಂದ ಸರಕಾರಿ ಜಮೀನಿನ ಅಕ್ರಮಣ ಎಂಬುದಾಗಿ ದೂರುದಾರರು ನೀಡಿದ ದೂರು ಅರ್ಜಿಯನ್ನು ಈ ಮೂಲಕ ವಜಾಗೊಳಿಸಿ ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಿ ಆದೇಶಿಸಿದೆ.

ಈ ಆದೇಶವನ್ನು ತೆರೆದ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಿನಾಂಕ 26/3/2019 ರಂದು ಬಹಿರಂಗವಾಗಿ ಓದಿ ಹೇಳಲಾಯಿತು

ತಹಶೀಲ್ದಾರರ ಕಾರ್ಯಾಲಯ OFFICE OF THE TAHSILDAR

(ಸಹಿ)
ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ

Received on.
04-05-2019
ಆರ್.ಟಿ.ಐ.ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು

(ಸಹಿ)
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

Annex-Y [English Translation]

96

Revenue Department Karnataka Government
Office of the Tahsildar, Brahmavara Taluk, Udupi District-576213
Office:0820-2560494(O), 2560494(F) Email:thasildarbrahmavara@gmail.com

NCR/CR/64/17-18 Dated: 30-03-2019

Court of the Tahsildar, Brahamavara

Present: Tahsildar,
Brahamavara

Between:

Petitioners
1. Shri Thomas Rodriguez
S/o Paul Rodriguez
Balkudru grama

2. Smt. Indira
Member of the Grama Panchayath
Irody Grama Panchayath

3. Baby, Vice President,
Irody Grama Panchayath

4. Suresh Adiga
President, Balkudru Development Committee

5. Ravindra Suvrana
Balkudru School Committee
Balkudru Grama

Respondents
1. Smt. Uma Devi
W/o Keshava Kundar
Pandeshwara Grama
Brahmavra Taluk

2. Port Authorities
Port and Inland
Transport Department
Hangarakatte,
Brahmavara Taluk

Proposal:
0.03 acres of Sy. No. 72/22 and 0.02 acres of Sy.No. 72/21A at Brahamavara Taluk, Balkudru Grama belongs to the government and has been illegally occupied by the Respondent No.1 and a compound wall has been built around the said area. The petitioners herein have jointly come before this court praying that the said the occupancy be removed and suitable action be taken against the said Respondent. The reports and the map of the said land have been perused. Upon doing so it has been found that the Respondent No. 1 has illegally occupied a government land and since the land belongs to the port authority the rent for the same is also being paid to the department. Therefore in order to find out the truth, the parties have been issued a notice to be present before this court on 21-07-2018.
On 21-07-2018 the Petitioners were present along with their counsel. The husband Respondent No.1 was present on behalf of her and Respondent 2 was present and

97

also submits that the said land belongs to the Port department. With respect to the aforementioned, the said land has been given in the interest of the Port department to Sri. Ishwar K. Panniker, M/s Ind Craft Metalling, Compound, M.C. Road, Nalanchira, Trivandrum, Kerala.

During the time of investigation the husband of the Respondent No.1, Sri Keshava Kundar claimed that the Respondent No.2 has been receiving rent for the same and has produced receipts of the same. The next hearing has been posted on 04-08-2018. Due to unavoidable circumstances the hearing on 04-08-2018 was adjourned to 18-08-2018. The case went on from 18-08-2018, 04-09-2018 and consecutive dates. The petitioners jointly submitted their objections as well as arguments and verified the documents submitted by the Respondents 1 and 2. The case was further posted to 20-02-2019 for orders.

With respect to the present case, the Petitioners' written objections as well arguments have been perused and a written notice has been received by the respondent no.1 yet the party has neither made herself present before the court nor has given anybody else the letter of authorization to appear on behalf of herself. In the present situation, it is confirmed that Sri Keshava Kundar, not having received any letter of authorization, any statement made by him in court stands invalid.

In the present case, the Port authority has given a different statement and have presented before the Tahsildar, that the government land has been granted to Keshava Kundar for the purpose of using it for different fisheries activities on 05-12-2018. While the case was before the Tahsildar, the disputed land being granted to a private person is against the existing laws. The same has been mentioned in the written arguments.

The Respondent No.1 not having taken permission from the concerned authorities, without authority, have illegally constructed a compound wall as well as a shed have gone beyond the limits of law has been mentioned in the written copy of the complaint and the same has been mentioned and observed in the order sheet.

With respect to the present case the 1st respondent has not submitted any written statement. However, the 2nd respondent in this case, being present in person has submitted various government documents stating that the Sy.No.72/22 A- 0.03 acres and Sy No.72/21A -0.02 acres, Balkudru are lands that belong to the Port department and that the 200 square meteres of the said lands have been temporarily given for rent to Sri. Ishwar K. Panniker, M/s Ind Craft Metalling, Compound, M.C. Road, Nalanchira. Trivandrum, Kerala. However it is found that presently, this land rent has been cancelled and 148 Square meters of the land has been given to Sri Keshava Kundar temporarily for land rent.

With respect to the present case the documents of Revenue and pahani .have been verified and the pahani column mentions that these are government lands. According to the documents submitted by the Port department show that the lands belong to the Port Department but in the pahani khatha it is not mentioned that the said lands are transferred to the name of the Port Department and since the disputed lands have been found to belong to the Port authority through the documents and they are in full ownership of the same, the Revenue authority cannot take any action. Therefore, in the present case the documents submitted by

98

Order

On the basis of the facts and arguments in the present case, it is confirmed that the lands at Sy.No.72/22 A- 0.03 acres and Sy No.72/21A -0.02 acres, Balkudru grama are government lands belonging to the Port department and since they have been illegally occupied the petition herein has been dismissed.

This order has been pronounced in open court on 26-03-2019.

99

ANNEX- Z

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ, ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ – 576 104, ಉಡುಪಿ ಜಿಲ್ಲೆ,

ದೂರವಾಣಿ:0820-2574925(ಕ), 2532700(ಮ), 0820- 2574926 (ಫ್ಯಾಕ್ಸ್),

ಇಮೈಲ್: dcudp@dataone.in. ವೆಬ್‌ಸೈಟ್ www.udupi.nic.in

ಸಂಖ್ಯೆ: ಆರ್‌ಎ‌ಪಿ. ಎಸ್‌ಆರ್. 67/2018 ದಿನಾಂಕ: 03/07/2019

ತಹಶೀಲ್ದಾರರು,

ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು - ಇವರಿಗೆ.

ಮಾನ್ಯರೇ,

1959

ವಿಷಯ:- ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿನ ಸ್ಥಳ ತನಿಖೆ ಮಾಡಿ ವರದಿ ನೀಡುವ ಕುರಿತು.

-*******-

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀಮತಿ. ಉಮಾ ದೇವಿ, ಬಿನ್: ನಾಗವೇಣಿ, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಇವರು ಸಹಾಯಕ ಕಮೀಷನರು, ಕುಂದಾಪುರ ಇವರ ಆದೇಶ ಕ್ರಮಾಂಕ: ಸಿಡಿಸ್ ಆರ್‌ಡಿ 0050000163340/ಆರ್‌ಎ 228/2018 ದಿನಾಂಕ: 24/09/2018 ರ ಆದೇಶದ ವಿರುದ್ಧ ಈ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಸದ್ರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನೈಜತೆಯನ್ನು ತಿಳಿದುಕೊಳ್ಳುವ ಸಲುವಾಗಿ ತಾವು ಖುದ್ದಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ದಿನಾಂಕ: 15/07/2019 ರ ಒಳಗಾಗಿ ಛಾಯಾಚಿತ್ರದೊಂದಿಗೆ ತನಿಖಾ ವರದಿಯನ್ನು ನೀಡುವಂತೆ ತಿಳಿಸಿದೆ. (ಮೂಲ ಕಡತದೊಂದಿಗೆ ಈ ಕಛೇರಿಯ ವಿಚಾರಣಾ ಕಡತವನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.)

(ಜಿ.ಅ.ಮೇ.)

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಪರವಾಗಿ,

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ತಹಶೀಲ್ದಾರರ ಕಛೇರಿ
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ
04 JUL 2019
OFFICE OF THE TAHSILDAR
BRAHMAVARA TALUK, UDUPI DIST.

ಆರ್.ಐ.ಎ./ಸಿಆರ್/1332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

Annex-2 [English Translation] 100

Office of the District Collector, Rajathradi, Manipal-576104, Udupi Zilla
Phone:0820-2574925(Ka), 2332700(Ma), 0820-2574926(Fax)
Email-dcup@dataone.in. website: www.udupi.nic.in

No.:RAP SR 67/2018 Dated:03-07-2019

To,
Tahsildar,
Brahamavara Taluk

Respected Sir,
Sub: Regarding the spot inspection to be conducted at 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama and the report of the same.

****

It is brought to notice that with respect to the above matter, Smt . Uma Devi, D/o Nagaveni residing at Balkudru grama, Brahmavara Taluk has appealed before this court challenging the order of the Assistant Commisioner, Kundapura, No. CDS RD 0050000183340/RA/228/2018 dated 24-09-2018.

In connection to the case, in order to find out the truth, you are hereby asked to conduct a spot inspection of the place and submit a report along with photographs within 15-07-2019. (the original file as well this office's inquiry file have been attached.) (Ji. A. Mi.)

Yours' faithfully,
On behalf of District Collector
Udupi District, Udupi

ANNEX - AA

101

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರರ ಕಾರ್ಯಾಲಯ, ಬ್ರಹ್ಮಾವರ – 576 213, ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಮತ್ತು ಉಡುಪಿ ಜಿಲ್ಲೆ,
ದೂರವಾಣಿ:0820-2560492 (ಕ), ಫ್ಯಾಕ್ಸ್:0820-2560492, ಇಮೈಲ್: thasildarbrahmavara@gmail.com

ಎಲ್ ಎನ್ ಎಸ್ ಆರ್ 238/2016-17 ದಿನಾಂಕ; 10/07/2019

ರಿಗೆ,
ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ; ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿನ ಸ್ಥಳ ತನಿಖೆ ಮಾಡಿ ವರದಿ ನೀಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ:1)ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವ ಪತ್ರ ಸಂಖ್ಯೆ ಆರ್ ಎಪಿ. ಎಸ್ ಆರ್ 67/2018 ದಿ;03/07/2019
2)ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಕೋಟ ಇವರ ವರದಿ ಸಂಖ್ಯೆ ಐಆರ್ 351/2019-20 ದಿ;09/07/2019
3)ಮಾನ್ಯ ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿ ಹಾಗೂ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರ ನಡವಳಿ ಎಂಎಜಿ ಸಿಆರ್ 01/2016-17 ದಿನಾಂಕ 19/01/2017
4)ಈ ಕಛೇರಿ ನಡವಳಿ ಸಂಖ್ಯೆ ಎಎಲ್ಎನ್ ಎಸ್ ಆರ್ 238/2016-17 ದಿನಾಂಕ 01/02/2017
5)ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ವಿಭಾಗ ಕುಂದಾಪುರ ಇವರ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಡಿನ್;RD0050000183340/ಆರ್.ಫ 228/2018 ದಿನಾಂಕ 24/09/2018
6)ಈ ಕಛೇರಿ ಹಿಂಬರಹ ಸಂಖ್ಯೆ ಎಎಲ್ಎನ್ ಸಿಆರ್ 238/2016-17 ದಿನಾಂಕ 25/08/2016

****

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ಈ ಹಿಂದೆ ಬಿಡಿಸ್ ಎಎಲ್ ಎನ್ ಎಸ್ಆರ್ 329/2013-14 ದಿನಾಂಕ 01.02.2014 ರಂತೆ ಕೈಗಾರಿಕಾ(ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶದ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ನೀಡಲಾಗಿದ್ದು, ಸದ್ರಿ ಆದೇಶದಲ್ಲಿ ಭೂಕಂದಾಯ ಕಲಂ 95(2), 95(4), 95(7) ರ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಡಿಸಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ನೀಡಿದ್ದಾಗಿರುತ್ತದೆ.

ಅರ್ಜಿದಾರರು ದಿ.19/08/2016ರಂದು ಕೈಗಾರಿಕಾ(ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತನೆಗೊಂಡ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಮತ್ತು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಢರ್ ಘಟಕದ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ತಿದ್ದುಪಡಿಮಾಡಿಕೊಡಬೇಕೆಂದು ಕೋರಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ(6)ರಂತೆ ಸದ್ರಿ ಪ್ರಕರಣವು ಮಾನ್ಯ ಸಿವಿಲ್ ಜಡ್ಜ್ ರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾವೆ ನಡೆಯುತ್ತಿರುವುದರಿಂದ, ಮಾನ್ಯ ನ್ಯಾಯಾಲಯ ಹೊರಡಿಸಬಹುದಾದ ಆದೇಶವನ್ನು ಪರಿಶೀಲಿಸಿಕೊಂಡು ಮುಂದಿನ ಕ್ರಮ ಜರುಗಿಸಬಹುದೆಂದು ಹಿಂಬರಹ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

ಕೈಗಾರಿಕಾ(ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶದ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಪಡೆದುಕೊಂಡ ಜಮೀನಿನ ಖಾತಾದಾರರು ತಮ್ಮ ಭೂಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿತ ಐಸ್ ಪ್ಲಾಂಟ್ ಮಾಡದೆ ಫಿಶ್ ಮಿಲ್ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸಿದ್ದು, ಈ ಪಿಶ್ ಪೌಡರ್ ಘಟಕದಿಂದ ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕರು ಹಾಗೂ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ತೊಂದರೆ ಆಗುತ್ತಿದ್ದು, ಸದ್ರಿ ಪಿಶ್ ಕಟ್ಟಿಂಗ್ ಘಟಕವನ್ನು ಆಕ್ಷೇಪಿಸಿ ಸಾರ್ವಜನಿಕರು ಈ ಕಛೇರಿಗೆ ದಿನಾಂಕ 18/01/2017 ರಂದು ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದ್ರಿ ಪಿಶ್ ಕಟ್ಟಿಂಗ್ ಫೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವ ಬಗ್ಗೆ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎದುರು ಅನಿರ್ದಿಷ್ಟಾವದಿ ಮುಷ್ಕರ ಆರಂಬಿಸಿದ್ದು, ಮುಷ್ಕರದ ಸ್ಥಳಕ್ಕೆ ಹಾಜರಾದ

ಆರ್.ಐ.ಫ./ಸಿಆರ್/.3 12/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

9821

ಅಧೀಕ್ಷಕರು

102

ಉಪವಿಭಾಗದ ದಂಡಾಧಿಕಾರಿ ಹಾಗೂ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರು ಪಿಶ್ ಪೌಡರ್ ಘಟಕದಿಂ ಸಾರ್ವಜನಿಕರಿಗೆ ಆಗುತ್ತಿರುವ ತೊಂದರೆಯನ್ನು ಮನಗಂಡು ಉಲ್ಲೇಖ(3)ರ ನಡವಳಿಯಲ್ಲಿ ಅನಧಿಕೃತ ಪಿಶ್ ಪೌಡರ್ ಘಟಕದ ಕೆಲಸವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಶರ್ತಬದ್ಧ ಆದೇಶ ಹೊರಡಿಸಿರುತ್ತಾರೆ.

ಭೂಪರಿವರ್ತನೆ ಆದೇಶದಲ್ಲಿ ನಮೂದಿಸಿದ ಉದ್ದೇಶ ಹಾಗೂ ಶರ್ತ ಉಲ್ಲಂಘಿಸಿ ಪಿಶ್ ಪ್ಲಾಂಟ್ ಘಟಕದ ಬದಲು ಬೇರೆ ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಬಳಸುತ್ತಿರುವುದರಿಂದ ಭೂಪರಿವರ್ತನಾ ಆದೇಶದಲ್ಲಿ ನಮೂದಿಸಿರುವ ಕಲಂ 95(4)ರ ಶರ್ತ ಉಲ್ಲಂಘನೆಯಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುವುದರಿಂದ ಸದ್ರಿ ಕೈಗಾರಿಕಾ(ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶದ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಉಲ್ಲೇಖ(4)ರಂತೆ ರದ್ದುಪಡಿಸಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(4)ರ ಭೂಪರಿವರ್ತನೆ ಆದೇಶದ ರದ್ದತಿಯನ್ನು ಪ್ರಶ್ನಿಸಿ ಉಮಾದೇವಿ ಬಿನ್ ನಾಗವೇಣಿ, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ ಇವರು ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರರವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರು ಉಲ್ಲೇಖ(5)ರ ಆದೇಶದಲ್ಲಿ ಉಲ್ಲೇಖ(4)ರಂತೆ ಭೂಪರಿವರ್ತನೆ ಮಂಜೂರಾತಿಯ ಆದೇಶ ರದ್ದುಪಡಿಸಿದ್ದು ಸಮಂಜಸವಾಗಿರುದಾಗಿ ಆದೇಶಿಸಿರುವುದಾಗಿದೆ.

ಉಲ್ಲೇಖ(5)ರ ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ , ಕುಂದಾಪುರ ಇವರ ಆದೇಶ ಕ್ರಮಾಂಕ ಸಿಡಿಸ್ ಆರ್ ಡಿ0050000183340/ಆರ್‌ಎ 228/2018 ದಿನಾಂಕ 24/09/2018ರ ಆದೇಶದ ವಿರುದ್ಧ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುವುದರಿಂದ, ಈ ಬಗ್ಗೆ ಖುದ್ದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ(1)ರ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ 09/07/2019 ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಶ್ ಪೌಡರ್ ಘಟಕ ನಿರ್ಮಾಣವಾಗಿದ್ದು, ಘಟಕದಲ್ಲಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ತನಿಖೆ ಸಂಧರ್ಭದಲ್ಲಿ ಸದ್ರಿ ಘಟಕದಲ್ಲಿ ಯಾವುದೇ ಕಾರ್ಯ ಚಟುವಟಿಕೆ ನಡೆಯುತ್ತಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಈ ಬಗ್ಗೆ ಸ್ಥಳ ತನಿಖಾ ಸಂಧರ್ಭದಲ್ಲಿ ತೆಗೆದ ಛಾಯಾ ಚಿತ್ರದ ಪ್ರತಿಯನ್ನು ಲಗ್ತೀಕರಿಸಿದ್ದು ಸಂಪೂರ್ಣ ಕಡತವನ್ನು ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮದ ಕುರಿತು ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ

ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ
ಬ್ರಹ್ಮಾವರ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಜಿಲ್ಲೆ

ಆರ್.ಐ.ಎ./ಆರ್ 1?2 /2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ANNEX-AA [ENGLISH TRANSLATION] 103

Government of Karnataka
Office of the Tahsildar, Brahamavara-576213, Brahamavara Taluk and Udupi District

Phone: 0820-2560492(Ka), Fax: 0820-2560492. Email: thasildarbrahmavara@gmail.com

AAL N S R 238/2016-17 Dated:10-07-2019

To,
Respected District Collector,
Udupi District, Udupi

Respected Sir,
Sub: Regarding the spot inspection to be conducted at 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama and the report of the same.
Ref: 1. Letter from the District Collector, No. RAP S R 67/2018 dated: 03-07-2019
2. Report submitted by the Revenue examiners, No.IR 351/2019-20 dated 09-07-2019
3. Proceedings before the Sub-divisional magistrate as well as the Assistant Commissioner, Kundapura, MAG CR 01/2016-17 dated 19-01-2017
4. Proceedings before this office, No. AAL N S R 238/2016-17 dated 01-02-2017
5. Order passed by the court of the Assistant Commissioner, Kundapura Sub-division, Kundapura, No. CDS; RD0050000183340/RA/228/2018 dated 24-09-2018.
6. Endorsement from this office, No.AAL N CR 238/2016-17 dated 25-08-2016

****

With respect to the above matter, previously a conversion order for 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama was granted vide BDS AAL N SR 329/2013-14 dated 01-02-2014 for the purpose of establishment of an ice plant. This order was granted after having included the conditions as specified in the Revenue rules, Sec. 95(2), 95(7).

It was on 19-08-2016 that the applicants requested that the conversion order for the purpose of ice plant be removed and replaced with fish cutting and fish powder unit. With respect to the same as per Ref (6), as the case is pending before the Hon'ble Civil Judge, an endorsement was issued instructed that after verifying the order of the civil judge further activities can be undertaken.

However, inspite of the conversion order being issued for the purpose of establishment of an ice plant, the Khatha holders have violated the said order and have instead used the land for the purposes of establishing a fish mill unit and have installed the machinery for the same. This fish powder unit has been causing much difficulty to the residents as well as the students of the school located in the vicinity. Due to this the villagers had filed a complaint before this office. They also staged a strike opposing and asking for the shutting down of the said units on 18-01-2017 before the Irody Grama Panchayath. Therefore, the Sub- divisional magistrate as well as the Assistant Commissioner being present at the place observed that the fish powder unit is harmful to the public and were pleased to order that all activities in the illegally functioning fish powder unit be stopped as per Ref(3).

104

Since the entries and the conditions of the conversion order have been violated and the land has been used for purposes other than the conversion purpose of establishment of an ice plant thereby violating the conversion entries Sec. 95(4), the said conversion order granted for the purpose of an ice plant stands cancelled as per Ref (4).

The cancellation of the conversion order as per Ref (4) was challenged by Uma Devi D/o Nagaveni, Balkudru Grama before the Court of the Assistant Commissioner, Kundapura. With respect to the appeal, as per Ref(5) the Assistant Commissioner, Kundapura observed that the cancellation of the conversion order as per Ref(5) was reasonable.

An appeal was later filed before the office of the court of the District Collector challenging the order of the Assistant Commissioner, No. CDS RD0050000183340/RA/228/2018 dated 24-09-2018 as per ref (5). With regards to the same, it was hereby asked, Ref (1) that a spot inspection of the same be held and report be submitted.

Therefore, a spot inspection was conducted on 09-07-2019 at 0.31 acres of Sy. No.71/3, Brahmavara Taluk, Balkudru Grama. It was found that a fish powder unit had been established at the place and the required machinery has been installed. However, no activities were taking place at the said unit. The photographs of the spot inspection along with the entire file is being submitted before you for suitable action to be taken.

Yours' faithfully,
Tahsildar, Brahamavara
Udupi District

105

ANNEX- AB

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ, ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ – 576 104, ಉಡುಪಿ ಜಿಲ್ಲೆ,

ದೂರವಾಣಿ:0820-2574925(ಕ), 2532700(ಮ), 0820-2574926 (ಫ್ಯಾಕ್ಸ್),

ಇಮೈಲ್: deo.udupi@gmail.com ವೆಬ್‌ಸೈಟ್ www.udupi.nic.in

ಸಂಖ್ಯೆ: ಆರ್.ಎ.ಪಿ. ಎಸ್‌ಆರ್. 67/2018 ದಿನಾಂಕ: 23/07/2019

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು

ಸರಸರ

'ಸಿ' ವಿಂಗ್, ಒಂದನೇ ಮಹಡಿ,

ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ,

ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ, ಉಡುಪಿ.

- ಇವರಿಗೆ.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿನ ಬಗ್ಗೆ ವರದಿ ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ತಹಶೀಲ್ದಾರರು ಬ್ರಹ್ಮಾವರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: [illegible] ದಿನಾಂಕ: 10/07/2019

-******-

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀಮತಿ. ಉಮಾ ದೇವಿ, ಬಿನ್: ನಾಗದೇವ, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಇವರು ಸಹಾಯಕ ಕಮೀಷನರು, ಕುಂದಾಪುರ ಇವರ ಆದೇಶ ಕ್ರಮಾಂಕ: ಸಿದಿಸ್ ಆರ್‌ಡಿ 0050000183340/ಆರ್‌ಎ 228/2018 ದಿನಾಂಕ: 24/09/2018 ರ ಆದೇಶದ ವಿರುದ್ಧ ಈ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಈ ಪ್ರಕರಣವು ಈ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವಿಚಾರಣೆಯಲ್ಲಿ ಇರುತ್ತದೆ. ಸದ್ರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮೇಲ್ಮನವಿದಾರರಾದ ಉಮಾದೇವಿ ಇವರು ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮಧ ಸ.ನಂ.71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಪಡೆದುಕೊಂಡು ತದನಂತರ ಸದ್ರಿ ಜಮೀನಿನಲ್ಲಿ ಐಸ್ ಪ್ಲಾಂಟ್ ಮಾಡದೆ ಫಿಶ್ ಮಿಲ್ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸಿದ್ದು, ಈ ಫಿಶ್ ಪೌಡರ್ ಘಟಕದಿಂದ ಗ್ರಾಮದ ಸಾರ್ವಜನಿಕರು ಹಾಗೂ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ತೊಂದರೆ ಆಗುತ್ತಿದ್ದು, ಸದ್ರಿ ಫಿಶ್ ಕಟ್ಟಿಂಗ್ ಘಟಕವನ್ನು ಆಕ್ಷೇಪಿಸಿ ಸಾರ್ವಜನಿಕರು ತಾಲೂಕು ಕಛೇರಿ ಹಾಗೂ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದ್ರಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವ ಬಗ್ಗೆ ದಿನಾಂಕ: 18/01/2017 ರಂದು ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎದುರು ಅನಿರ್ದಿಷ್ಟಾವಧಿ ಮುಷ್ಕರ ಆರಂಭಿಸಿದ್ದು, ಸಾರ್ವಜನಿಕರಿಗೆ ಆಗುತ್ತಿರುವ ತೊಂದರೆಯನ್ನು ಮನಗಂಡು ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರು ಅನಧಿಕೃತ ಫಿಶ್ ಪೌಡರ್ ಘಟಕದ ಕೆಲಸವನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಶರ್ತಬದ್ಧ ಆದೇಶ ಹೊರಡಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶದಲ್ಲಿ ನಮೂದಿಸಿದ ಉದ್ದೇಶ ಹಾಗೂ ಶರ್ತ ಉಲ್ಲಂಘಿಸಿ ಐಸ್ ಪ್ಲಾಂಟ್ ಘಟಕದ ಬದಲು ಬೇರೆ ಉದ್ದೇಶಕ್ಕೆ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಬಳಸುತ್ತಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶದಲ್ಲಿ ನಮೂದಿಸಿರುವ ಕಲಂ [illegible] ರ ಶರ್ತ ಉಲ್ಲಂಘನೆಯಾಗಿರುವುದು ಕಂಡು ಬಂದಿರುವುದರಿಂದ ಸದ್ರಿ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶದ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶವನ್ನು ದಿನಾಂಕ: 01/02/2017 ರಂದು ರದ್ದುಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಸದ್ರಿ ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶದ ರದ್ದತಿಯನ್ನು ಪ್ರಶ್ನಿಸಿ

ಆರ್.ಎ.ಪಿ./ಎಸ್‌ಆರ್/ [illegible] 2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಶಿರಸ್ತೇದಾರರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

106

ಉಮಾದೇವಿ ಇವರು ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದ್ರಿ ಮೇಲ್ಮನವಿಯು ವಜಾಗೊಂಡಿರುತ್ತದೆ. ಸದ್ರಿ ವಜಾಗೊಂಡಿರುವ ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಇವರ ಆದೇಶದ ವಿರುದ್ಧ ಉಮಾದೇವಿ ಇವರು ಈ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪುನರ್ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿದೆ.

ಸದ್ರಿ ಪ್ರಕರಣದ ವಿವಾದಿತ ಜಮೀನು ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮ ಅಭಿಪ್ರಾಯ ವರದಿಯನ್ನು ಕೂಡಲೇ ಒಂದು ವಾರದೊಳಗೆ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಈ ಮೂಲಕ ಕೋರಿದೆ. (ಪ್ರಕರಣದ ಮೇಲ್ಮನವಿ ಪ್ರತಿ, ಆರ್.ಟಿ.ಸಿ., ನಕ್ಷೆ, ದಾಖಲೆಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.)

(ಜಿ.ಬಿ.ಮೇ.)

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಅಪರ ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ಆರ್.ಟಿ.ಐ.ಅರ್ಜಿ/312/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

29/07/2019

Annex-AB [English Translation] 107

Government of Karnataka
Office of the District Collector, Rajathradi, Manipal-576104, Udupi Zilla
Phone:0820-2574925(Ka), 2332700(Ma), 0820-2574926(Fax)
Email-deo.udupi@gmail.com website: www.udupi.nic.in
No.:RAP SR 67/2018 Dated:23-07-2019

To,
The Regional Director of Environment,
'C' Wing, 1st Floor,
Office of the District Collector,
Rajathradi, Manipal, Udupi

Respected Sir,
Sub: Regarding the report to be submitted with respect to 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama
Ref: Letter from the Tahsildar, No. A.L.N. S R 238/16-17 dated 10-07-2019

****

With respect to the above matter, an appeal was filed by Uma Devi D/o Nagaveni, Balkudru Grama, before this court challenging the order of the Assistant Commissioner, No. CDS RD0050000183340/RA/228/2018 dated 24-09-2018.
The said appeal is pending before this court. With respect to this matter, it is for your information that, the appellant Uma Devi had obtained a conversion order for 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama for the purpose of establishment of an ice plant. However, inspite of the conversion order being issued for the purpose of establishment of an ice plant, the owners have violated the said order and have instead used the land for the purposes of establishing a fish mill unit and have installed the machinery for the same. This fish powder unit has been causing much difficulty to the residents as well as the students of the school located in the vicinity. Due to this the villagers had filed a complaint before this office. They also staged a strike opposing and asking for the shutting down of the said units on 18-01-2017 before the Irody Grama Panchayath. Therefore, the Sub- divisional magistrate as well as the Assistant Commissioner being present at the place observed that the fish powder unit is harmful to the public and were pleased to order that all activities in the illegally functioning fish powder unit be stopped. Since the entries and the conditions of the conversion order have been violated and the land has been used for purposes other than the conversion purpose of establishment of an ice plant thereby violating the conversion entries Sec. 95(4), the said conversion order granted for the purpose of an ice plant stands cancelled on 01-02-2017.
Smt.Uma Devi filed an appeal before the Assistant Commissioner, Kundapura challenging the order of cancellation of the conversion order. The said appeal was dismissed. Following which Smt. Uma Devi filed an appeal before this court challenging the above dismissal.
Therefore with respect to the disputed land of 0.31 acres at Sy.No. 71/3, Brahamavara Taluk, Balkudru Grama, your department is requested to submit a

108

report before this office within one week. (the original case file, R.T.C., map are attached along with this letter). (Ji. A. Mi.)

Yours' faithfully,
Deputy Collector
Udupi District, Udupi

109

ANNEX-AG

1

ಇ-ಮೇಲ್ : udupi3crz@gmail.com ಕರ್ನಾಟಕ ಸರ್ಕಾರ ದೂರವಾಣಿ/ ಫ್ಯಾಕ್ಸ್ : 0820-2574848

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ(ಪರಿಸರ) ಕಛೇರಿ,ಮೊದಲನೆ ಮಹಡಿ, 'ಸಿ' ಬ್ಲಾಕ್ "ರಜತಾದ್ರಿ" ಮಣಿಪಾಲ, ಉಡುಪಿ -576104

ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/08/2016-17/364 ದಿನಾಂಕ: 05/08/2019

ರಿಗೆ,
ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿನ ಬಗ್ಗೆ ವರದಿ ನೀಡುವ ಕುರಿತು.

OFFICE OF THE DEPUTY COMMISSIONER UDUPI DIST. 13 AUG 2019 ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ ಉಡುಪಿ ಜಿಲ್ಲೆ

1) ಶ್ರೀಮತಿ ಉಮಾದೇವಿ, ಬಾಳ್ಕುದ್ರು, ಹಂಗಾರಕಟ್ಟೆ ಬಂದರು ಮತ್ತು ಅಂಚೆ, ಉಡುಪಿ ತಾಲೂಕು ಇವರ ಅರ್ಜಿ ದಿನಾಂಕ: 05/05/2012
2) ಈ ಕಛೇರಿಯಿಂದ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರಸ್ತಾವನೆ ಕಳುಹಿಸಿದ ಪತ್ರ ಸಮ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 22/05/2012
3) ಸರ್ಕಾರದ ಪತ್ರ ಸಂ. ಅಪಜೀ 149 ಸಿಆರ್‌ಜೆಡ್ 2012 ದಿನಾಂಕ: 17/07/2012
4) ಈ ಕಛೇರಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ನಿಪ/67/2012-13 ದಿನಾಂಕ:27/07/2012
5) ಶ್ರೀ ಡೆನಿಸ್ ಡಿ'ಸೋಜಾ ಬಿನ್ ದಿ. ಪೌಲ್ ಡಿ'ಸೋಜಾ,. ಬ/ರಿ "ಡಿ'ಸೋಜಾ ವಿಲ್ಲಾ", ಅಂಬೇಡ್ಕರ್ ರಸ್ತೆ, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಹಂಗಾರಕಟ್ಟೆ ಅಂಚೆ, ಉಡುಪಿ-576218 ಇವರ ದೂರರ್ಜಿ ಈ ಕಛೇರಿಗೆ ಸ್ವೀಕೃತ ದಿನಾಂಕ: 20/10/2016
6) ಸಾರ್ವಜನಿಕರಿಂದ ದೂರವಾಣಿ ಮೂಲಕ ದೂರು ಬಂದ ದಿನಾಂಕ: 24/10/2015
7) ಈ ಕಛೇರಿಗೆ ಭೇಟಿ ನೀಡಿ ಸಾರ್ವಜನಿಕರು ದೂರು ನೀಡಿದ ದಿನಾಂಕ: 25/11/2016
8)ಈ ಕಛೇರಿಯಿಂದ ನೀಡಿದ ನೋಟೀಸ್ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/07/2016-17/711 ದಿನಾಂಕ: 02/12/2016
9) ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಕೋಂ ಕೇಶವ ಕುಂದರ್, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಅಂಚೆ, ಹಂಗಾರಕಟ್ಟೆ, ಉಡುಪಿ ತಾಲೂಕು ಇವರ ಪತ್ರ ಈ ಕಛೇರಿಗೆ ಸ್ವೀಕೃತ ದಿನಾಂಕ: 29/12/2016
10) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/08/2016-17/749 ದಿನಾಂಕ: 12/01/2017
11) ದಿನಾಂಕ: 07/04/2017ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಗಳು.
12) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ/08/2016-17/129 ದಿನಾಂಕ: 10/05/2017

ಆರ್.ಐ.ಎ./ಸಿಆರ್/ 33 /2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

110

13) ದಿನಾಂಕ: 25/07/2017ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿಗಳು.
14) ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪಜೀ 186 ಸಿಆರ್‌ಜೆಡ್ 2017 ದಿನಾಂಕ: 14/09/2017
15) ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪಜೀ 186 ಸಿಆರ್‌ಜೆಡ್ 2017 ದಿನಾಂಕ: 22/03/2018
16) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ದೂರರ್ಜಿ/08/2016-17 ದಿನಾಂಕ: 25/04/2018
17) ದಿನಾಂಕ: 27/04/2018ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿಗಳು.
18) ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪಜೀ 186 ಸಿಆರ್‌ಜೆಡ್ 2017 ದಿನಾಂಕ: 12/06/2018
19) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/ದೂರರ್ಜಿ 08/2016-17/145 ದಿನಾಂಕ: 27/06/2018
20) High Court of Karnataka at Bangaluru Writ Petition No. 27462/2018 (GM-RES)
21) ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ದೂರರ್ಜಿ 08/2016-17/677 ದಿನಾಂಕ: 31/01/2019
22) ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪಜೀ 159 ಸಿಆರ್‌ಜೆಡ್ 2019 ದಿನಾಂಕ: 12/03/2019
23) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಆರ್.ಎ.ಪಿ.ಎಸ್‌ಆರ್.67/2018 ದಿನಾಂಕ: 23/07/2019

******

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾಲೂಕಿನ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ಶ್ರೀಮತಿ ಉಮಾದೇವಿ ಇವರು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3ರಲ್ಲಿನ 0.31 ಎಕ್ರೆಯಲ್ಲಿ ಭೂಪರಿವರ್ತನೆ ಮತ್ತು ಐಸ್‌ಪ್ಲಾಂಟ್‌ನ್ನು ನಿರ್ಮಿಸಲು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿದ ಕಾಲಕ್ಕೆ ಅನುಮೋದಿತ CZMP (1996)ಯಂತೆ ಇಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯು 150ಮೀ ಇದ್ದು, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ರಕಾರ ನದಿ, ಹೊಳೆ, ಹಿನ್ನೀರಿಗೆ ಗರಿಷ್ಠ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಮಿತಿಯನ್ನು 100ಮೀ ಎಂದು ನಿಗದಿಪಡಿಸಿದ ಪ್ರಕಾರ ಹಾಗೂ ಸದ್ರಿ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವರ್ಗ-Iರಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಗಣಿಸಲು ವಲಯದ ಬಗ್ಗೆ ಸ್ಪಷ್ಟನೆ ಕೋರಿ ಅಗತ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ಉಲ್ಲೇಖ(2)ರ ಪತ್ರದಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಕೋರಲಾಗಿತ್ತು.

ಆರ್.ಐ.ಎ./ಜಿಆರ್/ 332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

111

ಸರ್ಕಾರದ ಪತ್ರ ಉಲ್ಲೇಖ(3)ರಂತೆ ಪ್ರಸ್ತಾವಿತ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗೆ ಇರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದ ಪ್ರಕಾರ ಇವರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ನಿಯಮಾನುಸಾರ ದೃಢೀಕರಿಸಿ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಅನುಮೋದನೆಗೊಳಪಡುವ ಷರತ್ತಿನ ಮೇಲೆ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(5)ರಲ್ಲಿ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3ರಲ್ಲಿ ಸೀತಾ ನದಿಯಿಂದ 90ಮೀಟರ್ ದೂರದಲ್ಲಿ ಮೀನು ಕಟ್ಟಿಂಗ್ ಘಟಕ ನಡೆಸುತ್ತಿದ್ದು, ಇದರಿಂದ ಬರುವ ವಾಸನೆಯಿಂದ ಸ್ಥಳೀಯರಿಗೆ ತೊಂದರೆ ಆಗುತ್ತಿದೆ ಎನ್ನುವ ಬಗ್ಗೆ ಶ್ರೀ ಡೆನಿಸ್ ಡಿ'ಸೋಜಾ ಬಿನ್ ದಿ॥ ಪೌಲ್ .ಡಿ'ಸೋಜಾ, "ಡಿಸೋಜಾ ವಿಲ್ಲಾ", ಅಂಬೇಡ್ಕರ್ ರಸ್ತೆ, ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಹಂಗಾರಕಟ್ಟೆ, ಉಡುಪಿ ತಾಲೂಕು ಇವರು ದೂರರ್ಜಿ ನೀಡಿದ ಮೇರೆಗೆ ದಿನಾಂಕ: 01/12/2016ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದಾಗ ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 71/3ರ ಪಕ್ಕದಲ್ಲಿ ನದಿಯ ಕಡೆಗೆ ಹೊಸದಾಗಿ ಮತ್ತೊಂದು ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಭೂಮಿ ಅಡಿಪಾಯ ತೆಗೆದಿರುವುದು ಕಂಡು ಬಂದಿರುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ(8)ರಲ್ಲಿ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವಿಲ್ಲದೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಅಡಿಪಾಯ ಹಾಕಿರುವುದು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಉಲ್ಲಂಘನೆಯಾಗಿರುವ ಬಗ್ಗೆ ದಿನಾಂಕ:07/04/2017ರಂದು ನಡೆದ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿದ್ದು, ಸದರಿ ಪ್ರಕರಣವನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯಿಸಿರುತ್ತದೆ. ಅದರಂತೆ ಉಲ್ಲೇಖ(12)ರ ಪತ್ರದಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ವರದಿ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 25.07.2017ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿದ್ದು, ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ (14)ರಲ್ಲಿ ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 71/3ರಲ್ಲಿನ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.

ಉಲ್ಲೇಖ(15)ರ ಸರ್ಕಾರದ ಪತ್ರದಲ್ಲಿ ಮತ್ತೊಮ್ಮೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ಸ.ನಂ. 71/3ರ ಸ್ಥಳವು ಸಿಆರ್‌ಜೆಡ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುತ್ತದೆಯೇ ಹಾಗೂ ಹೊಸ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಯನ್ನು ಯಾವ ಸ.ನಂ. ನಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾಗಿದೆ, ಯಾರಿಂದ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿದೆ ಹಾಗೂ ಸಿಆರ್‌ಜೆಡ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುತ್ತದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ವಿವರವಾದ ವರದಿಯನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿಯನ್ನು ಉಲ್ಲೇಖ(16)ರ ಪತ್ರದಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ.

ಆರ್.ಟಿ.ಐ.ಆರ್/ 53 /20..

ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ ...

112

ಸದರಿ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 27.04.2018ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ ಉಲ್ಲೇಖ(18)ರ ಸರ್ಕಾರದ ಪತ್ರದಲ್ಲಿ ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯಿದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ನಿರ್ದೇಶನವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಆ ಪ್ರಕಾರ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿರುವ ನದಿಯಿಂದ 100ಮೀ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಕಟ್ಟಡದ ಭಾಗವನ್ನು ಗುರುತಿಸಿ ಗಡಿ ಗುರುತನ್ನು ಆಯಿಲ್ ಪೈಂಟ್‌ನಿಂದ ಗೋಡೆಗಳ ಮೇಲೆ ಬರೆದು ಮತ್ತು ಅದಕ್ಕೆ ಸಾಕ್ಷಿಯಾಗಿ ಸ್ಥಳದಲ್ಲಿ ಮಹಜರು ಕ್ರಮ ನಡೆಸಿ ಸ್ಥಳದಲ್ಲಿ ಹಾಜರಿದ್ದ ಪಂಚರಿಂದ ಸಹಿ ಪಡೆದು ವರದಿಯನ್ನು ಉಲ್ಲೇಖ(19)ರ ಪತ್ರದಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರಿದು. ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಂತೆ ನೀಡಿರುವ ನೋಟೀಸ್‌ನ ಉಲ್ಲೇಖ(20)ರಂತೆ Writ Petition No. 27462/2018 (GM-RES)ಕ್ಕೆ ಮಾನ್ಯ ಉಚ್ಛ ನ್ಯಾಯಾಲಯವು ತಡೆಯಾಜ್ಞೆ ನೀಡಿರುತ್ತದೆ.

ಮಾನ್ಯ ಉಚ್ಛ ನ್ಯಾಯಾಲಯವು Writ Petition No. 27462/2018 (GM-RES)ರಂತೆ ತಡೆಯಾಜ್ಞೆ ನೀಡಿರುವುದರಿಂದ ನಿಯಾಮಾನುಸಾರ ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಮಧ್ಯಂತರ ಅರ್ಜಿಯನ್ನು (IA) ಸಲ್ಲಿಸಿ, ತಡೆಯಾಜ್ಞೆ ತೆರವುಗೊಳಿಸಿ ಮುಂದಿನ ಪ್ರಕ್ರಿಯೆ ಕೈಗೊಳ್ಳಲು ಅನುವಾಗುವಂತೆ ಕ್ರಮವಹಿಸಲು ಉಲ್ಲೇಖ(21)ರಂತೆ ಸರ್ಕಾರಕ್ಕೆ ಕೋರಲಾಗಿರುತ್ತದೆ ಎಂಬ ವಿಷಯವನ್ನು ತಮ್ಮ ಆದ್ಯ ಗಮನಕ್ಕೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಉಡುಪಿ

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/1332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ.

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

113

Annex- AC- [ENGLISH TRANSLATION]

Karnataka Government
Email- udupi3crz@gmail.com Phone/ Fax: 0820-2574848
Office of the Regional Environmental Director, 1st Floor, 'C' Block, "Rajatadri",
Manipal, Udupi-576104

Pra Ni Pa/ Vi Wa/ Doorarji/08/2016-17/364 Dated:05-08-2019

To,
The District Collectors,
Udupi District

Respected Sir,
Sub: Regarding the report to be submitted with respect to 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama
Ref: 1. Application of Uma Devi, Balkudru, Hangarakatte post, Udupi Taluk dated 05-05-2012
2. Letter of proposal sent by this office to the government, dated 22-05-2012
3. Letter from the Government, No. A Pa Ji 149 CRZ 2012 dated 17-07-2012
4. No objection Letter from this office No. Pra Ni Pa/ Ni Pa/67/2012-13 dated 27/07/2012
5.Complaint filed by Dennis D'souza, S/o Paul D'Souza, D' Souza Villa, Ambedkar Road, Balkudru Grama, Hangarakatte Post, Udupi-576218 dated 20-10-2016
6. Complaints filed by the villagers via telephone dated 24-10-2015
7. Complaints filed by the villagers personally at this office dated 25-11-2016
8. Notice issued to this office, No. Pra Ni Pa/ Vi Wa/ Doorarji/07/2016-17/711 dated 02-12-2016
9.Letter from Uma Devi, W/o Keshava Kundar, Balkudru Grama, Hangarakatte Post, Udupi Taluk dated 29-12-2016
10. Letter from this office, No. Pra Ni Pa/ Vi Wa/ Doorarji/08/2016-17/749 dated 12-01-2017
11.Proceedings held before the District Coastal Regulatory Board dated 07-04-2017.
12. Letter from this office, No. Pra Ni Pa/ Vi Wa/ Doorarji/08/2016-17/129 dated 10-05-2017
13. Proceedings held before the Karnataka State Coastal Regulatory Board dated 25-07-2017.
14. Letter from the Government, No. A Pa Ji 186 CRZ 2017 dated 14-09-2017
15. Letter from the Government, No. A Pa Ji 186 CRZ 2017 dated 23-03-2018
16. Letter from this office, No. Pra Ni Pa/ Doorarji/08/2016-17/129 dated 25-04-2018
17. Proceedings held before the Karnataka State Coastal Regulatory Board dated 27-04-2018.
18. Letter from the Government, No. A Pa Ji 186 CRZ 2017 dated 12-06-2018
19. Letter from this office, No. Pra Ni Pa/ Vi Wa/ Doorarji/08/2016-17/145 dated 27-06-2018
20.High Court of Karnataka at Bengaluru Writ Petition No. 27462/2018 (GM-RES)

114

20.High Court of Karnataka at Bengaluru Writ Petition No. 27462/2018 (GM-RES)

21. Letter from this office. No. Pra Ni Pa' Doorarji/08/2016-17/677 dated 31-01-2019

22. Letter from the Government, No. A Pa Ji 159 CRZ 2019 dated 12-03-2019

23. Letter from the District Collector, No. R.A.P.SR.67/2018 dated 23-07-2019

****

With respect to the above matter, in connection with the building of a structure at Sy. No.71/3, Balkudru, Grama, Udupi Taluk in violation of the Coastal Regulatory Zone Notification 2011 as per Ref (1) Smt. Uma Devi was granted a conversion order for the establishment of an ice plant at 0.31 acres of Sy. No. 71/3, Brahamavara Taluk, Balkudru Grama, Udupi. The time to time approval of the same mandates that according to CZMP (1996) the areas falling within 150 meters of the Coastal regulatory zone and as per the Coastal Regulatory Zone Notification 2011, areas designated as sea shores, water line areas, including but not limited to gulfs, canals, backwaters, rivers and mangroves, falling within 100 metres of the Coastal Regulatory Zone fall under the Category- I of Coastal Regulatory Zone.

A request was made to the government to inspect the same and determine the land falling within the Coastal Regulatory Zone along with relevant documents as per Ref(2).

As per the Letter of the government vide ref (3), it was stated that the subject land did not fall under the Coastal Regulatory Zone. Based on the same a no objection certificate and permission was granted by the Karnataka State Coastal Regulatory Board.

As per ref (5) a complaint was made by Dennis D'souza, S/o Paul D'Souza, D' Souza Villa, Ambedkar Road, Balkudru Grama, Hangarakatte Post, Udupi-576218 stating that the subject land is located within 90 meters from Seethanadi and a fish cutting unit is functioning at the place. The stench of which is causing much harm and difficulties to the residents. On 01-12-2016 an inspection was conducted and it was found that adjacent to Sy. No. 71/3, near the river, foundation had been dug up for the construction of another new structure. A notice regarding the same was issued to the offenders as in Ref(8).

The digging of such foundation to construct a structure without the permission of the Coastal Regulatory Board is in violation of the Coastal Regulatory Zone Notification 2011. This was brought before the District Coastal Regulatory Board on 07-04-2017 and a report was submitted to the Karnataka State Coastal Regulatory Board for further suitable action as in Ref (12).

The case brought up before the Karnataka State Coastal Regulatory Board on 25-07-2017 and as in Ref (14) a notice to stop the illegal construction at Sy. No. 71/3 was issued to the offenders as per the Environmental Protection Act Sec.5.

As in Ref (15) an inspection of the place was conducted once again in order to find whether the subject land falls within the CRZ, in which Sy, No. is the new Construction taking place, under whose authority and if it falls under the CRZ a detailed report was to be submitted to the government. The same was conducted and a report was submitted to the government as in Ref(16).

115

Notification 2011, the structure in dispute must be removed. Also the area that falls within 100 metres from the river must be identified and marked with oil paints on the walls and as a witness to the same a spot mahazar has to inspect and confirm the same with panchas and submit a report as in ref (19) has been submitted to the government.

Further, as per the notice issued under Sec.5 of the Environmental Protection Act, 1986 as in ref(20) the Hon'ble High Court in W.P No.27462/2018(GM-RES) has granted a stay order.

Since a stay order has been issued by the Hon'ble High Court, as per law an IA must be filed to vacate the stay order and only then can the functioning of the said units continue as in Ref(21) a request has been made to the government. This is for your kind information.

Court of the District Collector, Udupi District, Rajathadri, Manipal

Present: Shri. G. Jagadish, IAS

Annex- AD

116

36304/19

Sri S. Vishwajith Shetty

Adv

1

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

ON THE 21ST DAY OF AUGUST, 2019

BEFORE

THE HON'BLE MR. JUSTICE RAVI MALIMATH

AND

THE HON'BLE MR. JUSTICE H.P.SANDESH

CCC NO.2049 OF 2018
AND
CCC NOS.76-77 OF 2019 (CIVIL)

BETWEEN:

1. MR. DENNIS D'SOUZA
SON OF PAUL D'SOUZA,
AGED ABOUT 52 YEARS,
AMBEDKAR ROAD,
BALAKUDRU,
HANGARAKATTE,
UDUPI TALUK AND DISTRICT-576 101.

2. RADHAKRISHNA NAYAK
SON OF PUTTU NAYAK,
AGED ABOUT 50 YEARS,
BALAKUDRU,
HANGARKATTE POST,
UDUPI TALUK AND DISTRICT-576 101.

3. GANESH DEVADIGA
SON OF SHEENA DEVADIGA,
AGED ABOUT 50 YEARS,
MATADA BETTU,
BALAKUDRU

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/392/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

HIGH COURT OF KARNATAKA BENGALURU

This Certified copy contains 6 Pages
And Copying charges of ₹ 18 is
Received

117

POST HANGARKATTE,
UDUPI TALUK AND DISTRICT-576 101.
... COMPLAINANTS

(BY SRI AJITH ANAND SHETTY, ADVOCATE)

AND:

1. MR. L.K. ATHEEQ
MAJOR IN AGE,
SECRETARY, STATE OF KARNATAKA,
DEPARTMENT OF PANCHAYATH RAJ,
M.S. BUILDING,
BENGALURU-560 001.
(ACCUSED NO.1 IS DELETED VIDE COURT ORDER DATED 21.08.2019)

2. MR. MOHAN RAJ
MAJOR IN AGE,
EXECUTIVE OFFICER,
UDUPI TALUK PANCHAYATH,
UDUPI TALUK,
UDUPI DISTRICT-576 101.

3. MR. SUBHASH KHARVI
MAJOR IN AGE,
PANCHAYATH DEVELOPMENT OFFICER,
IRODI GRAMA PANCHAYATH,
IRODI VILLAGE AND POST,
UDUPI TALUK AND DISTRICT-576 101.

4. SMT. UMADEVI
WIFE OF B. KESHAVA KUNDAR,
AGED ABOUT 55 YEARS,
BALAKUDRU, PANDESHWARA VILLAGE,
SASTHANA POST,
UDUPI TALUK-576 101.

HIGH COURT OF KARNATAKA
BENGALURU

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

11/7/2019

118

5. SRI B. KESHAVA KUNDAR
SON OF M.K. SHREYAN,
AGED ABOUT 64 YEARS,
BALAKUDRU,
PANDESHWARA VILLAGE,
SASTHANA POST, UDUPI TALUK-576 101.
... ACCUSED

(BY SMT. NAYANA SHREE A.K., ADVOCATE FOR
SRI ASHOK N. NAYAK, ADVOCATE FOR A2;
SRI A.S. MAHESHA, ADVOCATE FOR A3;
SRI S. VISHWAJITH SHETTY, ADV. FOR A4 TO A5;
A1 IS DELETED VIDE COURT ORDER DATED 21.08.2019)

THESE CCCs ARE FILED UNDER SECTIONS 11 AND 12 OF THE CONTEMPT OF COURTS ACT, PRAYING TO TAKE COGNIZANCE OF THE DELIBERATE ACT OF ACCUSED NUMBERS 1 TO 5 OF HAVING VIOLATED THE EXPRESS DIRECTIONS OF THIS HON'BLE COURT ISSUED ON THE 27.01.2017, PASSED IN WRIT PETITION NO.53083 OF 2016; TAKE COGNIZANCE OF THE DELIBERATE ACT OF ACCUSED NUMBERS 1 TO 5 OF HAVING VIOLATED THE INTERIM DIRECTION ISSUED BY THIS HON'BLE COURT IN WRIT APPEAL NO.1570 OF 2017 ON 20.03.2017 AND ETC.

*****

THESE CCCs COMING ON FOR ORDERS THIS DAY, RAVI MALIMATH J., PASSED THE FOLLOWING:

ORDER

These petitions are filed on the ground that the order dated 27.01.2017, passed by the learned Single Judge in Writ Petition No.53083 of 2016, has been disobeyed. In

HIGH COURT OF KARNATAKA BENGALURU

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/ 332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

119

terms of the aforesaid order, the writ petition was disposed off granting liberty to the complainant to seek clearance and trade licence from the concerned Departments and only thereafter, to carry on the business activities, etc. Since the same was disobeyed, the instant petition is filed.

2. In the interregnum, the respondents therein had filed a Writ Appeal No.1570 of 2017, wherein by the order dated 20.03.2017, the parties were directed to maintain status-quo as on the date, in relation to the factory in question and that the appellant therein could run the factory only on compliance of all the formalities.

3. It is presently pleaded by the learned counsel for the complainants' that the undertaking given by the accused - fifth respondent herein has not been complied with. Objections have been filed by the respondents.

4. We have considered the objections and the order of the learned Single Judge. It is narrated at para-4

COURT OF KARNATAKA
BENGALURU

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

of the order that while issuing notice in the writ petition, by an order dated 20.10.2016, an undertaking was given by the husband of the writ petitioner. However, he is not a party to the writ petition and has been arrayed as accused No.5 herein. We have also considered the aforesaid order dated 20.10.2016, which has been produced along with the counter affidavit filed by accused No.5. It was noted in the order that an undertaking of the husband of the writ petitioner was filed to the effect that he would shift his old fish cutting unit within three months to the new place of business, which has been constructed by his wife. Since the undertaking has not been complied with, the instant petition is filed.

5. On considering the reasons assigned as well as the objections, we do not find any ground to proceed further. Firstly, is the fact that the fifth respondent herein was not a party before the learned Single Judge. He is the husband of the writ petitioner. Secondly, he has given an

HIGH COURT OF KARNATAKA

ಆರ್.ಟಿ.ಐ./ಸಿಆರ್/392/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

121

undertaking that he would shift his old fish cutting unit to the new place of business constructed by his wife. Since all the clearances are yet to be issued, the question of shifting to a new place would not arise for consideration. He has also produced various documents to the said effect. Therefore, the question of shifting to a new place would arise only after all necessary formalities are completed. The said matter is pending consideration before the Division Bench in the aforesaid writ appeal.

6. Under these circumstances, we find no ground to proceeding further. The contempt proceedings are accordingly dropped. However, the complainants are at liberty to pursue such remedies available in law.

Sd/-
JUDGE

Sd/-
JUDGE

HIGH COURT OF KARNATAKA BENGALURU

a) The date on which the application was made 22/8/19
b) The date on which charges and additional Charges if any are called for 31/8/19
c) The date on which charges and additional Charges are paid 3/9/19
d) The date on which copy is ready 4/9/19
e) The date on which copy is ready 4/9/19
f) The date on which applicant is required 4/9/19
g) The date on which the copy is delivered to the Applicant 7/9/19
h) Examined by 4/9/19

TRUE COPY
Section Officer 4/9/19
High Court of Karnataka
Bengaluru-560 001

ಆರ್.ಟಿ.ಐ/ಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

Annex - AE

122

1

ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ನ್ಯಾಯಾಲಯ, ಉಡುಪಿ ಜಿಲ್ಲೆ, ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ

ಉಪಸ್ಥಿತರು: ಶ್ರೀ ಜಿ. ಜಗದೀಶ, ಐ.ಎ.ಎಸ್.
ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರಕರಣ ಸಂಖ್ಯೆ: ಸಿಡಿಸ್ ಆರ್‌ಎಪಿ ಎಸ್ಆರ್ 67/2018 ದಿನಾಂಕ: 2/12/2019

ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು :

ಉಮಾ ದೇವಿ;
ಬಿನ್: ನಾಗವೇಣಿ,
ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ,
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು.

(ವಕೀಲರು : ಎನ್. ಕೃಷ್ಣರಾಜ ಆಚಾರ್ಯ)

ಪ್ರತಿವಾದಿಗಳು :

1. ಸಹಾಯಕ ಕಮೀಷನರು,
ಕುಂದಾಪುರ ಉಪ ವಿಭಾಗ,
ಕುಂದಾಪುರ.
2. ತಹಶೀಲ್ದಾರರು, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು.
3. ಸುರೇಶ್ ಅಡಿಗ,
ಬಿನ್: ಕೃಷ್ಣಮೂರ್ತಿ ಅಡಿಗ,
ಅಧ್ಯಕ್ಷರು, ಬಾಳ್ಕುದ್ರು ಹಿತರಕ್ಷಣಾ ಸಮಿತಿ,
ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಹಂಗಾರಕಟ್ಟೆ ಅಂಚೆ,
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು.
4. ಥೋಮಸ್ ರೋಡ್ರಿಗಸ್,
ಬಿನ್: ದಿ. ಪೌಲ್ ರೋಡ್ರಿಗಸ್,
ಐರೋಡಿ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ,
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು.
5. ರವೀಂದ್ರ ಸುವರ್ಣ,
ಬಿನ್: ದಿ. ಚೋಣ ಪೂಜಾರಿ,
ಅಧ್ಯಕ್ಷರು, ಎಸ್.ಟಿ.ಎಂ.ಸಿ. ಹಿರಿಯ ಪ್ರಾಥಮಿಕ ಶಾಲೆ,
ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಹಂಗಾರಕಟ್ಟೆ ಅಂಚೆ,
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು.
6. ಡೆನ್ನಿಸ್ ಡಿ'ಸೋಜ,
ಬಿನ್: ದಿ. ಪೌಲ್ ಡಿ'ಸೋಜ,
ಉಪಾಧ್ಯಕ್ಷರು, ಹಿತರಕ್ಷಣಾ ಸಮಿತಿ,
ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮ, ಹಂಗಾರಕಟ್ಟೆ ಅಂಚೆ,
ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು.

(ವಕೀಲರು : ಬನ್ನಾಡಿ ಸುಭಾಶ್ಚಂದ್ರ ಶೆಟ್ಟಿ)

ಆರ್.ಐ.ಎ./ಬಿಆರ್/ 332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ
ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

—*********—

ಈ ಪ್ರಕರಣದಲ್ಲಿ ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 136 (3) ರಡಿಯಲ್ಲಿ ಒಂದನೇ ಪ್ರತಿವಾದಿಯವರ ಆದೇಶ ಕ್ರಮಾಂಕ ಸಿಡಿಸ್ ಆರ್‌ಡಿ 0050000183340/ಆರ್‌ಎ 228/2018 ದಿನಾಂಕ: 24/09/2018 ರ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ ಪುನರ್ ಪರಿಶೀಲನಾ ಅರ್ಜಿಯಾಗಿರುತ್ತದೆ. ಈ ಅರ್ಜಿಯು ಉಡುಪಿ ತಾಲೂಕು ಬಾಳ್ಕುದ್ರು ಗ್ರಾಮದ ಸ.ನಂ. 71/3 ರಲ್ಲಿ 0.31 ಎಕ್ರೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದ್ದಾಗಿರುತ್ತದೆ.

ಈ ರಿವಿಷನ್ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ವಿಚಾರಣೆಗೆ ಅಂಗೀಕರಿಸಿ ದಿನಾಂಕ: 05/11/2018 ರಂದು ವಿಚಾರಣೆ ಆರಂಭಿಸಿ, ವಿವಿಧ ದಿನಾಂಕಗಳಲ್ಲಿ ವಿಚಾರಣೆ ನಡೆಸಿ ದಿನಾಂಕ: 14/10/2019 ರಂದು ಅಂತಿಮ ವಿಚಾರಣೆ ನಡೆಸಲಾಯಿತು.

123

ರೆವಿಷನ್ ಅರ್ಜಿದಾರರು ತನ್ನ ಮನವಿಯಲ್ಲಿ, ಈ ಕೆಳಗೆ ತಿಳಿಸಿದಂತೆ ತನ್ನ ಲಿಖಿತ ಹೇಳಿಕೆ ಹಾಗೂ ವಾದವನ್ನು ಮಂಡಿಸಿರುತ್ತಾರೆ.

1) ಈ ಪ್ರಕರಣಕ್ಕೊಳಪಟ್ಟ ಜಮೀನು ತನಗೆ ಕ್ರಯದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ: 2139/2012-13 ದಿನಾಂಕ: 13/08/2012 ರ ಪ್ರಕಾರ ಬಂದ ಜಮೀನಾಗಿದ್ದು, ಇದನ್ನು ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರ ಹಿಂಬರಹ ಸಂಖ್ಯೆ: ಬಿಡಿಸ್.ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್.329/2013-14 ದಿನಾಂಕ: 01/02/2014 ರಂತೆ ಕೈಗಾರಿಕೆ (ಐಸ್‌ಪ್ಲಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲಾಗಿತ್ತು. ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಪ್ರಕಾರ ಕೃಷಿ ಭೂಮಿಯನ್ನು ಕೃಷಿಯೇತರ ವಾಸ್ತವ್ಯ, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆಂದು ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ನೀಡಬೇಕಾಗಿದ್ದರೂ, ನಿರ್ಧಿಷ್ಟ ಉದ್ದೇಶಕ್ಕೆಂದು ನಮೂದಿಸಬೇಕಾಗಿರಲಿಲ್ಲ.

2) ಮೇಲೆ ತಿಳಿಸಿದ ಸ್ಥಳದಲ್ಲಿ ತಾನು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ (Fish Waste Powder) ಘಟಕ ಸ್ಥಾಪಿಸಬೇಕೆಂಬ ಉದ್ದೇಶದಿಂದ, ವಾಣಿಜ್ಯ ಇಲಾಖೆ, ಪರಿಸರ ಇಲಾಖೆ, ಸ್ಥಳೀಯ ಐರೋಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ ಅಗತ್ಯವಿರುವ ಎಲ್ಲಾ ಪರವಾನಿಗೆ ಪಡೆದು, ಭೂಪರಿವರ್ತನೆ ಆದೇಶದಲ್ಲಿ 'ಐಸ್‌ಪ್ಲಾಂಟ್' ಬದಲು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಎಂದು ತಿದ್ದುಪಡಿ ಮಾಡಿಕೊಡಲು ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರಿಗೆ ದಿನಾಂಕ: 19/08/2016 ರಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ, ಎರಡನೇ ಪ್ರತಿವಾದಿ ತನ್ನ ದಿನಾಂಕ: 25/08/2016 ರ ಹಿಂಬರಹದಲ್ಲಿ ಪ್ರಶ್ನಿತ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿ ಕುಂದಾಪುರ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಓ.ಎಸ್.ನಂ. 350/2015 ರಂತೆ ವಿಚಾರಣೆಗೆ ಬಾಕಿ ಇರುವುದರಿಂದ ಅಂತಿಮ ತೀರ್ಪು ಬಂದ ನಂತರ ಮುಂದಿನ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದೆಂದು ತಿಳಿಸಿದ್ದರು. ತದನಂತರ ದಿನಾಂಕ: 29/12/2016 ರಂದು ಹಿಂಬರಹ ನೀಡಿ ಒಮ್ಮೆ ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ನೀಡಿರುವಾಗ ಪುನಃ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಅಗತ್ಯವಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದರು.

3) ತದನಂತರ ತಾನು ಮೇಲೆ ತಿಳಿಸಿದ ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಿ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶದ ಷರತ್ತುಗಳನ್ನು ಪಾಲಿಸುತ್ತಾ ಬಂದಿದ್ದರು. ಹೀಗಿರುವಾಗ ದಿನಾಂಕ: 17/01/2017 ರಂದು ಎರಡನೇ ಪ್ರತಿವಾದಿಯು ನೋಟೀಸ್ ನೀಡಿ ಕೈಗಾರಿಕಾ ಘಟಕದ ಉತ್ಪಾದನೆಯನ್ನು ತತ್‌ಕ್ಷಣದಿಂದ ನಿಲ್ಲಿಸುವಂತೆ ನಿರ್ದೇಶನ ನೀಡಿ ಮೂರು ದಿನಗಳೊಳಗೆ ಲಿಖಿತ ವಿವರಣೆ ನೀಡಲು ತಿಳಿಸಿದ್ದರು. ಇದಕ್ಕೆ ನಿಗದಿತ ಅವಧಿಯೊಳಗೆ ಸಮರ್ಪಕ ಉತ್ತರ ನೀಡಿದ್ದರೂ, ಎರಡನೇ ಪ್ರತಿವಾದಿಯು ನಿಯಮ ಬಾಹಿರವಾಗಿ ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್. 238/2016-17 ದಿನಾಂಕ: 01/02/2017 ರಂತೆ ದಿನಾಂಕ: 01/02/2014 ರ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸಿದ್ದರು.

4) ಮೇಲೆ ತಿಳಿಸಿದ ರದ್ದುಪಡಿಸಿದ ಆದೇಶದ ವಿರುದ್ಧ ಒಂದನೇ ಪ್ರತಿವಾದಿಯ ಸಮಕ್ಷಮ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಲಾಗಿ, ಅವರು ಕೂಡಾ ಸಮರ್ಪಕವಾಗಿ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸದೆ ಪ್ರಶ್ನಿತ ಆದೇಶದನ್ವಯ ಮೇಲ್ಮನವಿಯನ್ನು ವಜಾಗೊಳಿಸಿರುತ್ತಾರೆ.

5) ಪ್ರತಿವಾದಿಗಳ ಆದೇಶ ನಿಯಮಬಾಹಿರ ಹಾಗೂ ಕಾನೂನಾತ್ಮಕವಾಗಿ ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು ಹೊಂದಿರುವ ಹಕ್ಕನ್ನು ಮೊಟಕುಗೊಳಿಸುವ ಪ್ರಯತ್ನ ಮಾಡಿರುತ್ತಾರೆ.

6) ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರು ಸ್ವತಃ ಹಿಂಬರಹ ನೀಡಿ, ಒಮ್ಮೆ ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಪರಿವರ್ತಿಸಿದ ನಂತರ, ಫಿಶ್‌ಮಿಲ್ ಘಟಕಕ್ಕೆ ಪುನಃ ಭೂಪರಿವರ್ತಿಸಿಕೊಳ್ಳುವ ಅಗತ್ಯವಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ ಮೇಲೂ ಅವರ ಆದೇಶಕ್ಕೆ ಅವರೇ ಮಾನ್ಯತೆ ನೀಡದೆ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ರದ್ದುಪಡಿಸಿರುವುದು ನಿಯಮ ಬಾಹಿರ ಹಾಗೂ ಸ್ವಾಭಾವಿಕ ನ್ಯಾಯಕ್ಕೆ ವಿರೋಧವಾಗಿರುತ್ತದೆ.

7) ಒಂದನೇ ಪ್ರತಿವಾದಿಯವರು ತಾನು ಹಾಜರು ಪಡಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸದೆ, ಹಾಗೂ ಕಡತವನ್ನು ಸರಿಯಾಗಿ ಗಮನಿಸದೆ ಪ್ರಶ್ನಿತ ಆದೇಶ ಹೊರಡಿಸಿ ತನಗೆ ಅನ್ಯಾಯ ಮಾಡಿರುತ್ತಾರೆ.

8) ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರು ತನ್ನ ಅಧಿಕಾರ ವ್ಯಾಪ್ತಿ ಮೀರಿ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ರದ್ದು ಪಡಿಸಿರುತ್ತಾರೆ.

ಮೇಲಿನ ಎಲ್ಲಾ ವಿಚಾರಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ಒಂದನೇ ಪ್ರತಿವಾದಿಯವರ ಪ್ರಶ್ನಿತ ಆದೇಶವನ್ನು ರದ್ದುಪಡಿಸಿ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಊರ್ಜಿತದಲ್ಲಿರಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ಮಾ.ಹ.ಅ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

124

ಈ ಪ್ರಕರಣದಲ್ಲಿ ಪ್ರತಿವಾದಿ ಮೂರರಿಂದ ಆರನೇಯವರು ತಾವೆಲ್ಲರೂ ರಿವಿಷನ್ ಅರ್ಜಿದಾರ ಫಿಶ್ ಪ್ಲಾಂಟ್ ಸ್ಥಾಪನೆ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತೀವ್ರ ವಿರೋಧವಿರುವ ಕಾರಣ ತಮ್ಮನ್ನು ಪ್ರತಿವಾದಿಯನ್ನಾಗಿ ಪರಿಗಣಿಸಲು ವಿನಂತಿಸಿದ ಕಾರಣ ಅವರನ್ನು ಪ್ರತಿವಾದಿಗಳನ್ನಾಗಿ ಸೇರಿಸಲು ಆದೇಶ ಹೊರಡಿಸಲಾಯಿತು.

ಮೂರನೇ ಪ್ರತಿವಾದಿಯು ತನ್ನ ಲಿಖಿತ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತಾನು ಬಾಳ್ಕುದ್ರು ಹಿತರಕ್ಷಣಾ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷನಾಗಿದ್ದು, ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿ ನೆಲೆಯಲ್ಲಿ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸುತ್ತಿದ್ದು, ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು ಫಿಶ್ ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಿದಲ್ಲಿ ಪರಿಸರ ಮಾಲಿನ್ಯವುಂಟಾಗಿ ಈ ಪರಿಸರದ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಹಾಗೂ ಸ್ವಾಸ್ಥ್ಯ ಜೀವನಕ್ಕೆ ತೀವ್ರ ಹಾನಿಯುಂಟಾಗುವ ಸಾಧ್ಯತೆಯಿರುವುದರಿಂದ ಸದ್ರಿ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಅವಕಾಶ ನೀಡಬಾರದಾಗಿ ವಿನಂತಿಸಿರುತ್ತಾರೆ. ಮೂರನೇ ಪ್ರತಿವಾದಿಯವರು ತಿಳಿಸಿದ ಅಭಿಪ್ರಾಯವನ್ನೇ ನಾಲ್ಕು, ಐದು ಮತ್ತು ಆರನೇ ಪ್ರತಿವಾದಿಯವರು ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಲಿಖಿತ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಈ ಪ್ರಕರಣಕ್ಕೊಳಪಟ್ಟ ಜಮೀನಿನ ಈಗಿನ ಸ್ಥಿತಿಗತಿಯ ಬಗ್ಗೆ ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರಿಂದ ತನಿಖಾ ವರದಿ ಪಡೆಯಲಾಗಿ, ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ಪೌಡರ್ ಘಟಕ ನಿರ್ಮಾಣವಾಗಿದ್ದು, ಫಿಶ್ ಪೌಡರ್ ಉತ್ಪಾದಿಸಲು ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಅಳವಡಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಆದರೆ ಯಾವುದೇ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆ ನಡೆಸುತ್ತಿಲ್ಲವೆಂದು ವರದಿ ನೀಡಿರುತ್ತಾರೆ.

ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿ ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು ಸಲ್ಲಿಸಿದ ಲಿಖಿತ ಹೇಳಿಕೆ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು. ಪ್ರತಿವಾದಿಯವರ ಪ್ರಶ್ನಿತ ಆದೇಶದ ಕಡತ ಹಾಗೂ ಭೂ ಪರಿವರ್ತನೆ ಹಿಂಬರಹ ಹಾಗೂ ಭೂ ಪರಿವರ್ತನೆ ಹಿಂಬರಹ ರದ್ದುಪಡಿಸಿದ ಕಡತಗಳನ್ನು ತರಿಸಿ ಪರಿಶೀಲಿಸಲಾಯಿತು. ಈಗ ಈ ನ್ಯಾಯಾಲಯದ ಮುಂದಿರುವ ಪ್ರಶ್ನೆಯೆಂದರೆ ಪ್ರತಿವಾದಿ ಒಂದು ಮತ್ತು ಎರಡನೇಯವರ ಪ್ರಶ್ನಿತ ಆದೇಶಗಳು ಕ್ರಮಬದ್ಧವೇ.?

ಉತ್ತರ : ಇಲ್ಲ.

ಕಾರಣಗಳು :-

1) ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರು ಬಿಡಿಸ್.ಎಎಲ್ಎನ್.ಎಸ್ಆರ್.329/2013-14 ರಂತೆ ಕೈಗಾರಿಕಾ (ಐಸ್ ಪ್ಲಾಂಟ್) ಉದ್ದೇಶಕ್ಕೆ ದಿನಾಂಕ: 01/02/2014 ರಂದು ಭೂ ಪರಿವರ್ತನಾ ಹಿಂಬರಹ ನೀಡಿರುವುದು ಸ್ಪಷ್ಟವಾಗುತ್ತದೆ.

2) ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು ಐಸ್ ಪ್ಲಾಂಟ್ ಬದಲು ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶದಲ್ಲಿ ತಿದ್ದುಪಡಿ ಮಾಡಿಕೊಡಲು ಸಲ್ಲಿಸಿದ ಮನವಿಯನ್ನು ಎರಡನೇ ಪ್ರತಿವಾದಿ ಅಂಗೀಕರಿಸಿರುವುದಿಲ್ಲ. ಹಾಗೆಂದು ಈ ಹಿಂದೆ ನೀಡಲಾದ ಭೂ ಪರಿವರ್ತನೆ ಹಿಂಬರಹವನ್ನು ರದ್ದು ಪಡಿಸುವುದು ಕ್ರಮಬದ್ಧವಾಗುವುದಿಲ್ಲ.

3) ಪ್ರಶ್ನಿತ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಆ ಸ್ಥಳದ ಪರಿಸರದ ಸಾರ್ವಜನಿಕರಿಂದ ಪರಿಸರ ಮಾಲಿನ್ಯ, ಶಬ್ಧ ಮಾಲಿನ್ಯ ಉಂಟಾಗುವುದೆಂಬ ಕಾರಣದಿಂದ ಪ್ರಬಲ ಆಕ್ಷೇಪಣೆ ವ್ಯಕ್ತಪಡಿಸಿ, ಒಂದು ವೇಳೆ ಘಟಕ ಆರಂಭವಾದಲ್ಲಿ ಸಾರ್ವಜನಿಕರಿಂದ ಸಾರ್ವಜನಿಕ ಶಾಂತಿಗೆ ಭಂಗ ಬರುವಂತಹ ಪ್ರತಿಭಟನೆ, ಉಪವಾಸ ಸತ್ಯಾಗ್ರಹ ನಡೆಸುವ ಸಾಧ್ಯತೆ ಇರುವುದರಿಂದ, ಸಾರ್ವಜನಿಕ ನೆಮ್ಮದಿಗೆ ಭಂಗವುಂಟಾಗುವ ಸಾಧ್ಯತೆಯಿದೆ ಎಂದಿರುವುದಾದರೂ ಎರಡನೆಯ ಪ್ರತಿವಾದಿ ಭೂಪರಿವರ್ತನಾ ಹಿಂಬರಹ ನೀಡಿರುವುದು ಐಸ್ ಪ್ಲಾಂಟ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಅದಕ್ಕೆ ಯಾವುದೇ ಅಡ್ಡಿಯಿರುವುದಿಲ್ಲ. ಭೂ ಪರಿವರ್ತನಾ ಹಿಂಬರಹದ ವಿರುದ್ಧ ಯಾರಿಂದಲೂ ಮೇಲ್ಮನವಿ ಯಾ ಅಪೀಲು ದಾಖಲಾಗದಿರುವಾಗ ಅದನ್ನು ರದ್ದುಪಡಿಸಿರುವುದು ಕ್ರಮಬದ್ಧವಲ್ಲ. ರಿವಿಷನ್ ಅರ್ಜಿದಾರರಿಗೆ ಹಿಂಬರಹದಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಯಾವ ಉದ್ದೇಶಕ್ಕೆ ಜಮೀನನ್ನು ಬಳಸುವಂತೆ ಭೂಪರಿವರ್ತನೆ ನೀಡಲಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸಲು ನಿರ್ದೇಶನ ನೀಡಬಹುದಾಗಿದೆ.

4) ಮೇಲಿನ ಸ್ಥಳದಲ್ಲಿ ಫಿಶ್ ವೇಸ್ಟ್ ಪೌಡರ್ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಪರವಾನಿಗೆ ನೀಡದಿರುವ ಬಗ್ಗೆ ರಿವಿಷನ್ ಅರ್ಜಿದಾರರು ಕರ್ನಾಟಕ ಉಚ್ಛ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಸಲ್ಲಿಸಿದ ರಿಟ್ ಪಿಟಿಷನ್ ನಂ. 53083/2016 ವಿಚಾರಣೆಯಾಗಿ ದಿನಾಂಕ: 27/01/2017 ರ ಆದೇಶದಂತೆ "In view of the nature of Public nuisance, which is likely to be caused by this kind of Industrial unit set up by the petitioner, near a school, it would also be proper to the petitioner to consider the shifting of their Industrial Unit outside the town limit to avoid any public nuisance for the resident of

ಆರ್.ಐ.ಎ.ಸಿ.ಆರ್/93 ... ಮಾಹಿತಿ ಹಕ್ಕು

ಅಧೀಕ್ಷಕರು ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ... ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ನ್ಯಾಯಾಲಯ ... ಉಡುಪಿ ಜಿಲ್ಲೆ

125

that area. It is needless to say that larger public interest should always over ride the private business interest of any individual and the freedom to carry on the business under Article 19(1)(g) of the Constitution of India is always subject to reasonable restrictions --" ಎಂದು ಉಲ್ಲೇಖಿಸಿ ರಿಟ್ ಅರ್ಜಿಯನ್ನು ಇತ್ಯರ್ಥಗೊಳಿಸಿರುತ್ತಾರೆ. ಈ ಅಂಶಗಳನ್ನು ಗಮನಿಸಿದಾಗ ಮೇಲಿನ ಘಟಕ ಸ್ಥಾಪನೆಯಿಂದ ಸಾರ್ವಜನಿಕರ ನೆಮ್ಮದಿಗೆ ಹಾನಿಯಾಗುವ ಸಾಧ್ಯತೆ ಕಂಡುಬರುತ್ತದೆಯಾದರೂ ಸದ್ರಿ ಪ್ರಕರಣದಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ತಹಶೀಲ್ದಾರ್, ಸಹಾಯಕ ಕಮೀಷನರ್ ಕುಂದಾಪುರ ಹಾಗೂ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರನ್ನು ಪ್ರತಿವಾದಿಯನ್ನಾಗಿ ಸೇರಿಸಿಲ್ಲದಿರುವುದರಿಂದ ಸದ್ರಿ ಆದೇಶ ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರ ಭೂ ಪರಿವರ್ತನಾ ಹಿಂಬರಹಕ್ಕೆ ಬಾಧಕವಾಗುವುದಿಲ್ಲ. ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶವನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಜವಾಬ್ದಾರಿ ರಿಟ್ ಅರ್ಜಿದಾರರು ಮತ್ತು ಅದಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಪ್ರತಿವಾದಿಗಳ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

5) ಮೇಲೆ ತಿಳಿಸಿದ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ವಿರುದ್ಧವಾಗಿ ಸಾರ್ವಜನಿಕರು ಕುಂದಾಪುರ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಓ.ಎಸ್.ನಂ. 350/2015 ರಂತೆ ಸಿವಿಲ್ ವ್ಯಾಜ್ಯ ಹೂಡಿದ್ದು, ಅದರಲ್ಲಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಸಹಿತ ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರನ್ನು ಪ್ರತಿವಾದಿಯನ್ನಾಗಿ ಮಾಡಲಾಗಿದೆ. ಸದ್ರಿ ಸಿವಿಲ್ ವ್ಯಾಜ್ಯ ಇನ್ನೂ ಇತ್ಯರ್ಥವಾಗದಿರುವುದರಿಂದ ಅದರ ತೀರ್ಪು ಬಂದ ನಂತರ ತೀರ್ಪಿನನ್ವಯ ಕ್ರಮವಹಿಸಬಹುದಾಗಿದೆ. ಪ್ರಕೃತ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಯಾವುದೇ ಆತಂಕವಿರುವುದಿಲ್ಲ.

ಈ ಎಲ್ಲಾ ವಿಚಾರಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಆದೇಶ

ರಿವಿಷನ್ ಅರ್ಜಿಯನ್ನು ಪುರಸ್ಕರಿಸಿದೆ. ಒಂದನೇ ಪ್ರತಿವಾದಿಯವರ ಪ್ರಶ್ನಿತ ಆದೇಶವನ್ನು ವಜಾಗೊಳಿಸಿದೆ. ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರ ಹಿಂಬರಹ ಸಂಖ್ಯೆ: ಬಿಡಿಸ್.ಎಎಲ್ಎನ್.ಎಸ್ಆರ್.329/2013-14 ದಿನಾಂಕ: 01/02/2014 ನ್ನು ಊರ್ಜಿತದಲ್ಲಿರಿಸಿ ಆದೇಶಿಸಿದೆ.

ಈ ಆದೇಶವನ್ನು ಈ ದಿನ ದಿನಾಂಕ: 2/12/2019 ರಂದು ತೆರೆದ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಬಹಿರಂಗವಾಗಿ ಘೋಷಿಸಲಾಯಿತು.

ಜಿಲ್ಲಾಧಿಕಾರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ಪ್ರತಿಗಳು:

1. ರಿವಿಷನ್ ಅರ್ಜಿದಾರರಿಗೆ ನ್ಯಾಯವಾದಿಯವರಾದ — ಎನ್. ಕೃಷ್ಣರಾಜ ಆಚಾರ್ಯ, ವಕೀಲರು, 2ನೇ ಅಂತಸ್ತು, ಎಸ್.ಎಂ. [illegible] ಕಾಂಪ್ಲೆಕ್ಸ್, ಉಡುಪಿ — ಇವರಿಗೆ ನೊಂದಾಯಿತ ಅಂಚೆ ಮೂಲಕ.
2. ಒಂದನೇ ಪ್ರತಿವಾದಿಯವರಾದ ಸಹಾಯಕ ಕಮೀಷನರು, ಕುಂದಾಪುರ ಇವರಿಗೆ ನಿಮ್ಮ ಕಛೇರಿ ಕಡತ ಸಂಖ್ಯೆ: ಸಿಡಿಸ್ ಆರ್‌ಡಿ 0050000183340/ಆರ್ಎ 228/2018 ದಿನಾಂಕ: 24/09/2018 ಪುಟ ಸಂಖ್ಯೆ: 01 ರಿಂದ 46 ರ ವರೆಗೆ ಲಗತ್ತೀಕರಿಸಿ ಕಳುಹಿಸಿದೆ. ಕಡತ ತಲುಪಿದ ಬಗ್ಗೆ ಸ್ವೀಕೃತಿ ನೀಡಲು ಕೋರಿದೆ.
3. ಎರಡನೇ ಪ್ರತಿವಾದಿಯವರಾದ ತಹಶೀಲ್ದಾರರು, ಬ್ರಹ್ಮಾವರ ತಾಲೂಕು — ಇವರಿಗೆ ನಿಮ್ಮ ಕಛೇರಿ ಕಡತ ಸಂಖ್ಯೆ: ಎಎಲ್ಎನ್.ಎಸ್ಆರ್. 238/2016-17 ದಿನಾಂಕ: 01/02/2017 (ಬಿಡಿಸ್.ಎಎಲ್ಎನ್.ಎಸ್ಆರ್.329/2013-14 ದಿನಾಂಕ: 01/02/2014) ಪುಟ ಸಂಖ್ಯೆ: 01 ರಿಂದ 428 ರ ವರೆಗೆ ಲಗತ್ತೀಕರಿಸಿ ಕಳುಹಿಸಿದೆ. ಕಡತ ತಲುಪಿದ ಬಗ್ಗೆ ಸ್ವೀಕೃತಿ ನೀಡಲು ಕೋರಿದೆ.
4. ಮೂರರಿಂದ ಆರನೇ ಪ್ರತಿವಾದಿಯವರಿಗೆ ನ್ಯಾಯವಾದಿಯವರಾದ — ಬನ್ನಾಡಿ ಸುಭಾಶ್ಚಂದ್ರ ಶೆಟ್ಟಿ, ವಕೀಲರು, ರೂಂ. ನಂ. 19, ಮುನ್ಸಿಪಲ್ ಕಮರ್ಷಿಯಲ್ ಕಾಂಪ್ಲೆಕ್ಸ್, ಹೊಸ ಬಸ್ ಸ್ಟ್ಯಾಂಡ್, ಕುಂದಾಪುರ — 576201 ಇವರಿಗೆ ನೊಂದಾಯಿತ ಅಂಚೆ ಮೂಲಕ.

ಆರ್.ಐ.ಎ./ಸಿಆರ್/332/2019
ಮಾಹಿತಿ ಹಕ್ಕು ಪ್ರತಿ

03/12/2019

ಅಧೀಕ್ಷಕರು
ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ

ANNEX-AE [ENGLISH TRANSLATION] 126

Court of the District Collector, Udupi District, Rajathadri, Manipal

Present: Shri. G. Jagadish, IAS
District Collector, Udupi District.
Case No.CDS RAP SR 67/2018 Dated 02-12-2019
Revision Petition:
Uma Devi,
D/o Nagaveni
Balkudru Grama,
Brahmavara Taluk
Advocate:(N. Krishnaraju Acharya)

Respondents:
1. Assistant Commissioner,
Kundapura Sub-division,
Kundapura

2.Tahsildar, Brahamavara Taluk

3. Suresh Adiga
S/o Krishnamurthy Adiga
President, Balkudru Welfare Committee
Balkudru Grama, Hangarakatte Post,
Brahmavara Taluk

4. Thomas Rodriguez
S/o late Paul Rodriguez
Irody grama and post,
Brahmavara Taluk

5. ravindra Suvrana
S/o Chonapujari,
President, STMC, Higher Secondary School,
Balkudru Grama, Hangarakatte Post,
Brhamavara Taluk

6. Dennis D'Souza
S/o Late Paul D'Souza,
Vice President, Welfare Committe,
Balkudru Grama, Hangarakatte Post,
Brhamavara Taluk
(Advocate: Bannady Subash Chandra Shetty)

****

The present revision petition is filed under the Karnataka Revenue Act 1964, Sec.136(3) challenging the order of the Respondent No.1 vide No. CDS

127

RD0050000183340/RA/228/2018 dated 24-09-2018. This petition is with respect to Sy.No.71/3, 0.31 acres, Balkudru grama, Udupi taluk.

This revision petition was admitted on 05-11-2018, the case was heard on various dates and the last date of hearing was 14-10-2019.

The petitioners submit the following grounds as arguments:

1. the subject land has been owned by us vide no.2139/2012-13 dated 13-08-2012. This land was granted a conversion order by Respondent No.2 for the purpose of ice plant vide BDS ALN SR 329/2012-14 dated 01-02-2014. The decision to run any kind of industry in the converted land is the right of the owner.

2. In order to establish a fish waste powder unit I have obtained the permissions from the concerned authorities and requested to make the necessary change in the conversion order dated 19-08-2016. The respondent no.2 in endorsement dated 25-08-2016 stated that since the matter is pending before the civil judge a decision can be taken only after the order passed by the court. It was also stated on 26-12-2016 that once conversion order was granted there was no need to apply for conversion again.

3.After this I have been running the said unit according to conditions mentioned. However,on 17-01-2017 the respondent no.2 issued a notice to stop the functioning of the units and give written information of the same within 3 days. Inspite of complying with the notice the respondent no.2 against law issued order ALN SR 238/2016-17 dated 01-02-2017 cancelling the conversion order dated 01-02-2014.

4. Petitioner no.1 challenged the said order however the said appeal was dismissed without looking into the documents.

5. The respondents have gone against the law and rules and are attempting to take away the rights of the petitioner.

6. the respondent no.2 had issued the conversion order by himself and also specified that there was no necessity to apply again. Yet, the actions of the said respondent of cancelling the order is against laws and natural justice.

7. the respondent no.1 has not looked into the documents and the file and has passed an order infringing my rights and have done injustice.

8. The respondent no.2 has exercised power beyond his authority and has cancelled the conversion order.

After having heard the above, it is prayed that the order of respondent no. 1 be cancelled and recover the conversion order.

Respondents 3-6 have been included in this revision petition since there is an interest of public welfare in the present case.

Respondent No.3 has admitted that he is the President of the Balkudru welfare committee. The functioning of the units have been harmful to the environment as well as the people therefore it is prayed that the order remain cancelled.

Respondent No.4,5 and 6 also claim the grounds as mentioned by Respondent No.3.

Respondent No.2 states that only machinery have been installed in the said land however, no functioning has been taking place.

The arguments have been heard and the documents have been perused.

The question before this court whether the orders passed by the Respondents 1 and 2 are correct?

Ans: No

Ans: No
Reasons:
1. It is clear that the respondent no 2 had granted a conversion order BDS AALNR329/2013-14 dated 01-02-2014 for the purpose of establishing an ice plant.
2. the petitioner herein had applied for the alteration of the said conversion order in order to establish the fish units. The 2nd respondent however, did not accept the same. In the light of these events it is not right for the 2nd repondent to cancel the said order.
3. on the grounds that the said units have caused much trouble to the public, yet there is no problem with the construction of an ice plant. However, to cancel the conversion order on the basis of complaints or appeals is not correct. Instead an order could have been passed instructing the petitioners to use the said land for the purpose for which it was converted only.
4.with respect to the establishment of fish waste powder unit at the subject land, the Hon'ble High Court of Karnataka in W.P. No.53083/2016 dayed 27-01-2017 passed an order stating that, "in view of the nature of public nuisance which is likely to be caused by this kind of industrial unit set up by the petitioner, near a school, it would also be proper to the petitioner to consider the shifting of their industrial unit outside the town limit to avoid any public nuisance for the residents of that area. It is needless to say that larger public interest should always over ride the private business interest of any individual and the freedom to carry on the business under Article 19(1)(g) of the constitution of India is always subject to reasonable restrictions" in the light of this decision the orders of the respondents one and two are not justified and it is the duty of the parties to follow the instructions of the Hon'ble High Court.
5. since a civil suit O.S. No.350/2015 has been filed before the civil judge and the district collector is a party to the same, the case is yet to reach finality therefore action maybe taken after a final order is passed.
After perusing all the above the following order has been passed

Order

The revision petition has been allowed. The order of the Respondent No.1 has been dismissed. As for the order BDS AAL N SR 329/2013-14 dated 01-02-2014 of the 2nd respondent has been kept pending
The said order has been pronounced in the open court on 02-12-2019.

District Collector
Udupi District, Udupi

Copies to:
1. Advocate for Petitioners- N. Krishnamurthy Acharya (Advocate), 2nd Floor, SMSP complex Udupi.
2. Respondent no. 1, Assistant Commissioner, Kundapura, file number CDS RD 0050000183340/RA 228/2018 dated: 24/09/2018. Page No.1-46 have been attached. Acknowledgment of receipt of the same is expected.

129

4. Advocate for Respondent 1-6, Bannady Subash Chandra Shetty (Advocate), Room No. 19, Municipal Commercial Blocks, New Bus Stand, Kundapura- 576201. Through post.

IN THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A.No.208 of 2021

Srikanth Madhyastha :: Applicant

-Vs-

The District Collector,
Udupi District,
& others. :: Respondents

A0711154 TEN RUPEES

M 0662993 THIRTY RUPEES

VAKALATH

I, Kusuma, S/o Gundu Poojary, Hindu, Aged 47 Years, President (School Development & Management Committee), SDMC U.Z.P. Hr. Primary School, Balkudru – Hungacutta - 576 218,

the ~~Applicant~~ 14th Respondent herein, in the above Application do hereby appoint and retain Mr L. Leela Raman Advocate, to appear for us in the above Original Application and to conduct, and Prosecute, oppose, defend the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the refund or receipt of any moneys that may be payable to us/me in the said Appeal/Petition and also in applications for review in appeals under Clause 15 of the Letters Patent and in applications for leave to the Supreme Court of India.

TEN RUPEES INDIA

Dated at Udupi on the 28th Day of October, 2021

I certify that the contents of this vakalath were read out and explained in my presence to the executants who appeared perfectly to understand the same and made his signature in my presence.

x Kusuma

ACCEPTED :-

The address for service of the said Advocates is at

L.L.Y 1377/2007

28.10.2021 COUNSEL FOR RESPONDENT No.14

Office at
No. 7/3, Somasundaram 5th S
Ayanavaram, Chennai - 600
9841238944
leelaraman1980@gmail.co

NOTARY GOVT OF INDIA

Roll No. 484/98.
Advocate Udupi

Scanned by Scanner Go

131

IN THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A.No.208 of 2021

Srikanth Madhyastha
:: Applicant

And

The District Collector,
Udupi District,
& others.
:: Respondents

VAKALATHNAMA

M. L. Leela Raman
office at:
No.7/3, Somasundaram 5th Street,
Tiyanavaram, Chennai-600 02
9841238944
leelaraman1980@gmail.com

COUNSEL FOR RESPONDENT No.14

Scanned by Scanner Go

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A.No.208 of 2021

Srikanth Madhyastha,
S/o.Shankaranarayana Madhyastha,
No.1-61-(2), Srimatt Road,
Balekudru Village,
Hungarcutta, Balkudru,
Udupi, Karnataka – 576 218. … Applicant

Vs.

The Deputy Commissioner,
Udupi District, Rajathadri, Manipal
Karnataka State
and 13 others. … Respondents

INDEX

Mr. L. LEELA RAMAN
Ms/ 1377/2007

COUNSEL FOR THE 14TH RESPONDENT